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PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

National Anthem (page 1)

Oath or Affirmation (pages 1-3)

Birthday Greetings (pages 3-4)

Obituary References (pages 4-5)

Opening Remarks by the Chairman (pages 5-6)

Resignation by Member (page 6)

Papers Laid on the Table (pages 7-8)

Regarding Notices received under Rules 167 and 267 (pages 8-12 )

Oral Answers to Questions (pages 12-39)

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]*

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RAJYA SABHA SECRETARIAT

NEW DELHI

Panel of Vice-Chairpersons (page 39)

Government Bill—

The Bills of Lading Bill, 2025— Passed (pages 39-66)

Special Mentions

Demand for framing of necessary Rules to regulate Matrimonial websites (page 67)

Need for strengthening cooperative sugar mills in Eastern Uttar Pradesh and North Bihar (pages 67-68)

Ill effects of increasing digital education on the health of eyes of school going children (page 68)

Demand for conferring Bharat Ratna to the national heroes—Veer Savarkar, Swami Sahajanand Saraswati and Field Marshal Sam Manekshaw (pages 68-69)

Demand for strengthening the mechanism of Cyber Security in the country (pages 69-70)

Need for Cancer prevention and treatment measures in rural areas of Maharashtra (pages 70-71)

Concern over poor health infrastructure for elderly population particularly in rural areas in the country (pages 71-72)

Demand to frame policy for giving annual rent or compensation to farmers affected by the Oil or Gas pipeline (page-72)

Concern over increasing number of cancer patients in the country ( Page 72 -73)

Need for revision in the salary eligibility limit of Employees' State Insurance Scheme (ESIC) (page 73)

Demand for development of basic infrastructure in Sikkim (page 74)

Need to address traffic bottleneck at Mahipalpur on NH-48 through alternate route development (pages 74-75)

Demand of legal right for Annual Health Checkup for every Indian (page 75)

Announcements by the Chairman (pages 76-78)

Concern over increasing drug addiction in youth and its impact (pages 78-79)  
Demand for shifting from water-intensive crops in Uttar Pradesh and making strategies for sustainable agriculture (pages 79-80)

Demand to ensure open and safe playgrounds for children (pages 80)

Demand for conferring Bharat Ratna posthumously to Shaheed Bhagat Singh Shaheed Udham Singh and Shaheed Madanlal Dhingra (pages 80-81)

Recommendations of the Business Advisory Committee (pages 81-82)

Message from Lok Sabha— Reported (pages 82)

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Thiru Dayanidhi Maran  
Shrimati Delkar Kalaben Mohanbhai  
Shri Jai Parkash  
Shri B Y Raghavendra  
Shri Vishnu Dayal Ram  
Shrimati Mala Roy  
Shri Muhammed Hamdullah Sayeed  
Adv. Chandra Shekhar  
Shri Kesineni Sivanath  
Shrimati Supriya Sule

Shri Krishna Prasad Tenneti  
Shri Amrinder Singh Raja Warring  
Shri Saumitra Khan  
Shrimati Priyanka Gandhi Vadra

**Committee on Education, Women, Children, Youth and Sports**

Shri Digvijaya Singh — *Chairman*

**RAJYA SABHA**

Shri Bikash Ranjan Bhattacharyya  
Ms. Sushmita Dev  
Dr. Sikander Kumar  
Shrimati Sunetra Ajit Pawar  
Dr. Bhim Singh  
Shri Harbhajan Singh  
Shri Ghanshyam Tiwari  
Shrimati Sangeeta Yadav  
Shrimati Rekha Sharma

**LOK SABHA**

Shri Brijmohan Agrawal  
Dr. Angomcha Bimol Akoijam  
Shrimati Rachna Banerjee  
Shrimati Shobhanaben Mahendrasinh Baraiya  
Shri Darshan Singh Choudhary  
Shri Jitendra Kumar Dohare  
Prof. Varsha Eknath Gaikwad  
Shri Abhijit Gangopadhyay  
Dr. Hemang Joshi  
Shri Amar Sharadrao Kale  
Shri Kalipada Saren Kherwal  
Adv Dean Kuriakose  
Dr. Sambit Patra  
Shri Ravi Shankar Prasad  
Dr. D. Purandeswari  
Shri Rajeev Rai  
Shri Zia Ur Rehman  
Shri Karan Bhushan Singh  
Ms. Bansuri Swaraj  
Shri Kamakhya Prasad Tasa  
Dr. T Sumathy Alias Thamizhachi Thangapandian

**Committee on Industry**

Shri Tiruchi Siva — *Chairman*

**RAJYA SABHA**

Shri Golla Baburao  
Shri Mahendra Bhatt  
Shrimati Sulata Deo  
Shrimati Seema Dwivedi  
Shri Jose K. Mani  
Shri Surendra Singh Nagar  
Shri Sandosh Kumar P

Dr. Parmar Jashvantsinh Salamsinh  
Dr. Abhishek Manu Singhvi

## **LOK SABHA**

Shri Afzal Ansari  
Shri Hanuman Beniwal  
Shri Chandan Chauhan  
Shrimati Veena Devi  
Shri Arvind Dharmapuri  
Shri Sudheer Gupta  
Shri Subbarayan K.  
Dr. Ganapathy Rajkumar P.  
Shri Hasmukhbhai Somabhai Patel  
Km. Sudha R.  
Shri Khalilur Rahaman  
Shri Rakesh Rathor  
Dr. Mallu Ravi  
Shri Konda Vishweshwar Reddy  
Shri Parshottambhai Rupala  
Shri Daroga Prasad Saroj  
Shri Pradeep Kumar Singh  
Shri Bibhu Prasad Tarai  
Shri E. Tukaram  
Shrimati Smita Uday Wagh  
Shri Rajabhau Parag Prakash Waje

### **Committee on Personnel, Public Grievances, Law and Justice**

Shri Brij Lal — *Chairman*

## **RAJYA SABHA**

Shri Ranjan Gogoi  
Ms. Swati Maliwal  
Shri Manan Kumar Mishra  
Shri Sukhendu Sekhar Ray

Shri K.R. Suresh Reddy

Shri C. Ve. Shanmugam

Shri Vivek K. Tankha

Shri Sana Sathish Babu

### **LOK SABHA**

Shri M. Mallesh Babu

Shri Kalyan Banerjee

Shri Arup Chakraborty

Shri Gaddigoudar Parvatagouda Chandanagouda

Shri P. P. Chaudhary

Shri Varun Chaudhry

Dr. Faggan Singh Kulaste

Shri Dineshbhai Makwana

Shri Aga Syed Ruhullah Mehdi

Adv. Gowaal Kagada Padavi

Shri Gyaneshwar Patil

Shri Radhakrishna

Shri A. Raja

Shri Madhavaneni Raghunandan Rao

Shri Saleng A. Sangma

Shri Pushpendra Saroj

Shrimati Manju Sharma

Shri Abdul Rashid Sheikh

Shri Mahendra Singh Solanky

Shri K. Sudhakaran

Shri Lalji Verma

### **Committee on Science and Technology, Environment, Forests and Climate Change**

Shri Bhubaneswar Kalita — *Chairman*

### **RAJYA SABHA**

Shri Narayanas K. Bhandage

Shri Damodar Rao Divakonda

Ms. Indu Bala Goswami  
Dr. Wanweiroy Kharlukhi  
Shri Parimal Nathwani  
Shri Sharad Pawar  
Shri Jairam Ramesh  
Shri Sujeet Kumar

**LOK SABHA**

Shrimati Sajda Ahmed  
Shri Alfred Kanngam S. Arthur  
Shri Pradyut Bordoloi  
Shri Phani Bhusan Choudhury  
Shri Biplab Kumar Deb  
Shri Vamsi Krishna Gaddam  
Shri Tapir Gao  
Adv K. Francis George  
Shri Eswarasamy K.  
Shri Mahesh Kashyap  
Dr. Anand Kumar  
Shri Mohibbullah  
Shri Jagdambika Pal  
Shri Jashubhai Bhilubhai Rathva  
Shri Trivendra Singh Rawat  
Shrimati Himadri Singh  
Shri Tejasvi Surya  
Shri Durai Vaiko  
Shri Yaduveer Wadiyar  
Shri Balwant Baswant Wankhade  
Shri Akhilesh Yadav

**Committee on Transport, Tourism and Culture**

Shri Sanjay Kumar Jha — *Chairman*

**RAJYA SABHA**

Shri M. Mohamed Abdulla  
Shri Mohammed Nadimul Haque  
Shri Jaggesh  
Shri Kesridevsinh Jhala  
Shrimati S. Phangnon Konyak  
Shrimati Sudha Murty  
Shri Surendra Singh Nagar  
Shri Imran Pratapgarhi  
Shri Neeraj Dangi

**LOK SABHA**

Shri Mian Altaf Ahmad  
Shri Pradan Baruah  
Shri R. K. Chaudhary  
Shri Anil Firojiya  
Shri Tapir Gao  
Shri Vishweshwar Hegde Kageri  
Shri Rahul Kaswan  
Shrimati June Maliah  
Shri Ajay Kumar Mandal  
Shri K. E. Prakash  
Shri Rajiv Pratap Rudy  
Dr. M. P. Abdussamad Samadani  
Kumari Selja  
Shri Avimanyu Sethi  
Shri Anurag Sharma  
Shri Suresh Kumar Shetkar  
Shri Tangella Uday Srinivas  
Shri Devesh Chandra Thakur  
Shri Amarsing Tisso  
Shri Manoj Tiwari  
Shri K. C. Venugopal

## GOVERNMENT OF INDIA

### Cabinet Ministers

Shri Narendra Modi	The Prime Minister and also <i>in-charge</i> of the following Ministries/Departments:- i) The Ministry of Personnel, Public Grievances and Pensions; ii) The Department of Atomic Energy; iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shri Jagat Prakash Nadda	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Shivraj Singh Chouhan	The Minister of Agriculture and Farmers Welfare; and The Minister of Rural Development
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri S. Jaishankar	The Minister of External Affairs
Shri Manohar Lal	The Minister of Housing and Urban Affairs; and The Minister of Power
Shri H. D. Kumaraswamy	The Minister of Heavy Industries; and The Minister of Steel
Shri Piyush Goyal	The Minister of Commerce and Industry
Shri Dharmendra Pradhan	The Minister of Education
Shri Jitan Ram Manjhi	The Minister of Micro, Small and Medium Enterprises
Shri Rajiv Ranjan Singh alias Lalan Singh	The Minister of Panchayati Raj; and The Minister of Fisheries, Animal Husbandry and Dairying

Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Kinjarapu Rammohan Naidu	The Minister of Civil Aviation
Shri Pralhad Joshi	The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of New and Renewable Energy
Shri Jual Oram	The Minister of Tribal Affairs
Shri Giriraj Singh	The Minister of Textiles
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Information and Broadcasting; and The Minister of Electronics and Information Technology
Shri Jyotiraditya M. Scindia	The Minister of Communications; and The Minister of Development of North Eastern Region
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change
Shri Gajendra Singh Shekhawat	The Minister of Culture; and The Minister of Tourism
Shrimati Annpurna Devi	The Minister of Women and Child Development
Shri Kiren Rijiju	The Minister of Parliamentary Affairs; and The Minister of Minority Affairs
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas
Dr. Mansukh Mandaviya	The Minister of Labour and Employment; and The Minister of Youth Affairs and Sports
Shri G. Kishan Reddy	The Minister of Coal; and The Minister of Mines
Shri Chirag Paswan	The Minister of Food Processing Industries
Shri C. R. Patil	The Minister of Jal Shakti

### Ministers of State (Independent Charge)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation;
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State of the Ministry of Earth Sciences; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space
Shri Arjun Ram Meghwal	The Minister of State of the Ministry of Law and Justice; and The Minister of State in the Ministry of Parliamentary Affairs
ShriPratprao Jadhav	The Minister of State of the Ministry of Ayush; and The Minister of State in the Ministry of Health and Family Welfare
Shri Jayant Chaudhary	The Minister of State of the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Education

### Ministers of State

Shri Jitin Prasada	The Minister of State in the Ministry of Commerce and Industry; and The Minister of State in the Ministry of Electronics and Information Technology
Shri Shripad Yesso Naik	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of New and Renewable Energy
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance

Shri Krishan Pal	The Minister of State in the Ministry of Cooperation
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Ram Nath Thakur	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shrimati Anupriya Patel	The Minister of State in the Ministry of Health and Family Welfare; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri V. Somanna	The Minister of State in the Ministry of Jal Shakti; and The Minister of State in the Ministry of Railways
Dr. Chandra Sekhar Pemmasani	The Minister of State in the Ministry of Rural Development; and The Minister of State in the Ministry of Communications
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Panchayati Raj
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and The Minister of State in the Ministry of Labour and Employment
Shri Kirtivardhan Singh	The Minister of State in the Ministry of Environment, Forest and Climate Change; and The Minister of State in the Ministry of External Affairs
Shri B. L. Verma	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Social Justice and Empowerment
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways

Shri Suresh Gopi	The Minister of State in the Ministry of Petroleum and Natural Gas; and
	The Minister of State in the Ministry of Tourism
Dr. L. Murugan	The Minister of State in the Ministry of Information and Broadcasting; and
	The Minister of State in the Ministry of Parliamentary Affairs
Shri Ajay Tamta	The Minister of State in the Ministry of Road Transport and Highways
Shri Bandi Sanjay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Kamlesh Paswan	The Minister of State in the Ministry of Rural Development
Shri Bhagirath Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Satish Chandra Dubey	The Minister of State in the Ministry of Coal; and
	The Minister of State in the Ministry of Mines
Shri Sanjay Seth	The Minister of State in the Ministry of Defence
Shri Ravneet Singh	The Minister of State in the Ministry of Food Processing Industries; and
	The Minister of State in the Ministry of Railways
Shri Durgadas Uikey	The Minister of State in the Ministry of Tribal Affairs
Shrimati Raksha Nikhil Khadse	The Minister of State in the Ministry of Youth Affairs and Sports
Shri Sukanta Majumdar	The Minister of State in the Ministry of Education; and
	The Minister of State in the Ministry of Development of North Eastern Region
Shrimati Savitri Thakur	The Minister of State in the Ministry of Women and Child Development
Shri Tokhan Sahu	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Raj Bhushan Choudhary	The Minister of State in the Ministry of Jal Shakti
Shri Bhupathi Raju Srinivasa Varma	The Minister of State in the Ministry of Heavy Industries; and
	The Minister of State in the Ministry of Steel

Shri Harsh Malhotra	The Minister of State in the Ministry of Corporate Affairs; and The Minister of State in the Ministry of Road Transport and Highways
Shrimati Nimuben Jayantibhai Bambhaniya	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution
Shri Murlidhar Mohol	The Minister of State in the Ministry of Cooperation; and The Minister of State in the Ministry of Civil Aviation
Shri George Kurian	The Minister of State in the Ministry of Minority Affairs; and The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Pabitra Margherita	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Textiles

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THE PARLIAMENTARY DEBATES

OFFICIAL REPORT

IN THE TWO HUNDRED AND SIXTY EIGHTH SESSION OF THE RAJYA SABHA

*Commencing on the 21<sup>st</sup> July, 2025/30 Ashadha, 1947 (saka)*

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## RAJYA SABHA

*Monday, the 21<sup>st</sup> July, 2025/30 Ashadha, 1947 (Saka)*

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

*(The National Anthem, "Jana Gana Mana", was played.)*

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### OATH OR AFFIRMATION

MR. CHAIRMAN: Hon. Members. ...*(Interruptions)*... Hon. Members, please. ...*(Interruptions)*... Leader of the House. ...*(Interruptions)*... Please maintain order. We are in the Upper House. ...*(Interruptions)*... I would urge the Leader of the House to see that they maintain decorum. ...*(Interruptions)*... Sorry! ...*(Interruptions)*... Please maintain decorum. ...*(Interruptions)*...

Hon. Members, Oath or Affirmation is a constitutional prescription under Article 99 of the Constitution and is a solemn occasion. Deviation from the chosen format has potential to vitiate the oath. I urge the hon. Members to conform to the chosen format. Now, Oath or Affirmation, Secretary-General.

SECRETARY-GENERAL: Shri Birendra Prasad Baishya, Assam.

MR. CHAIRMAN: Birendra Prasad Baishya is a former Union Cabinet Minister of Steel and Mines. He is now beginning his third term in this august House. He has held key leadership roles within his party and in national sports administration, including as President of the Weightlifting Federation of India and Vice-President of the Indian Olympic Association. Baishyaji has also contributed regularly to journals and newspapers on socio-political issues and remains deeply engaged in political and social work in Assam.

Now, Shri Birendra Prasad Baishya will take Oath or Affirmation.

*(Shri Birendra Prasad Baishya (Assam) was sworn in.)*

SECRETARY-GENERAL: Shri Kanad Purkayashtha, Assam.

MR. CHAIRMAN: Shri Kanad Purkayashtha represents the State of Assam in the Rajya Sabha. He hails from the Barak Valley. He is the son of Shri Kabindra Purkayashtha, a veteran BJP leader from Assam and former Union Minister. Shri Purkayashtha has been actively involved in public life with a keen interest in education literature and social issues. Now, Shri Kanad Purkayashtha will take Oath or Affirmation.

*(Shri Kanad Purkayashtha (Assam) was sworn in.)*

SECRETARY-GENERAL: Dr. Meenakshi Jain, Nominated.

MR. CHAIRMAN: Dr. Meenakshi Jain is a noted historian and a former Associate Professor of History at Delhi University. Her areas of research include cultural and religious developments in medieval and early modern India. Her work in the fields of education, literature, history and political science has enriched academic discourse. In 2020, Dr. Meenakshi Jain received the Padma Shri Award in recognition of her academic contributions. Now, Dr. Meenakshi Jain will take Oath or Affirmation.

*(Dr. Meenakshi Jain (Nominated) was sworn in.)*

SECRETARY-GENERAL: Shri C. Sadanandan Master, Nominated.

MR. CHAIRMAN: Shri C. Sadanandan Master, a retired teacher and devoted social worker embodies resilience, integrity, and a life of dedicated public service. After losing his both legs in a brutal act of political violence in 1994, he remained steadfast in his pursuit of peace and national commitment. Revered as 'Master' or 'Maashay', he has emerged as a guiding light against ideological extremism and has been an inspiration through his contributions to education, public life, and intellectual discourse. Now, Shri C. Sadanandan Master will take Oath or Affirmation.

*(Shri C. Sadanandan Master (Nominated) was sworn in.)*

SECRETARY-GENERAL: Shri Harsh Vardhan Shringla, Nominated.

MR. CHAIRMAN: Shri Harsh Vardhan Shringla is a former Foreign Secretary of India and India's Ambassador to the United States, Bangladesh and Thailand. He was also

Chief Coordinator of India's G20 presidency. Additionally, as President and Founder of the Darjeeling Welfare Society, he has led several philanthropic initiatives in underprivileged areas of Darjeeling and Siliguri. Now, Shri Harsh Vardhan Shringla will take Oath or Affirmation.

*(Shri Harsh Vardhan Shringla (Nominated) was sworn in.)*

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## BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am extremely pleased to extend birthday greetings to hon. Members of Parliament, **Dr. Laxmikant Bajpayee**, **Shri Rajeev Shukla** and **Shrimati Sangeeta Yadav**, whose birthdays were yesterday.

Hon. Members, the day belongs to the Leader of the Opposition. On behalf of this House and myself, warmest greetings and heartfelt wishes to **Shri Mallikarjun Kharge**, Leader of the Opposition in Rajya Sabha. Over five-decades of his political journey powerfully demonstrates unwavering commitment to democratic values and tireless national service. From nine consecutive Karnataka Assembly victories (1972-2009) and serving as Leader of Opposition in Karnataka Legislative Assembly to holding key portfolios -- Railways, Labour and Employment -- in the Union Government, your leadership has been consistent, inclusive and exemplary. As National President of the Indian National Congress and the Leader of Opposition in the Rajya Sabha, you embody trust and respect transcending political lines. Your steadfast convictions, constitutional understanding, and statesmanlike conduct inspire parliamentarians across generations. A remarkable polyglot, your fluency in English, Hindi, Urdu, Kannada, Telugu and Marathi reflects deep cultural rootedness and enables connections across diverse regions. I have benefited from your guidance on several occasions. Your wisdom, humility and respect for democratic institutions have profoundly shaped my understanding of governance. Your simplicity and accessibility exemplify public life's highest ideals. Equally inspiring is your family's strength.

Shri Kharge is married to Shrimati Radhabai Kharge and the couple is blessed with sons, Priyank, who is a Cabinet Minister in the Government of Karnataka, Rahul and Milind, and daughters, Priyadarshini and Dr. Jayashree, who is married to Sri Radhakrishna Doddamani, Member of Parliament, Lok Sabha. As you enter another distinguished year, may the Almighty bless you with robust health, renewed energy

and continued wisdom to serve the nation with the grace and dignity that have always defined you.

Hon. Members, on my own and your behalf, I wish the hon. Members a long, healthy and happy life and extend greetings to their family members and friends.

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### OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, it is with profound sorrow that I refer to passing away of Shri C. Perumal, Dr. K. Kasturirangan, Shri Ronald Sapa Tlau, Shri Nepaldev Bhattacharjee, Sardar Sukhdev Singh Dhindsa, Shri Thennala G. Balakrishna Pillai, and Shri Vijaykumar Rupani -- former Members of this House.

**Shri C. Perumal** (1957-2025), Member of Rajya Sabha from Tamil Nadu (2002-2008), was known for his deep connections with the people of Krishnangiri district and tireless efforts for their welfare. He also served as Vice President of Tamil Nadu Palm Project Development Board. In his passing away, the country has lost a sincere parliamentarian and a devoted social worker.

**Dr. K. Kasturirangan** (1940-2025), a Nominated Member of Rajya Sabha (2003-2009), was among India's foremost space scientists. As ISRO Chairman, he led numerous path-breaking missions. He also chaired the Committee that drafted the National Education Policy 2020. He was a recipient of Padam Vibhushan and international honours. He brought scientific depth to parliamentary proceedings. His demise is a sad loss to the nation's scientific and educational advancement.

**Shri Ronald Sapa Tlau** (1954-2025), a Member of Rajya Sabha from Mizoram (2014-2020), was a media pioneer, social communicator and a distinguished parliamentarian. He played a seminal role in using mass communication as a tool for public awareness and education in Mizoram. As a pioneer of television-based educational content, he produced impactful documentaries and programmes on national integration, insurgency in the North-East, youth empowerment and ecological preservation. Shri Tlau was also a prolific writer and a passionate advocate for indigenous rights and regional development. He served as Chairman of Zoram Electronics Development Corporation Limited and was Founder-Chairman of Turini Integrated Farming Society, promoting sustainable farming practices. His demise marks the loss of a visionary communicator, a devoted representative of Mizoram and a tireless champion of inclusive progress.

**Shri Nepaldev Bhattacharjee** (1950-2025), a Rajya Sabha Member from West Bengal (1981-1988), was a respected trade unionist who played a significant role in student and labour movements. He brought deep understanding of workers' concerns into Parliament. His death is a loss to the cause of social justice and labour rights.

**Sardar Sukhdev Singh Dhindsa** (1936-2025), representing Punjab in Rajya Sabha across three terms, had a distinguished public career including service in the Lok Sabha and as Union Minister (1999-2004). Renowned for his leadership and grassroots engagement, he was a stalwart advocate of agrarian and social justice issues. The nation remembers him as a venerable statesman.

**Shri Thennala G. Balakrishna Pillai** (1931- 2025), a three-term Rajya Sabha Member from Kerala, was a veteran political figure known for his oratory and organisational acumen; and, a committed democrat and inclusive leader. He also served in the Kerala Legislative Assembly. His demise is a significant loss to people and public life in Kerala.

**Shri Vijaykumar Rupani** (1956—2025), Rajya Sabha Member (2006—2012) and later Chief Minister of Gujarat (2016—2021), Shri Rupani tragically lost his life in the Air India Flight 171 crash. He played a vital role in Gujarat's infrastructural and industrial development and remained active in social initiatives. His untimely demise ends a vibrant political journey marked by public service and dedication.

We deeply mourn the loss of these eminent leaders who served this House and the nation with distinction.

I urge the Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

*(Hon. Members then stood in silence for one minute.)*

Secretary-General will convey to the bereaved families our sense of profound sorrow and deep sympathy. Hon. Members, as we assemble for the 268<sup>th</sup> Session of the Rajya Sabha, I extend my warm greetings to all of you.

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### OPENING REMARKS BY THE CHAIRMAN

MR. CHAIRMAN: Since our last Session, the tragic and cowardly terrorist attack in Pahalgam on 22<sup>nd</sup> April took innocent lives, deeply wounding our collective conscience. In response, our nation stood united, rallying behind Operation Sindoor,

to neutralize terrorist hideouts across the border. The resolute bravery of our armed forces, combined with the steadfast solidarity of our people, powerfully reaffirmed our unwavering commitment to protecting the unity and integrity of our Republic.

Hon. Members, with deep sorrow, I refer to the tragic crash of Air India Flight 171 on 12<sup>th</sup> June, claiming 240 lives. This heart-breaking tragedy has brought immense grief nationwide. While investigations continue, we mourn this profound loss. On behalf of the House, I offer heartfelt condolences to the bereaved families and to all those affected by this tragedy.

Hon. Members, this Session, comprising 21 sittings, includes a recess from 12<sup>th</sup> to 17<sup>th</sup> August for Independence Day celebrations. A number of important legislative proposals are scheduled for consideration, and four days have been allocated for Private Members' Business, offering a platform for individual Members to raise vital issues and introduce legislative initiatives.

A thriving democracy cannot sustain constant acrimony. Political tension must be reduced, as confrontation is not the essence of politics. While political parties may pursue the same goals through different approaches, no one in India opposes the nation's interests.

I urge all political parties to foster bonhomie and mutual respect, avoiding unbecoming language or personal attacks against leaders on television or elsewhere. Such behavior contradicts our civilizational essence.

Dialogue and discussion, not conflict, are the way forward. Internal fighting strengthens our enemies and provides material to divide us. India's historical strength lies in discourse, dialogue, and deliberation, which should guide our Parliament.

I urge all political parties, ruling and opposition, to engage in constructive politics for Bharat's greater progress. With your cooperation and active participation, I am confident that this Monsoon Session will be productive and meaningful.

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### **RESIGNATION BY MEMBER**

MR. CHAIRMAN: Hon. Members, I have to inform Members that I had received a letter on 1st July, 2025 from Shri Sanjeev Arora, Member representing the State of Punjab, resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from 1st July, 2025.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

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## PAPERS LAID ON THE TABLE

**Statement showing the Bills passed by the Houses of Parliament during the Two Hundred and Sixty-seventh Session of the Rajya Sabha and Assented to by the President**

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Sixty-seventh Session of the Rajya Sabha and assented to by the President :

- (i) The Appropriation Bill, 2025
- (ii) The Appropriation (No.2) Bill, 2025
- (iii) The Manipur Appropriation Bill, 2025
- (iv) The Manipur Appropriation (Vote on Account) Bill, 2025
- (v) The Oilfields (Regulation and Development) Amendment Bill, 2025
- (vi) The Finance Bill, 2025
- (vii) The Appropriation (No.3) Bill, 2025
- (viii) The Railways (Amendment) Bill, 2025
- (ix) The Disaster Management (Amendment) Bill, 2025
- (x) The "Tribhuvan" Sahkari University Bill, 2025
- (xi) The Boilers Bill, 2025
- (xii) The Immigration and Foreigners Bill, 2025
- (xiii) The Waqf (Amendment) Bill, 2025
- (xiv) The Mussalman Wakf (Repeal) Bill, 2025
- (xiii) The Banking Laws (Amendment) Bill, 2025
- (xiv) The Protection of Interests in Aircraft Objects Bill, 2025

### Notification of Ministry of Coal

**कोयला मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे):** महोदय, मैं खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उप-धारा (1) के अधीन खनिज रियायत (संशोधन) नियम, 2025 को प्रकाशित करने वाली कोयला मंत्रालय की अधिसूचना संख्या सा.का.नि. 323 (अ) दिनांक 20 मई, 2025 की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 2273/18/25]

- I. **Notification of Ministry of Defence.**
- II. **Reports and Accounts (2024-25) of CLAWS, New Delhi.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):  
Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 10(E)., dated the 27<sup>th</sup> May, 2025, publishing the Inter-services Organisations (Command, Control and Discipline) Rules, 2025, under Section 15 of the Inter-services Organisations (Command, Control and Discipline) Act, 2023.

[Placed in Library. See No. L.T. 2995/18/25]

- II. (A) A copy each (in English and Hindi) of the following papers: -
  - (a) Annual Report and Accounts of Centre for Land Warfare Studies (CLAWS), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 73/18/25]

### **Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No. 1 of 2025)**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. L. MURUGAN): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No. 1 of 2025), promulgated by the President on the 9th June, 2025.

[Placed in Library. See No. L.T. 2697/18/25]

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### **REGARDING NOTICES RECEIVED UNDER RULES 167 AND 267**

MR. CHAIRMAN: Hon. Members, I have received notice of motion under Rule 167 from Shri Samik Bhattacharya to discuss “Operation Sindoor: A landmark in military brilliance and diplomatic outreach”, which I have admitted for discussion as ‘No-Day-Yet-Named-Motion.’ The date and time for discussion would be decided after consultation with the Leader of the House and other leaders. ...(*Interruptions*)..

AN HON. MEMBER: Sir, Rule 267?

MR. CHAIRMAN: I am coming to that next; first Rule 167, then Rule 267. Around noon today, I will discuss with the leaders. Hon. Members, 18 notices have also been received under Rule 267. The notices of Dr. John Brittas, Dr. Syed Naseer Hussain, Shri Akhilesh Prasad Singh, Shrimati Renuka Chowdhury and Shri Manoj Kumar Jha have demanded discussion over the concerns arising out of Special Intensive Revision of Electoral Rolls undertaken by the Election Commission in Bihar. The notices of Shri Mallikarjun Kharge, Shri Pramod Tiwari, Shri Randeep Singh Surjewala, Dr. V. Sivadasan, Shri Ramji Lal Suman, Shrimati Renuka Chowdhury, Shri Sandosh Kumar P, Shri P.P. Suneer and Shri Abdul Wahab have demanded discussion over the tragic terror attack in Pahalgam and India's response through Operation Sindoor. The notice of Shri Tiruch Siva demands discussion over Union Government's inordinate delay in publishing ASI's Keezhadi Report and its implications for scientific transparency. The notice of Shri Sanjay Singh demands discussion over the violation of the Right to Education due to large-scale merger and closure of Government schools in Uttar Pradesh. The notice of Shri A.A. Rahim demands discussion over the ongoing negotiations for Free Trade Agreements with the United States and the European Union and its impact on agricultural sector.

Shri Haris Beeran demands discussion on two issues - the bulldozer action on the houses of minorities in various States and the Pahalgam terrorist attack. Hon. Members may recall that a detailed ruling had been imparted by me on multiple occasions, particularly on 8<sup>th</sup> December, 2022 and 19<sup>th</sup> December, 2022. These notices are not in conformity and I am not able to persuade myself to agree. ...*(Interruptions)*... The Leader of the Opposition, please. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, you said that it is not in conformity with the rules.

MR. CHAIRMAN: Just a second...

SHRI MALLIKARJUN KHARGE: Sir, I am always helpful.

MR. CHAIRMAN: I have said so, Sir.

SHRI MALLIKARJUN KHARGE: Sir, I have given notice under Rule 267, on Pahalgam and Operation Sindoor. सर, मैंने पहलगाम आतंकवादी हमले और ऑपरेशन सिंदूर के बाद की स्थिति पर रूल 267 के तहत नोटिस दिया है, रूल्स के मुताबिक ही दिया है, जो रूल्स की किताब में है।

सर, पहलगाम हमला 22 अप्रैल को हुआ था, अब तक आतंकवादी पकड़े नहीं गए, मारे भी नहीं गए और हमको बार-बार बताया गया कि डायरेक्टली उनके ऊपर ही हमले किए गए, जिसमें वे मारे गए। हमें यह खबर मिली है, लेकिन हम यह जानना चाहते हैं, क्योंकि पूरे सदन ने और सभी पार्टियों ने unconditional support दिया। सिर्फ मेरी पार्टी ने ही नहीं, बल्कि सभी पार्टियों ने देश को मजबूत बनाने के लिए, देश में एकता रखने के लिए और हमारी आर्मी को moral strength देने के लिए unquestioned समर्थन दिया। मैं चाहता हूँ कि उनकी तरफ से हमको जानकारी मिलनी चाहिए, जैसे पहलगाम हमला 22 अप्रैल को हुआ था, अब तक आतंकवादी नहीं पकड़े गए, लेकिन हुआ क्या? ...**(व्यवधान)**... J&K में इनकी Intelligence और सिक्योरिटी का failure हुआ। यह उन्होंने ही कहा है। लेफ्टिनेंट गवर्नर ने कहा है कि इसमें Intelligence failure है। यह उन्होंने ही accept किया है, यह हमारी बात नहीं है। सीडीएस, उप सेना प्रमुख और एक वरिष्ठ defence attache ने कुछ बेहद संवेदनशील खुलासे भी किए।

MR. CHAIRMAN: The Leader of the House.

**श्री मल्लिकार्जुन खरगे:** मैं उनकी बात सुनता हूँ। आप एक मिनट मेरी बात सुनिए।

MR. CHAIRMAN: Okay! One minute, please.

**श्री मल्लिकार्जुन खरगे:** एक मिनट मेरी बात सुन लीजिए, उसके बाद उनको मौका दीजिए। सर, विषय प्रश्न नहीं है। पहलगाम और ऑपरेशन सिंदूर के बारे में आपने जो दुनिया को बताया, हमको बताया, हिंदुस्तान के लोगों को बताया, उसकी बात कर रहा हूँ। हमें information देनी चाहिए। आपने हमसे मदद ली है। दूसरा, यह कि अमेरिका के राष्ट्रपति ट्रम्प ने...

MR. CHAIRMAN: Let the Leader of the House speak.

**श्री मल्लिकार्जुन खरगे:** उन्होंने 24 बार कहा, 'मेरे इंटरवेंशन से, जब मैंने समझौता किया, तभी यह युद्ध थमा'। ...**(व्यवधान)**... 'यह युद्ध जो stop हुआ, मेरी वजह से हुआ'। यह देश के लिए अपमानजनक है। एक बाहर का आदमी... ...**(व्यवधान)**...

MR. CHAIRMAN: You have made your point, Sir. The Leader of the House ....**(Interruptions)**... You have made your point.

**सभा के नेता (श्री जगत प्रकाश नड्डा):** सर, सबसे पहले...

**श्री मल्लिकार्जुन खरगे:** 'मैंने समझौता कराया'।

MR. CHAIRMAN: You have said so. ...(*Interruptions*)... One minute. The Leader of the House. ...(*Interruptions*)... Hon. Leader of the Opposition has made his point and only... ...(*Interruptions*)...

**श्री मल्लिकार्जुन खरगे:** सर, अमरीकी राष्ट्रपति ट्रम्प ने ऐसा बोला और सेना प्रमुख ने भी बोला कि वरिष्ठ डिफेंस अटोर्नी ...(**व्यवधान**)...

MR. CHAIRMAN: You have made your point. *Now, hon. Leader of the House* ...(*Interruptions*)... Only what the Leader of the House says will go on record. ...(*Interruptions*)...

**श्री जगत प्रकाश नड्डा:** महोदय, सबसे पहले मैं विपक्ष के नेता श्री मल्लिकार्जुन खरगे जी को आज के दिन उनके जन्मदिवस पर बहुत-बहुत बधाई देता हूँ। दूसरा, मैं उनसे निवेदन करता हूँ कि आपकी परमिशन से लीडर ऑफ दि अपोज़िशन को रूल 267 पर आपके ऑब्जर्वेशन पर उनकी क्या टिप्पणी है, इसके लिए आपने उनको परमिट किया। उन्होंने रूल 267 के संवैधानिक विषयों पर चर्चा नहीं की। वे 'ऑपरेशन सिंदूर' विषय पर चर्चा करने लगे ...(**व्यवधान**)... जिसके बारे में ...(**व्यवधान**)... प्लीज़ शांत रहिए। देखिए, तर्क में अपनी ताकत होती है, शोर करने की जरूरत नहीं होती है। ...(**व्यवधान**)...

MR. CHAIRMAN: Ask them to sit down. ...(*Interruptions*)... Let us have a good debate. ...(*Interruptions*)...

**श्री जगत प्रकाश नड्डा:** आप लोग शोर मत करिये। आप मेरा तर्क सुनिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, when Leader of the Opposition was speaking, there was silence. Please listen to the Leader of the House.

**श्री जगत प्रकाश नड्डा:** सर, मैं यह कह रहा हूँ कि खरगे जी ने ऑपरेशन सिंदूर और पहलगाम के डिस्कशन के माइन्सूट डिटेल्स को डिस्कस करना शुरू कर दिया। वह नियम के विरुद्ध इसलिए है, क्योंकि आपने 267 में उनको परमिशन दी थी कि वे संवैधानिक विषय पर चर्चा करें। दूसरा, इस हाउस को और इस हाउस के माध्यम से देश में कहीं यह संदेश नहीं जाना चाहिए कि सरकार पहलगाम और ऑपरेशन सिंदूर पर चर्चा नहीं चाहती है। हम चर्चा करेंगे और हर तरीके से करेंगे। ...(**व्यवधान**)... ऑपरेशन सिंदूर के सारे प्वाइंट्स को देश और दुनिया के सामने रखा जाएगा। मैं यह भी बताना चाहता हूँ कि आज़ादी के बाद से आज तक इस तरह का ऑपरेशन नहीं हुआ, जो

प्रधान मंत्री मोदी जी के नेतृत्व में हुआ है। I am not going into the details of it, but I would like to tell you, आप गुस्सा मत कीजिए। Nothing will go on record and whatever I will say will go on record. You should know it. ...*(Interruptions)*... सभापति जी, मैं यह बता रहा हूँ कि सामिक भट्टाचार्य जी ने on our own, under Rule 167, Operation Sindoor के बारे में चर्चा रखी है। बिजनेस एडवाइज़री कमेटी में आप समय तय करेंगे। भारत सरकार मोदी जी के नेतृत्व में हर बात की चर्चा करने के लिए तैयार है और हम चर्चा करेंगे।

MR. CHAIRMAN: Hon. Members, I have not given permission to ...*(Interruptions)*... The Government is ready for discussion. ...*(Interruptions)*... The Government is ready for a comprehensive discussion. ...*(Interruptions)*... I will meet the leaders, settle for a discussion and I will ensure full-fledged discussion for as much time as you want. ...*(Interruptions)*... I think, the House is getting into disruption. ...*(Interruptions)*... Hon. Members, it is not a good practice. The Government has agreed to have a full-fledged discussion on Operation Sindoor. ...*(Interruptions)*... I have admitted the motion. I will discuss with the leaders. ...*(Interruptions)*... The House is adjourned to meet at 12 noon.

*The House then adjourned at forty-five minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

## ORAL ANSWERS TO QUESTIONS

### Direct international flights from Patna airport

\*# 1. DR. BHIM SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Patna airport is named as "Jai Prakash Narayan International Airport" while there are no direct international flights operational from here;

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# Original notice of the question was received in Hindi.

- (b) whether such situation is unfavourable and economically disadvantageous for a State like Bihar with such a high population density and migrant workforce; and
- (c) whether Government is making any concrete plans to start direct international flights to Gulf countries and South-East Asia etc., if so, the status and the probable timeline thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPURAMMOHAN NAIDU): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) to (c) Patna is a customs notified airport. Presently, there are no direct international schedule flights operational from Patna Airport. Moreover, the government has provided an enabling environment for the growth of the civil aviation sector. Accordingly, Patna has been included in the list of 18 tourist gateway destinations from where Indian carriers and carriers of 5 SAARC countries (Bangladesh, Bhutan, Nepal, Maldives and Sri Lanka) and 10 ASEAN countries (Singapore, Malaysia, Thailand, Brunei, Vietnam, Indonesia, Myanmar, Cambodia, Philippines and Laos) can operate unlimited frequencies to designated points in these countries.

Further, in accordance with Air Services Agreements (ASA) signed between India and the foreign countries, Indian designated carriers are free to mount operations to/from any international airport including Patna to foreign destinations including Gulf countries and South-East Asia. However, the start of international flights from any point in India is purely a commercial decision of the airlines on the basis of the economic viability of the route and other associated factors.

MR. DEPUTY CHAIRMAN: First supplementary, Dr. Bhim Singh

**डा. भीम सिंह:** महोदय... ..(व्यवधान)...

**श्री उपसभापति:** प्लीज़ अपनी सीट पर बैठ जाइए। ... (व्यवधान)... क्वेश्चन आवर। ... (व्यवधान)... आप सवाल पूछिए। ... (व्यवधान)...

**डा. भीम सिंह:** महोदय, मैं सरकार को इस बात के लिए धन्यवाद देता हूँ कि इन्होंने पटना एयरपोर्ट को बहुत ही चकाचक बना दिया है। ... (व्यवधान)...

**श्री उपसभापति:** आप सवाल पूछिए। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**... आप सवाल पूछिए। ...**(व्यवधान)**...

**डा. भीम सिंह:** मैं इसके लिए धन्यवाद देते हुए, यह कहना चाहूँगा कि इस प्रश्न का जो उत्तर दिया गया है, वह प्रासंगिक नहीं है। ...**(व्यवधान)**...

**श्री उपसभापति:** कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... यह क्वेश्चन आवर का समय है। ...**(व्यवधान)**... कोई और बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... प्लीज़ सीट पर जाइए। ...**(व्यवधान)**...

**डा. भीम सिंह:** माननीय मंत्री जी ने हमारे प्रश्न का उत्तर एक गोलमटोल वक्तव्य के द्वारा देने का काम किया है। ...**(व्यवधान)**...

**श्री उपसभापति:** आप सवाल पूछिए। ...**(व्यवधान)**...

**डा. भीम सिंह:** मैंने दो प्रश्न किए थे। ...**(व्यवधान)**... पटना एयरपोर्ट का नाम अंतरराष्ट्रीय हवाई अड्डा क्यों है, जबकि वहाँ से कोई अंतरराष्ट्रीय उड़ान नहीं उड़ती है? ...**(व्यवधान)**... क्या वहाँ से कोई अंतरराष्ट्रीय उड़ान शुरू करना चाहेंगे? ...**(व्यवधान)**... मैं मंत्री जी से यही जानना चाहता हूँ कि आप वहाँ से अंतरराष्ट्रीय उड़ान कब तक शुरू करना चाहेंगे? ...**(व्यवधान)**...

**श्री उपसभापति:** माननीय मंत्री जी। ...**(व्यवधान)**...

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I understand that there is a requirement of running international operations from the Patna International Airport and, as such, now the Patna Airport is open to international operations because it is the customs-notified airport. ...**(Interruptions)**... They are open to fly to five SAARC countries and 10 ASEAN countries also under the Open Sky Policy. ...**(Interruptions)**... But there is a fundamental problem with the Patna International Airport because of the shorter runway. Due to the shorter runway, there is a load penalty that applies to the aircrafts, due to which they are not able to run with operational efficiency and carry the highest capacity. ...**(Interruptions)**... This restricts the commercial viability of having the international operations but there are alternative solutions, which are being worked out. Before the airline operators run international operations, there is a need to have the air service agreement with those countries to have the points open so that the connectivity is there, that the Point of Call is there between two countries. ...**(Interruptions)**... On top of that, the airline operators look for commercial viability

also. Here, the problem of commercial viability comes in because of the load penalty issue, which is one reason that the international operations are not being run there. Now, the Bihta Airport, which is another airport with a longer runway, is also coming into operations. In the Budget, we have also announced another Greenfield airport. ...(*Interruptions*)... There are many solutions that are being worked out. For us, Bihar is one of the regions to be given utmost priority. On behalf of the Central Government, I can say that we will find solution as early as possible. ...(*Interruptions*)... We are also working towards a solution so that not only from Patna airport but also from other airports, let us say, from Bihar, the Gaya Airport, the international operations will increase. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Second supplementary, Dr. Bhim Singh.

**डा. भीम सिंह:** महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या ये प्राइवेट कंपनियों से वायबिलिटी का अध्ययन कराना चाहेंगे? ...(**व्यवधान**)... मंत्री जी ने कहा कि वाणिज्यिक अध्ययन के आधार पर निर्णय लिया जाता है, तो मैं मंत्री जी से यह जानना चाहता हूँ कि क्या वाणिज्यिक अध्ययन कराना चाहेंगे? ...(**व्यवधान**)... अगर कराना चाहेंगे, तो कब तक कराना चाहेंगे? ...(**व्यवधान**)... इसके साथ ही, रनवे की लंबाई बढ़ाने के लिए क्या उपाय किये जा रहे हैं? ...(**व्यवधान**)...

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, the issue of expansion of runway has been going on for a long time and we have tried every single bit of it. ...(*Interruptions*)... Land being the State Subject, we have requested the State many times for giving land for expansion of the runway. ...(*Interruptions*)... Sir, if you see, on the one side, there is an existing railway line and, on the other side, there is a historical clock tower and there is also a biological park. ...(*Interruptions*)... It is very, very difficult to acquire land in that area to expand the runway. When it comes to commercial viability, as I said earlier, there is a penalty of 2 to 2.5 tonnes, which is equal to 20 to 25 vacant seats. ...(*Interruptions*)... Now, we have to run with 20 to 25 vacant seats but we come under the load penalty. If you look at the numbers, there are some numbers that the survey says. ..(*Interruptions*).. In Dammam, which is in Saudi Arabia, the number of Patna people travelling to Dammam is approximately 582 per week. If you look at Dubai, it is 481 per week. ..(*Interruptions*).. Usually, we take the 186-seater airbus to travel to these destinations. And, if you look at 580 or 480 seats that are travelling from Patna to these locations, it is translating into three flights per week. Usually, the commercial viability happens if there is a demand to run seven flights per week. So, we are looking into this. We are doing the study also on the

number of people so that it becomes easier to convince the private airline operators also to operate these sectors. In fact, the operators also do their own surveys because they also have the intention to connect more areas, to connect new routes. So, definitely, this is also under consideration, and we will support from our side also so that this survey or the viability is thoroughly being addressed.

**श्री उपसभापति:** माननीय अशोक मित्तल। यह सवाल पटना एयरपोर्ट से जुड़ा है। क्या आपका सवाल इस विषय पर है?

**डा. अशोक कुमार मित्तल:** महोदय, हाल ही में इंडिगो की फ्लाइट 6E-2482, जो कि एक एयरबस A320-271N थी और दिल्ली से पटना आ रही थी। जय प्रकाश नारायण इंटरनेशनल एयरपोर्ट, पटना पर लैंडिंग के दौरान वह रनवे को ओवरशूट करके आगे निकल गई। यह घटना तकरीबन रात को हुई और एक हादसा होने से बच गया। सर, पटना एयरपोर्ट की रनवे लंबाई लंबे समय से चिंता का विषय रही है। वर्तमान में usable runway केवल 1,677 मीटर तक सीमित है, खासकर adverse wind conditions में। यह लंबाई न केवल narrow-body aircrafts, जैसे A320 और B737 के लिए रिस्की है, बल्कि wide-body aircrafts, जैसे Boeing 777 और 787 या Airbus A380 के लिए तो completely unfeasible है, जिन्हें 2,500 से 3,500 मीटर रनवे की जरूरत होती है।

**श्री उपसभापति:** आप अपना सवाल पूछिए।

**डा. अशोक कुमार मित्तल:** महोदय, मैं मिनिस्टर ऑफ सिविल एविएशन से प्रश्न करना चाहता हूँ कि क्या ऐसी कोई feasibility report तैयार की जा रही है, जिससे यह पता चल सके कि फ्यूचर में larger aircraft operations में पटना एयरपोर्ट को कैसे सुरक्षित बनाया जा सकता है?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, based on the runway constraints, which the hon. Member has also mentioned, the Patna Airport has a smaller runway where there are restricted operations, with the load penalty only, which is very much thoroughly followed by the regulator and the airline operator also so that safe operations happen at the Patna Airport. And whenever these kinds of incidents happen, they are properly investigated and it is ensured that, next time, these kinds of incidents don't happen. But when it comes to the futuristic solution on having wide-body operations and having long overhaul operations from these areas, then, it is proposed to have a new greenfield airport only. ...*(Interruptions)*... But as this airport is restricted, if you want to expand the runway, it is physically impossible because since there is railway track on one side and there is a clock tower on the other side, without the land, you can't expand the runway also. So, within the

stipulated runway of what you have mentioned to be 2100 metres, to have these wide-body operations is not at all possible. So, an alternate runway which can cater for the wide-body operations is being considered. In the Budget also, Greenfield airport for the city of Patna has been proposed. ...*(Interruptions)*... So, we are actively looking into this solution by creating alternative airport.

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan. You have a supplementary question. It relates to Patna airport.

DR. V. SIVADASAN: Sir, my question is related to the Patna airport. In his answer, our respected Minister talks about the 'commercial viability' of the functioning of airport. My question, Sir, is on the words 'commercial viability'. ...*(Interruptions)*... In my home town, one airport is there, Kannur airport. We have been continuously requesting the Government, and it is not only our party, all the parties and the Government of Kerala requested for the point of call status there. But they are not ready to allow the point of call status. If the theory of commercial viability is there, then, why are they not allowing the point of call status? ...*(Interruptions)*...

SHRI RANDEEP SINGH SURJEWALA: Sir, in protest, we are walking out.

*(At this stage some hon. Members left the Chamber.)*

MR. DEPUTY CHAIRMAN: The question relates to Patna. If hon. Minister considers it, he can reply.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, the hon. Member has been, time and again, requesting for a point of call for Kannur Airport. I just answered this before this question. First is to have a point of call in the air service agreement with that country. Only then the question of commercial viability comes. It is not the other way round where the country works out the commercial viability and then looks at this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: John Brittas *ji*, let him reply. Only hon. Minister's reply is going on record.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, on the specific issue, Kerala is the only State where three airports already have point of call and this is the fourth airport which

is coming up for discussion. ...(*Interruptions*)... There is an option for our Indian aircraft operators to fly from Kannur to any destination. It is all open. You need a point of call only for foreign carriers to come to that place. So, there is no complete restriction as such. It is not that without a point of call, you cannot travel internationally. The Indian airline operators can travel to these destinations. You also have to keep in mind that while considering a point of call, geopolitical relation is also taken into account between two countries. You have to see that India has so many airports. You cannot open all the airports for point of call. And you cannot fly to one or two destinations in that country. These are certain things that we also have to keep in mind. When you want to open a country for all the locations, then, you have to have an equal level playing field ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Only the reply is going on record.

SHRI KINJARAPU RAMMOHAN NAIDU: For Kerala Airport, you already have three points of call. Definitely, if the time arises and if the need arises and if both the countries agree, then, we will keep it as a point of call.

**श्रीमती धर्मशीला गुप्ता:** आदरणीय उपसभापति महोदय, गुजरात के सूरत और अहमदाबाद जैसे मुख्य शहरों में हमारे बिहार के लाखों निवासी नौकरी और व्यापार के लिए गुजरात में बसे हुए हैं, जिनमें से अधिकांश के परिवार बिहार में ही रहते हैं। अतः आपके माध्यम से माननीय मंत्री महोदय से निवेदन है कि...

**श्री उपसभापति:** आप सवाल पूछिए।

**श्रीमती धर्मशीला गुप्ता:** पटना से सूरत हेतु एक सीधी हवाई यात्रा की सुविधा दी जाए और जो अहमदाबाद के लिए केवल एक ही फ्लाइट है, उसे बढ़ा कर दो उड़ानें प्रतिदिन की जाएँ।

**श्री उपसभापति:** यह आपका सुझाव है। माननीय मंत्री जी।

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, we have noted it and we will forward it to the airlines.

MR. DEPUTY CHAIRMAN: Now, Question No.2. Shri Ashokrao Shankarrao Chavan.

### Inspection of 787 Dreamliner aircrafts

\*2. SHRI ASHOKRAO SHANKARRAO CHAVAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has conducted the checks/inspections of all the 787-Dreamliner aircrafts after the horrifying incident of London bound Air India plane crash in Ahmedabad in which 241 people died;
- (b) if so, the details thereof and the outcome of the said checks/inspections;
- (c) whether Government has directed the airlines companies to conduct safety checks/inspections of all the planes available with them;
- (d) if so, the details thereof and the response of the airline companies in this regard; and
- (e) the details of other measures taken/being taken by Government to make air travel more safe and secure?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPURAMMOHAN NAIDU): (a) to (e) A statement is laid on the table of the House.

#### Statement

(a) to (e) Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards.

Post-accident of Air India flight AI-171 Boeing 787 aircraft on 12.06.2025, DGCA has ordered to conduct the checks/inspections of all 33 787-Dreamliner aircraft of Air India.

Out of total 33 aircraft, 31 operational aircraft have been inspected wherein minor findings were observed in 8 aircraft. These aircraft have been released for operation post rectification. The remaining 2 aircraft are under scheduled maintenance.

DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization/aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.

SHRI ASHOKRAO SHANKARRAO CHAVAN: Sir, the incident involving London-bound Air India Flight in Ahmedabad is extremely serious. It is imperative to determine the exact causes of this incident to ensure passenger safety. What caused the fuel supply to the engines cut off is an issue which still remains unresolved. We all know that Boeing 787 Dreamliner is an aircraft heavily reliant on electrical and electronic systems. This is the background of the entire issue. One may recollect that on January 17, 2019, a Boeing Dreamliner operated by Japan's All Nippon Airways flying from Tokyo Haneda to Osaka experienced an unexpected engine shutdown after landing suspected to be caused by a software or computer glitch. In the light of this precedent, I would like to know whether any clarification has been sought from Boeing, the engine manufacturer, GE Aerospace GEnx, and Honeywell, which provide avionics propulsion systems, landing systems, cockpit and cabin electronics and various components for this aircraft regarding Ahmedabad incident. Also, we understand that a number of airlines the world over have grounded their Boeing 787 Dreamliner fleet after the Ahmedabad air crash.

I would like to know from the hon. Minister: Is this malfunction in the aircraft's electrical system? Could the same issue that caused the electrical system failure also have led to interruption of fuel supply to the engines? So, all these issues come to the fore. Going by the conversation recorded in the Cockpit Voice Recorder, fuel supply to the engines was cut off. The recorded conversation indicates that neither the captain nor the co-pilot manually cut off the fuel switch. This raises a significant question. So, we would like to know from the hon. Minister: Going by the preliminary report, which has just been received, what is the cause of shutdown of both the engines? Was it electrical failure or was it electronic failure? What are the preliminary findings which would lead us to know the exact cause of this incident?

SHRI KINJARAPU RAMMOHAN NAIDU: Mr. Deputy Chairman, Sir, the hon. Member has asked a very serious and a very comprehensive question regarding the incident that happened in Ahmedabad. I would like to start by answering that the investigation process is going on according to the international protocol, the norms set by the

International Civil Aviation Organization, where the country or the state of operation should have their investigation body. We have our own investigation body which is the Aircraft Accident Investigation Bureau. It got into the investigation process right after the incident with subject experts going to the site. They have started their process according to the international protocol; they have involved subject matter experts and all the necessary international people who are supposed to be participating in the investigation. They have gone through the first set of investigation process and they have given us the preliminary report. Sir, whenever these incidents happen and the Black Box gets damaged, -- Black Box is the Flight Data Recorder which has all the necessary information that gets recorded — that is, whenever there is a slight damage, it always comes to that point as to where we send the Black Box, that is, outside, namely, to the original equipment manufacturer, and get it decoded from that country of manufacture only. For the first time, as a country, India took a stand that the Black Box, which was recovered, even if it was damaged that the whole decoding process is going to happen in the country and we have successfully done it in the country. AAIB has been successful in decoding the entire data which was available even when the Black Box from the outer side was looking damaged. AAIB has decoded the data, which was achieved from two different things -- one was the Flight Data Recorder which has the data numbers and the other is the Cockpit Voice Recorder which has the audio. So, there are all these things and the fact is that investigation process runs on three principles which are to find out what happened, how it happened and why it happened. It is called the preliminary report because it cannot address all the things and all the questions that we have right now. What AAIB has done is, through the preliminary report, it kind of addressed what happened based on the facts it found out in the CVR, based on the facts it found out in the FDR and it was able to determine them in the preliminary report. To come out with suggestions or to come out with exact cause of what happened and to come out with further future action, -- it can be Boeing 787 or the series or the fuel switches or many things which have come under question or the avionics which you have also mentioned in your question — that is, to have a definitive answer and definitive future correction measures, we have to look at the final report. I can say this to the House and, through you, to the people of this country also that AAIB has a very definitive, thorough and rule-based process. They are very transparently looking into the process right now and they are totally unbiased. I can say that AAIB is totally unbiased and it is looking into the facts. Now, there can be many questions. I also have seen multiple articles myself. I have seen multiple articles not only by the Indian media, but also by the Western media trying to promote their own narrative, their own

viewpoint, their own kind of consideration ....(*Interruptions*)... But, I have to tell you that the way we are seeing the investigation is through the facts. We want to stand by the truth, not what is happening with the pilots or what is happening with the Boeing or what is happening with the Air India or any other stakeholder. We want to stand by the truth. We want to find out what exactly happened and that is only going to come out once the final report has been placed. So, we have to respect the process of investigation. Once that process of investigation has happened, then, we can talk about what happened, how it happened and then the corrective measures. Even if we talk about other incidents that happened before, be it the Japan's All Nippon Airways or any other airways for that matter, every time any incident happens in any country, the same process is followed.

Every time any incident happens in any country, then the same process is followed, where the investigation body gets into the process of investigation. Once the thorough investigation is done and the final report is placed, only then the corrective measures to all these countries, all these airline operators and all the regulators is sent so that the corrective action is being done. This has happened in the previous incidents also. Wherever any incident happened, whenever there was a mandatory suggestive correction measures that were supposed to be done, through the international protocol, it is mandatory for every state regulator to follow these and every airline operator to follow these. Without any negligence, we have thoroughly followed all the corrective and suggestive measures from the ICAO International Protocol.

MR. DEPUTY CHAIRMAN: Thank you, second supplementary.

SHRI ASHOKRAO SHANKARRAO CHAVAN: Sir, we are all aware that the DGCA is the cornerstone of aviation safety in our country. But as we know that in spite of these serious incidents which have taken place in the country like the Ahmadabad incident or whatever accidents have taken place earlier, the DGCA is functioning at 50 per cent of its sanctioned technical strength. It is a very serious issue. I would like to know from the hon. Minister: "Does the Government acknowledge this acute shortage in the technical personnel within the DGCA and what urgent and time-bound steps are being taken to fill these critical vacancies so that the regulator is fully equipped to safeguard the lives of lakhs of passengers who rely on air travel every day?"

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, we all know the kind of progress Civil Aviation took in the last 10 years. I have also been time and again talking about the tremendous numbers, depicting the growth that we have seen in the country; right on the number of aircrafts or the passengers who prefer air travel or the number of airports. Everything has almost doubled in the last 10 years or more than doubled in the last 10 years. Even after Covid, which was a major road break for Civil Aviation, we see that we have crossed the pre-Covid numbers and we are seeing a tremendous growth in Civil Aviation network. This is why, we from the Ministry also recommended that we need to create more posts in DGCA so that the surveillance or the safety or the security of Civil Aviation is very much intact with the tremendous robust growth that we are seeing. These posts that we are seeing which are vacant, which have come to discussion are the posts which have been created in last year and over the period of last two to three years. We have to understand that creation of posts and recruitment of posts is a continuous process. There is UPSC which is also involved. We from the Ministry are in continuous discussion. Last year itself, we have recruited 103 posts, which in the history of DGCA was the highest number of posts which was recruited. This year, we have planned to recruit 190 where UPSC also has come forward. By end of October, we are going to recruit 190 posts for this DGCA. The other thing which is more practical that I want to tell the House is that these are very niche and technical posts. It is not like that we have a huge pool. This is a limited pool of subject matter experts, be it the engineers or the pilots or medical experts or aviation related experts. This is a very specific pool of people that we are trying to pick up from. It is a very tough process of picking up the right people because these are going to be the regulators, these are going to be the inspectors, these people are going to take care of the safety. So, the recruitment process is also a very rigorous process and we have taken notice of this thing also. It has been a continuing process and we are putting more pressure so that the timelines for the recruitment also come down and, very soon, we are in the process of achieving 90 per cent of these vacancies also to be recruited.

MR. DEPUTY CHAIRMAN: Thank you, third supplementary. Shri R. Girirajan.

SHRI R. GIRIRAJAN: Sir, What I would like to know from the hon. Minister: “Has the Union Government formed any high level committee and formulated any new norms and procedures to be adopted and complied during the safety audits and routine inspections of each and every flight before the take off and to provide special

refresher training so as to ensure that the physical, mental and emotional stability of the pilots are stable and fit to fly after they complete 1000 hours of flight?”

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, like I said, after the incident itself, one, the Aircraft Investigation Bureau is conducting the investigative process into finding out how and why the incident happened and on the other side, overlooking in a holistic approach on the safety measures and what can be done further. It is because not only within the country, we are also trying to study other countries across the world where there might be better safety measures in their own countries. So, we have also formed a High Level Committee under the chairmanship of Home Secretary and all important people from the aviation are also participating in it. And, they are calling people from multiple sectors who are necessary to give more suggestions regarding this and it is an ongoing process. It was formed right after the incident and it has got a timeline of three months so that they can have multiple meetings and the question which has been put by the hon. Member is also discussed by the Committee. We are all hoping that they come up with some good measures. We already have very robust safety mechanism in the country. We all have to be aware of this process, and it is not something extravagant or something out-of-the-box is required for the country. We have a very good safety mechanism. Today, if you look at the numbers, domestically, there are 2,909 departures happening in the country. 2,909! And, internationally, if you look, the number is 624. So, overall, the number of departures that are happening every day from the country is 3,500 and around 5 lakh passengers are travelling every day by air, even today, Sir, these are numbers that I have taken from yesterday. So, 5 lakh passengers are travelling safely every day and 3,500 flights are taking off every day from the country. We have a very good process, but we are not stopping there. We want things to be brought down to zero in terms of incidents or anything. That is the process that we have; that is the integrity that we have and that is the target that we have. We are being more open now to suggestions that are coming into our side and we are also looking at the international processes, because ICAO always has a third eye on all countries running operations and having these civil aviation networks. It is because civil aviation is not a thing where you have operations just within the country. It is not limited within the country. There are airlines from our country which are registered in India, going to other countries and picking up passengers of other countries also. Likewise, other countries' airlines are coming into our country and picking up our passengers. So, this is a global phenomenon and all countries which are having Civil Aviation Departments or Ministries have to comply with the International Civil Aviation Organization Protocols. We have been very

committed to follow those protocols. We have a very effective implementation score of 85 in the International Civil Aviation Organization's safety score. There are other countries and you have to appreciate the score that India got. We have more than 160 airports in the country. I have given you the number of passengers travelling every day. In other countries, for example, New Zealand or UAE, how many airports do they have? One, two, three! We are operating at such a vast scale and that is not like an excuse I am putting, but that is the kind of growth that we have seen in the country and the kind of growth we are trying to maintain by also having 100 per cent safe and secure civil aviation network.

MR. DEPUTY CHAIRMAN: Dr. Fauzia Khan.

DR. FAUZIA KHAN: Sir, I would like to ask the hon. Minister that a Boeing B787-8 Aircraft, VT-ANW, was involved in an air turn back incident due to in-flight shutdown of engine 1 of Flight number AI131 during climb on the 4<sup>th</sup> of August, 2023. Sir, this flight was leaving from the Chhatrapati Shivaji Maharaj International Airport, Mumbai to Heathrow on the 4<sup>th</sup> of August. As per the incident report of DGCA, an HPC Stage 10 blade went missing due to improper installation of locking lugs. That made dust accumulate in the left-hand engine, leading to the engine surge and subsequent engine shutdown.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. FAUZIA KHAN: That's brief only. Sir, an RTI query to the DGCA has revealed that 65 in-flight engine shutdown incidents occurred between 2020 and 2025. So, that is quite a large number. In that regard, I would like to know what specific measures will the Government take, as you spoke about a large number of operations and we have very advanced technology as well.

MR. DEPUTY CHAIRMAN: Thank you.

DR. FAUZIA KHAN: So, in order to have a quick before flight inspection of engine and exhaust systems, what measures will the Government adopt?

MR. DEPUTY CHAIRMAN: Now, Mr. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, in terms of safety, I have to tell that DGCA have inspections which are planned surveillance, ramp inspections of both the domestic and the foreign sector, spot checks and night surveillances. This is done through an Annual Surveillance and Safety Plan that the DGCA prepares and, based on the regular checking that happens, they also have an overlooking safety audit that is happening all over the country. They keep monitoring each and every plane. They keep monitoring each and every airport and all the safety measures that are being listed. Everything is very thoroughly monitored. Let us say there is some engine malfunction that has happened. You have pointed to one specific aircraft where there seems to be one specific issue. But there are multiple kinds of issues that can happen. Some might be due to the weather or some might be due to bird hits that happen. So, there are multiple unpredictable and weather-related issues also. Everything is properly taken into account. But for that, to ensure that the operations are still safe--even if it is a mid-flight journey or any incident happens on the ground--there is a thorough protocol. And it is not that we have invented the protocol or we have invented the safety process. There is a process that the original equipment manufacturer, supposing the Boeing is making the plane, itself has to list out as to what all safety measures have to be done. On top of that, the FA, which is the State regulator of that country, also goes through the process of seeing the design, maintenance and manufacture. It comes out with the process. Then, there is the International Civil Aviation Organisation which overlooks all this and then comes out with the process. Once that plane comes back to our country, our State regulator, which is the DGCA, goes through all these processes, and if mandatory, add some more processes from its side so that every single flight, before it takes off, goes through specific maintenance, based on the line maintenance, base maintenance, engine maintenance. Everything is properly checked from the pilot also. Before taking off, the pilot also goes around the aircraft on ground and checks all the things. Aircraft Maintenance Engineer also does another checking. After robust checking and properly dotting down what is happening with the aircraft, looking at the rules and procedures, if the aircraft is good for taking off at that time, only then it is supposed to be taken off. All the processes are thoroughly listed and on behalf of the Ministry and the regulator, DGCA, we ensure that there is no negligence and there is no incompetence on any of the processes, that everything is very thoroughly monitored. If there is anything which occurs due to negligence, then, we take serious action against both the operator and any other concerned person, we impose penalties and there are suspensions. All the process of enforcement is also duly listed.

MR. DEPUTY CHAIRMAN: Last supplementary on this question. Shri Satnam Singh Sandhu.

**श्री सतनाम सिंह संधू:** सर, मेरा सवाल इस हादसे में मारे गए unlucky लोगों के लिए है। जो लोग इस हादसे में मारे गए हैं, उनकी जान की भरपाई तो नहीं हो सकती, लेकिन उनकी families के लिए जो best possible हो सकता है, वह हो सकता है। इस हादसे में मारे गए पैसेंजर्स के लिए compensation announce किया गया है, लेकिन इसमें मेडिकल छात्र भी मारे गए हैं। एक तो मेडिकल कॉलेज के स्टूडेंट्स, जो अपने हॉस्टल में खाना खा रहे थे, क्या उनके लिए कोई compensation announce हुआ है और उनकी families, जो ट्रॉमा में हैं, क्या उनको कोई psychological help देने की कोशिश की गई है?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, first of all, through this House, I would like to offer my condolences to the families of the passengers who were travelling, the crew members, and the families of students who got killed. This has been our idea right from the time the incident took place that we are not going to differentiate between the victims saying that these are the people who were travelling in the plane and these are the other ones who have got affected or succumbed to injuries outside the plane. All the support that is being extended to the families of the victims inside the plane, the same assistance is being extended to all the families of the students who died outside. Compensation is also given equally. They have also been taken into account and they are being provided the compensation and necessary support for the future also. Much of the responsibility has been taken by Air India and, combinedly, all the people, both in the flight and outside, everyone is being taken care of from the family side and all the compensation is being taken care of...

SHRI MANOJ KUMAR JHA: Equal monetary benefits.

SHRI KINJARAPU RAMMOHAN NAIDU: Yes, it is equal. Compensation is definitely equal. Not only in terms of compensation, but also in terms of assistance that we are trying to provide from the Government side, there is no difference. We are keeping that into consideration and both are being taken into account in the same process.

MR. DEPUTY CHAIRMAN: Now, Question No. 3.

### **Digital upgradation and adoption of emerging technologies for MSMEs**

\*3. SHRIMATI REKHA SHARMA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government has undertaken specific initiatives to promote digital upgradation and the adoption of emerging technologies such as Artificial Intelligence among Micro, Small and Medium Enterprises (MSMEs) in the State of Haryana, to enhance productivity and competitiveness;
- (b) whether any financial incentives, capacity-building programs, or support mechanisms have been introduced to facilitate this technological transition for MSMEs; and
- (c) whether Government is assessing the impact and effectiveness of these initiatives, particularly in terms of digital adoption and improved business outcomes?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI): (a) to (c) A statement is laid down on the Table of the House.

#### **Statement**

(a) and (b) The industrial landscape in the country has witnessed increased digitalisation in recent years, with enhanced operational efficiency for MSME in value creation and competitiveness. There is increasing participation in digital payments, e-commerce transactions, IOT enabled production tools and AI based technologies for improved business operations. To promote digital upgradation and adoption of emerging technologies for greater productivity and competitiveness among MSME across the country including in the State of Haryana, Government has taken several initiatives. These include Ministry of Electronics and Information Technology platforms like DigiLocker and IndiaAIDatasets Platform aimed at empowering MSME to become resilient, competitive and sustainable by leveraging digital technologies, and Department of Telecommunications networks like BharatNet and PM-WANI for affordable access and last mile connectivity. Ministry of Micro, Small and Medium Enterprises is supporting digital empowerment of MSME through digital registration under Udyam, training in Tool Rooms /Technology Centres for technology adoption, incubation of new ideas and technologies through MSME Innovative scheme and MSE Green Investment for Financing Transformation scheme for promoting investment in green technologies. Components of financial incentives, capacity building and

awareness are suitably embedded in the design of the above Government funded schemes.

(c) Government periodically assesses the outcome and effectiveness of its schemes through evaluation studies in collaboration with industry bodies and research institutions. The Output -Outcome Monitoring Framework of NITI Aayog is another institutional mechanism to evaluate the outcome of such schemes.

SHRIMATI REKHA SHARMA: Sir, through you, I would like to ask the hon. Minister whether the Government has undertaken specific initiatives to promote digital upgradation and adoption of emerging technologies, such as Artificial Intelligence, among MSMEs in Haryana to enhance productivity and competitiveness.

**श्री जीतन राम माँझी:** उपसभापति महोदय, मूल रूप में जहां तक हरियाणा का सवाल है, उसमें हम लोगों ने एआई के तहत जो काम किया है, वह इस प्रकार है और हम लोगों ने कई तरह से उसको फैसिलिटेट भी किया है। इंडिया एआई मिशन के द्वारा हम लोग जो काम करते हैं, उसको हमने 7 pillars में शुरू किया है। पहला, IndiaAI Compute Capacity है और उसकी डिटेल्स भी है कि क्या-क्या करना है। दूसरा, IndiaAI Foundation of Models के तहत भी हम लोग बात करते हैं। तीसरा, AI Course है। चौथा, AI Application Development Work Initiatives है। पांचवां, इंडिया एआई फ्यूचर स्किल्स है, छठा- IndiaAI Startup Financing and सांतवां-Safe & Trusted AI है। इनके माध्यम से हम लोगों ने हरियाणा में टेक्नोलॉजी के विकास के लिए किया है। उतना ही नहीं, उसके अलावा Department of Technology and Communication में हम लोगों ने यूज किया है, जिसमें संचार साथी है और ASPR के थ्रू भी हम लोगों ने related cyber plans को भी lock किया है, जिस प्रकार से साइबर क्राइम न हो सके। हम लोगों ने हरियाणा में इन सबका प्रयोग किया है।

**श्री उपसभापति:** माननीय रेखा जी, दूसरा सप्लीमेंटरी पूछिए।

SHRIMATI REKHA SHARMA: I would like to know from the hon. Minister whether any financial incentives, capacity building programmes or support mechanism have been introduced to facilitate this technology's transition for MSMEs and how the Ministry is assessing the impact of effectiveness of these initiatives, particularly, in terms of digital adoption and improved business outcome.

**श्री जीतन राम माँझी:** उपसभापति महोदय, इस मायने में हरियाणा की गवर्नमेंट में डिजिटलाइजेशन टेक्नोलॉजी एडोप्शन के संबंध में हम लोगों ने जो विज़न अपनाया है, वह इस प्रकार है। पहला, PADMA - जो प्रोग्राम है, वह to accelerate the development of MSME's

development. इसमें हम लोगों ने होलिस्टिक सपोर्ट के लिए एमएसएमई को इंकलूड किया है, जो इन्फ्रास्ट्रक्चर एंड ब्रांडिंग एंड मार्किंग टू इंटरप्रेन्योरशिप को बढ़ावा देता है। इसमें फाइनेंशियल सपोर्ट की बात आती है, तो हमने इसमें एक हजार करोड़ रुपये लगाए हैं। दूसरा, असिस्टेंस फॉर टेक्नोलॉजी एक्विजिशन स्कीम के तहत न्यू पेटेंटेड टेक्नोलॉजीज को एनहांस करना है और यह डिमांड बेसिस पर है, जो भी डिमांड करेंगे, हम लोग उसमें देंगे। उसमें अभी तक 50 लाख लोगों को दिया है, जिसमें 75 परसेंट को सबसिडी दी है। तीसरा, हरियाणा ग्रामीण उद्योग विकास योजना है। इसमें भी हम लोगों ने industrial development, जो रूरल और बैकवर्ड एरियाज हैं, उनको encourage करने के लिए दिया है। उसके बाद मिनी क्लस्टर डेवलपमेंट स्कीम है, जिसमें हमने दो करोड़ के लगभग लोगों को facilitate किया है और 69 करोड़ का टारगेट रखा है। इस तरह से हमने उनको आगे बढ़ाने का काम किया है। जहां तक MSME का मामला है, उसमें बहुत-सी स्कीम्स हैं, जिसके तहत हम लोगों ने काम किया है और उसकी लंबी सूची है। अगर वे कहेंगे, तो हम उनको भेज देंगे। ऐसी 27 स्कीम्स हैं, जिनके तहत हम उनकी मदद करते हैं। जैसे एमएसएमई का Udyam Portal है, Udyam Assist Portal है, एमएसएमई समाधान है, एमएसएमई संबंध पोर्टल है। एमएसएमई ओडीआर है, एमएसएमई - टेम है। हम इनके माध्यम से लोगों को फेसिलिटेट करते हैं। इन सभी में पैसा भी अलग-अलग ईयरमार्क है, जिसके तहत उनकी मदद करते हैं।

**श्रीमती महुआ माजी:** उपसभापति महोदय, कुछ वर्षों पूर्व झारखंड में मानव तस्करी की घटनाएँ चरम सीमा पर थीं। वर्तमान सरकार तस्करी की शिकार महिलाओं को रेस्क्यू करके वापस ला रही है और उन्हें तथा अन्य बेरोजगार महिलाओं को अपने ही राज्य में रोजगार से जोड़ने हेतु कई योजनाएं भी लॉन्च की हैं। विश्व बैंक ने भी उनकी 'जोहार परियोजना' की प्रशंसा की है। मेरा सवाल है कि झारखंड में उत्पादकता और प्रतिस्पर्द्धात्मकता को बढ़ाने के लिए सूक्ष्म, लघु और मध्यम उद्यमों द्वारा डिजिटल उन्नयन और कृत्रिम बुद्धिमत्ता जैसी उभरती प्रौद्योगिकियों को अपनाए जाने का बढ़ावा देने के लिए क्या केंद्र सरकार कोई विशिष्ट पहल कर रही है?

**श्री जीतन राम माँझी:** उपसभापति महोदय, यह प्रश्न खास तौर पर हरियाणा राज्य के संबंध में था, इसलिए मैं हरियाणा से संबंधित सारी जानकारी लाया हूँ। मैं आपको हरियाणा के बारे में बताना चाहता हूँ कि हम लोगों ने टूल्स ऑफ टेक्निकल सिस्टम में इम्पूवमेंट के लिए एक विशेष व्यवस्था की है। अगर झारखंड राज्य की भी उसी तरह से बात आएगी, तो हम झारखंड राज्य की सूचना माननीय सदस्या तक पहुँचा देंगे।

**श्री उपसभापति:** आप जानकारी लेकर माननीय सदस्या को दे दीजिएगा।

**श्री जीतन राम माँझी:** महोदय, हम यह जानकारी उन तक पहुँचा देंगे।

MR. DEPUTY CHAIRMAN: Now, Shri Raghav Chadha.

SHRI RAGHAV CHADHA: Is it regarding Civil Aviation, Sir?

MR. DEPUTY CHAIRMAN: No; it is Q. No. 3.

SHRI RAGHAV CHADHA: Sir, I had sought to raise supplementary for Q. No. 4.

MR. DEPUTY CHAIRMAN: It is mentioned 'Q. No. 3' here. I can show you.

SHRI RAGHAV CHADHA: Sorry, Sir. It must have been due to oversight. Please send it to me through somebody.

MR. DEPUTY CHAIRMAN: Okay. Please sit down. Next, Shrimati Kiran Choudhry.

SHRIMATI KIRAN CHOUDHRY: Sir, I would like to ask the hon. Minister whether the Government has collaborated with any institutions or industrial bodies in Haryana such as NIFTEM Kundli or MSME D. Kandal to facilitate digital skill training for small enterprises and also if there is any plan to set up a dedicated technology facilitation centre or centre of excellence for digital MSMEs in Haryana.

**श्री जीतन राम माँझी:** उपसभापति जी, हम लोग हरियाणा सहित समस्त देश में tool room, extension room, and expression centre के माध्यम से इस तरह का काम करते हैं। जहाँ तक हरियाणा राज्य का सवाल है, मैं उस संबंध में बताना चाहता हूँ कि हमने जो tools room and Technology Centre का कंटेंट दिया है, मेरे पास उसकी लिस्ट है। मैं आपको बताना चाहता हूँ कि जैसे Indo-German Tool Room औरंगाबाद, महाराष्ट्र में है, उसी तरह से Institute of Design of Electrical Measuring Instrument भी है, हमारे यहाँ पर Central Tool Room and Training Centre (CTTC) भुवनेश्वर में है, Indo-Danish Tool Room, IDTR, Jamshedpur में है। इस प्रकार से हमने इस टेक्नोलॉजी के विकास के लिए अनेक सेंटर्स बनाए हैं। जहाँ तक Common Facilitation Centre का सवाल है, हमने इसमें पाँच जगहों पर इस तरह की व्यवस्था की है। अगर location of the project है, तो उसमें Footwear Cluster, Bahadurgarh and Jagir में है। इसमें date of approval 3.12.2012 से दी गई है। जो प्रोजेक्ट है, वह 1, 509.82 करोड़ रुपये का है और उसमें गवर्नमेंट ऑफ इंडिया की जो एपूव्ड ग्रांट है, वह 916.68 करोड़ है। इसी प्रकार से Printing and Packaging Cluster भी है, जो करनाल में है। सर, इनकी डिटेल्स बताने में समय लगेगा, लेकिन हमारे पास डिटेल्स उपलब्ध हैं, हम उन्हें वे डिटेल्स भेज देंगे कि कहाँ-कहाँ पर किया गया है। हम केवल क्लस्टर का नाम लेते हैं, लेकिन हमने लोगों को बताया है कि हमारे पास Food Cluster, Bahadurgarh में है, Printing and Packaging Cluster, Pharmaceutical Cluster है, Plywood Cluster Yamunanagar में है। हमने यह सब कब शुरू

किया है, इसके लिए कितना पैसा दिया है, उन सब चीजों के इसमें इंडिकेशन्स हैं। सर, हमने इसके लिए इतना काम किया है।

महोदय, जहाँ तक State Technology Centre being established in Haryana का मामला है, उसके लिए पहले ही बता दिया गया है कि हमने Technology Centre Rohtak में शुरू करने का प्रयास किया है और हम समझते हैं कि इसके लिए जल्दी ही सारा काम शुरू कर देंगे।

MR. DEPUTY CHAIRMAN: Now, Shri Ravi Chandra Vaddiraju. The question is related to Haryana.

SHRI RAVI CHANDRA VADDIRAJU: No, Sir. मैं एमएमएमई के बारे में बात करना चाहता हूँ। Sir, lakhs of people are dependent upon MSMEs. However, they are struggling to get a decent income from the sector. Lack of proper support from the Government will create various problems in front of them. So, my question is: How much is the total allocated amount as a Union Government subsidy to this sector?

**श्री जीतन राम माँझी:** महोदय, एक तरह से एमएसएमई के तीन अंग हैं। इसमें सूक्ष्म, लघु और मध्यम उद्योग के माध्यम से काम करते हैं। हमने इसमें विशेष रूप से सूक्ष्म और मध्यम उद्योग को लिया है। हम सूक्ष्म और मध्यम उद्योग में दो तरह से काम करते हैं। इसके लिए एक 'उद्यम पोर्टल' बनाया है और एक 'उद्यम असिस्ट पोर्टल' है। जहाँ तक पैसा देने की बात है, तो हम बताना चाहता हूँ कि 'उद्यम पोर्टल' और 'उद्यम असिस्ट पोर्टल' दोनों के माध्यम से हमने लगभग 28 करोड़ लोगों को रोजगार दिया है। जहाँ तक रजिस्ट्रेशन का सवाल है, तो अब तक करीब 6 करोड़ लोगों का रजिस्ट्रेशन हो चुका है। हम यहाँ यह बताना चाहते हैं कि प्रधान मंत्री जी के बारे में लोग प्रायः कहते हैं कि वे सिर्फ बातें करते हैं। लेकिन मैं इस ऑगस्ट हाउस को बताना चाहता हूँ कि हमारे एमएसएमई सेक्टर के माध्यम से ही 2016 से लेकर आज तक करीब 34 करोड़ लोगों को रोजगार देने का काम किया गया है। यह मन की बात है। महोदय, जो छोटे-छोटे उद्योग हैं - जैसे चमड़े का काम करने वाले, सैलून चलाने वाले - जिन्हें आज तक किसी ने नहीं देखा, उनके लिए भी हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने 'पीएम विश्वकर्मा योजना' के तहत काम किया है और शर्तिया राशि भी अलॉट की है। जहाँ तक राशि का सवाल है, तो हमारे पास राशि की कोई कमी नहीं है। जहाँ जरूरत होती है, वहाँ हम तुरंत राशि देते हैं। हर आइटम में राशि बताना, हमारी समझ से यह अभी संभव नहीं है। अगर जरूरत होगी, तो हम माननीय सदस्य को जानकारी भेज देंगे।

MR. DEPUTY CHAIRMAN: The last supplementary on this is of Dr. Kalpana Saini.

**श्री मनोज कुमार झा:** सर, पाँच प्रश्न पूरे हो गए हैं।

MR. DEPUTY CHAIRMAN: No; माननीय सदस्य, राघव चड्ढा जी ने अपना सप्लीमेंट्री प्रश्न नहीं पूछा था। Now, Q. No. 4.

\*4. SHRI MANOJ KUMAR JHA: Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of safety and maintenance inspections conducted by the Directorate General of Civil Aviation during the last three years;
- (b) the number and nature of irregularities identified during these inspections;
- (c) the actions taken against airlines or operators found to be non-compliant with safety norms;
- (d) the measures being undertaken by Government to enhance aviation safety in the wake of recent concerns related to aircraft maintenance and operational standards; and
- (e) whether Government plans to conduct safety audits in the aviation sector in the current year, if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPURAMMOHAN NAIDU): (a) to (e) A statement is laid on the table of the House.

#### **Statement**

(a) to (d) The Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organisation /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, maintenance organizations. Deficiencies observed during the surveillance/inspection are forwarded to concerned organisation for taking corrective actions. DGCA initiates enforcement actions against organisation and personnel in case violations are found. The enforcement action may include warning, suspension, cancellation and imposition of financial penalty.

The number of safety and maintenance inspections conducted by the Directorate General of Civil Aviation in the past three years along with the number and nature of irregularities detected during these inspections and enforcement action taken is attached as **Annexure**.

(e) DGCA publishes Annual Surveillance Plan every year on its website, which contains the plan for the Regulatory Audit. Plan for the regulatory audits is in accordance with the regulatory audit procedure manual published on DGCA website. For the year 2025, a total of 56 regulatory audits have been planned by DGCA.

**Annexure**

S.No	Surveillance/ Checks	2023				2024				2025(Till April)			
		Planned	Conducted	Level 1 Deficiencies (Significant Non-compliance)	Level 2 Deficiencies (Noncompliance)	Planned	Conducted	Level 1 Deficiencies (Significant Non-compliance)	Level 2 Deficiencies (Non-compliance)	Planned	Conducted	Level 1 Deficiencies (Significant Noncompliance)	Level 2 Deficiencies (Noncompliance)
1	Planned Surveillance	3346	3532	86	14178	3521	3479	81	12439	1393	1346	37	4623
2	Ramp Inspections ( Domestic)	409	432	0	128	434	442	0	155	150	150	0	30
3	Ramp Inspections (Foreign)	72	75	0	15	72	63	0	8	26	26	0	2
A	Total	3827	4039	86	14321	4027	3984	81	12602	1569	1522	37	4655
Unplanned Surveillance													
4	Spot Checks	--	1209	17	1138	--	1257	62	1207	--	289	4	269
5	Night Surveillance	--	497	9	538	--	768	8	715	--	188	0	213
B	Total		1706	26	1676	0	2025	70	1922	0	477	4	482
A+B	GrandTotal	3827	5745	112	15997	4027	6009	151	14524	1569	1999	41	5137
C	Enforcement Acctions	542				673				254			

**श्री मनोज कुमार झा:** माननीय उपसभापति जी, मैं देख रहा था कि इस विषय पर तमाम सदस्यों ने अपनी चिंता व्यक्त की है और यह देश की सामूहिक चिंता है। मैं पहला सप्लीमेंट्री क्वेश्चन पूछने से पहले अफसोस के साथ कहूँ कि एक रिपोर्ट लीक होती है, टेलीविजन डिबेट्स में पायलट को विलेन बना दिया जाता है! वे बेचारे दुनिया में आकर नहीं कहेंगे कि हम गुनहगार हैं, या कोई टेक्निकल मालफंक्शन!

सर, यूएस फेडरल एविएशन एडमिनिस्ट्रेशन ने 2018 में और यूके की सिविल एविएशन अथॉरिटी ने फ्यूल स्विच सिस्टम को लेकर पहले ही सारी एडवाइजरी जारी की थी। अभी हाल ही में आपने खास करके, बोइंग 737 और 787 एयरक्राफ्ट के लिए यह मंडेटरी किया है कि आप उसका ऑडिट करिए, उसके सेफ्टी, सिव्योरिटी मैकेनिज्म को चेक कीजिए। My question is this. You had this input in 2018 and now it is 2025. In 2025, why does it take a crash of this nature to do what should have been done in a routine way? Thank you.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, your question also has the answer. In a routine way, all these checks are already done. When there is a directive issued, then, there is a special check that is done. But in terms of all the equipments that are

there, according to the protocol that is listed, all the checks are thoroughly done. It is not that only when they say that this has to be checked, that there is a special check done. All the fuels, all the cockpits, all the tyres, everything gets checked very robustly and very regularly. For that, we have a very tough process. But, for taking in advance, like you said, we wanted to be more thorough. All checking etc., has been duly happening from time to time. You mentioned what the FAA had done. There are two types of directives. One is the AD which is the Airworthiness Directive. It is mandatory and all the other State regulators follow it. But what you have mentioned right now is a Special Airworthiness Information Bulletin which is not a mandatory thing. Like you said, if necessary, then the State Regulator can do it. But at that point of time, the Regulator also took a call that this is not a mandatory thing, and, in our process of ensuring safety, we have a very good robust process. So, there is not a special check that is required because it was not a mandatory thing that was advised. But after the report has come, we have taken that also into cognizance to ensure that there is further check, like, you mentioned about these reports that have come. But I can show you 150 reports where every possible angle that a report can mention is already listed. अगर कोई भी रिपोर्ट आ जाती, तो आप बोल सकते थे कि यह पहले ही आ चुकी है। So, they have written every possible angle, right from the Western Media to everyone. So, you can't just point out to one thing that this has been leaked. I have ten different angles which are written, which are now not coming out, not being discussed because they are not touching this topic. But had it touched another topic, another report would have come कि इसने ऑलरेडी यह लिखा है। So this has been there because of the interest that has been there. This has been going on right from day one itself. There are multiple theories; multiple angles; multiple stories. That is why what I would like to once again request -- it is an appeal made by the AAIB; through myself also, I will make it again to the House, and, through you, to the larger sections of the country also -- that we maintain patience until the final report comes out. We want the truth to be coming out and we have to give that much space for our AAIB also to work, and that is what I wish to request.

**श्री उपसभापति:** सेकंड सप्लिमेंटरी। माननीय मनोज कुमार झा जी।

**श्री मनोज कुमार झा:** जब मैंने कहा था कि आपके पास ये रिपोर्ट्स थीं, एडवाइज़रीज़ थीं, तो इन्होंने कहा कि आपके प्रश्न में ही आपका जवाब है। वह मैं एक विडम्बना का जिक्र कर रहा था। It was a statement based on irony, an unfortunate irony, not a plain statement.

MR. DEPUTY CHAIRMAN: Second supplementary.

**श्री मनोज कुमार झा :**सर, थोड़ा बैकग्राउंड में, having said that, I am also aware, like all of you, my friends here, of the duopoly — Airbus and Boeing -- at the global scale. Let us not get into that. What is important is the in-house mechanism. Nearly 50 per cent of sanctioned posts in DGCA are vacant. Doesn't it affect DGCA's capacity particularly when -- I repeat, particularly, when --during the investigation such anomalies come out? Many newspapers reported about this as to why such anomalies, ऐसी विसंगतियां तब क्यों बाहर आती हैं, जब एक बड़ा हादसा हो जाता है और फिर उसके बाद हम जागने की कोशिश करते हैं?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, like I said, the vacancies have been created because it was a request from the Ministry. Now with the growth that we have seen in civil aviation, we wanted more people within the DGCA, and these posts have been created in the last two years only. When you say, why they are vacant, it is not that we have stopped the recruitment. Right from the day they were created, we have started the process. It is a continuous process. It has to go through various cycles of recruitment also. And the only thing that I wanted to mention, so that everyone knows a little bit about what is happening in the recruitment, is that this is a very specific pool of people that we are trying to recruit. It is not that we have extensive pool of people. These are subject matter experts, especially, in aviation that we are trying to pick up; senior people that we are trying to pick up and who have a demand internationally and in other wings also. We have a lot of people coming in from Air Force, and they have their own preferences also. So, there is a limited pool that we are trying to work with, and we have done every single thing. In fact, we have put in more effort to do this. That is why I have also mentioned that in the last year, 103 posts which have been recruited were the highest ever because we wanted to speed up the process. We wanted to ensure that DGCA, the posts that are created there, is well-equipped and it is full with people who have to be recruited and there are no vacancies. It is an ongoing process. This year, we are committed to taking 190 more, and also in the future, all the posts are being worked out in such a way that the situation of vacancies does not arise.

MR. DEPUTY CHAIRMAN: First supplementary, Shri Sanjay Singh; not present. Shri Raghav Chadha.

SHRI RAGHAV CHADHA: Sir India's civil aviation sector is no doubt booming but it appears that the Regulator, the DGCA, which is the backbone of the sector, is

cracking up under pressure. I say this because it is understaffed, it is underfunded, and it lacks autonomy. सर, Parliamentary Standing Committee की रिपोर्ट बताती है, मैं overall vacancies की बात नहीं कर रहा, कि वर्ष 2024 में DGCA के अंदर technical posts में 55 per cent vacancies है। सर, technical posts का काम क्या होता है -- air safety inspection, passenger safety, pilot licensing, aircraft maintenance and air worthiness. सर, यह shortage नहीं, यह crisis है। मुझे लगता है कि there is no...

**श्री उपसभापति:** आप संक्षेप में सवाल पूछें। There are other people also.

**श्री राघव चड्ढा:** सर, मैं सवाल पर आ रहा हूँ। There is no margin of error in the skies. इसलिए मेरा आपके माध्यम से माननीय मंत्री जी से सवाल है कि हम DGCA को SEBI, जो financial market का एक independent regulator है और TRAI, जो telecom sector का एक independent regulator है, ऐसे ही एक autonomous statutory body में क्यों नहीं तब्दील करते? दूसरा, technical posts की vacancy कब तक भरी जाएगी?

MR. DEPUTY CHAIRMAN: Thank you, Mr. Raghav Chadha.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I have to place on record that the DGCA is not under any kind of pressure. It is operating with utmost seriousness, professionalism and all the requirements that actually strengthen it according to the international civil aviation protocol. At this moment, -- I have already explained it during a couple of other Questions -- the situation is that the posts were just recently created. Like you said, when it comes to the technical posts, you need only people with the right technical capabilities to sit in those posts. When you need that kind of experience and expertise, obviously, the limited pool makes it much more difficult to engage these people. These are people who have to regulate safety, which is of the prime importance. The whole fundamental pillar for the growth of our civil aviation sector has been safety and security of the people and operations. Keeping that intact, the process itself has so many technicalities that it gets a little difficult, but we have been trying with the UPSC and others to engage the right people so that the timeline which takes for it to engage these people gets reduced. The hon. Member has also talked about the budget. We have seen in the last one year that there is a ten per cent increase in the Budget. Your suggestions have been noted. Whenever required, whatever best can be done to assist DGCA to be more powerful and more engaging in terms of ensuring safety would be done from our side.

SHRIMATI PRIYANKA CHATURVEDI: Sir, there comes a moment in time when we keep our politics aside, and this particular air crash gave us that moment, even for civil aviation to understand the challenges and the loopholes that exist. Sir, my question is very specific, which I have written to the hon. Minister about. He asked us to be patient about the final report; we were absolutely patient with the interim report too. But why is it that the report was released to the Indian people at 2.00 a.m. in the morning? Also, there was no briefing done with regard to the AAIB report. Sir, I have another related question. Pilots have raised concerns that there is no aviation expert sitting in that AAIB panel. Why is that so? If the hon. Minister could address that, I would be grateful.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I would address the second part first, where the hon. Member said that no aviation experts are there. It is not true. There are two subject matter experts and pilots who have been engaged within the investigation team. Likewise, engineers and other technicians from the industry also have been engaged. There is also an International Civil Aviation Organization observer from the U.N. A lot of articles said that he was rejected. Such baseless articles had come up at that time. But everyone who was supposed to be there in the investigation team has been there. In fact, there were also pilots in the team. That addresses the second part of the question. As for the release of the report, it was entirely up to the AAIB to finish and release the report. It is not that when they finished it, they uploaded it. It is up to them. I don't think there was any specific reason as to why it was released in the night or in the morning. It was a report that was supposed to be released and it was released at that time.

MR. DEPUTY CHAIRMAN: Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I would be specific due to shortage of time. After the Kozhikode air crash, the Aircraft Accident Investigation Bureau, AAIB, set up a Flight Data Recorder and Cockpit Voice Recorder Lab, incurring a cost of Rs. 879 lakhs. Is it a fact that, even after the investigation by the AAIB, the Indian Government has sought assistance from a foreign country?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I have mentioned in the answer to the first Question that this is the first time the FDR and the CVR have been decoded in the country. How we have done it, and why we are saying that we have done it, is exactly because we have started the lab which could be able to do it here in India itself. The

money has been put in to establish this lab and because of the lab itself, we are able to do it in the country. It was done in-house, indigenously.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2:00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]*

7

*The House then adjourned for lunch at one of the clock.*

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*The House reassembled after lunch at two of the clock,*

MR. DEPUTY CHAIRMAN *in the Chair.*

### **PANEL OF VICE-CHAIRPERSONS**

MR. DEPUTY CHAIRMAN: Now, announcement regarding reconstitution of Panel of Vice-Chairpersons. ...*(Interruptions)*... I have to inform the hon. Members that the Panel of Vice-Chairpersons has been reconstituted with the following hon. Members:-

1. Shrimati Rajani Ashokrao Patil
2. Shrimati S. Phangnon Konyak
3. Shrimati Sunetra Ajit Pawar
4. Shrimati Kiran Choudhry
5. Dr. Sasmit Patra
6. Dr. Dinesh Sharma
7. Shri Sandeep Kumar Pathak
8. Shri Ghanshyam Tiwari

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### **GOVERNMENT BILL**

**The Bills of Lading Bill, 2025**

MR. DEPUTY CHAIRMAN: Now, we will take up the Bills of Lading Bill, 2025. ...*(Interruptions)*... Shri Sarbananda Sonowal to move a motion for consideration of the Bills of Lading Bill, 2025. ...*(Interruptions)*...

DR. SYED NASEER HUSSAI (Karnataka): Sir, we had given notice under Rule 267. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Already, the hon. Chairman has explained regarding Rule 267. ...*(Interruptions)*... Now, hon. Minister.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Sir, I move:

“That the Bill to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto, as passed by Lok Sabha, be taken into consideration.”

**श्री उपसभापति:** माननीय मंत्री जी, क्या आप इस पर कुछ बोलना चाहेंगे? ...*(व्यवधान)*...

**संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु):** सर, अभी हम सभी लीडर्स यहाँ पर हैं। अभी बीएसी में यह तय हुआ कि हम साढ़े चार बजे फिर बैठने वाले हैं, इसलिए मैं अनुरोध करता हूँ कि माननीय मंत्री जी ने जो यह लैडिंग बिल रखा है, इस पर शांति से चर्चा होने दीजिए।...*(व्यवधान)*... वह तो बात करेंगे न!...*(व्यवधान)*... आप अपने नेता से पूछिए।...*(व्यवधान)*...

**श्री उपसभापति:** प्लीज़ आपस में बात न करें।...*(व्यवधान)*... माननीय मंत्री सर्बानंद सोनोवाल जी।...*(व्यवधान)*... उनको बोलने दीजिए। Let him speak. ...*(Interruptions)*...

**श्री जयराम रमेश (कर्नाटक):** सर, बिहार पर नोटिस दिया गया है।...*(व्यवधान)*...

**श्री उपसभापति:** माननीय सदस्यगण, सारे नोटिसेज़ के बारे में माननीय चेयरमैन साहब ने सुबह में already स्थिति स्पष्ट कर दी है।...*(व्यवधान)*... Nothing is going on record. Please take your seat. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: Sir, it gives me immense pride and satisfaction to stand before this esteemed House today to present the Bills of Lading Bill, 2025.

...(Interruptions)... As we gather here, we are reminded of our visionary and dynamic hon. Prime Minister, Shri Narendra Modi, who has articulated a profound vision for our nation, namely, to transform India into a developed country, or Viksit Bharat, by the year 2047. This vision is not merely aspirational; it is a call for action, urging us to align our efforts and aspirations with the promise of a new and prosperous Bharat. ...(Interruptions)... In the words of the hon. Prime Minister, "India must act with speed and scale to reform its systems and transform its future." ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He is giving introductions about the Bill. Let him speak. ...(Interruptions)...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order. ...(Interruptions)...

**श्री उपसभापति:** माननीय मंत्री जी, माननीय प्रमोद तिवारी जी point of order पर हैं, इसलिए हम लोग पहले उनको सुन लें कि वे क्या कहना चाहते हैं।

SHRI PRAMOD TIWARI: Sir, kindly read Rule 267. कोई सदस्य सभापति की सहमति से यह प्रस्ताव कर सकेगा कि उस दिन राज्य सभा के समक्ष सूचीबद्ध कार्य पर...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have not allowed on this. आप तो नियम जानते हैं। The Bills of Lading Bill, 2025, सदन के सामने है, इसी पर point of order हो सकता है। We cannot deviate from the rules. माननीय मंत्री जी!...(व्यवधान)...

SHRI SARBANANDA SONOWAL: Sir, in this context, we must recognize that the 21<sup>st</sup> century is destined to be the century of Bharat. To achieve the ambitious goal of a 'Swarnim Bharat', we need to undertake comprehensive development across all sectors, particularly in ports, shipping and waterways. ...(Interruptions)...

*(At this stage, some hon. Members left the Chamber.)*

This sector is not just vital for trade; it is a cornerstone of our economic growth and prosperity. To this end, legal reform stands as one of the most important and urgent steps we must take. Under the able guidance of hon. Prime Minister, our Ministry has already laid down the groundwork through policy documents such as Maritime India Vision 2030 and Amrit Kal Vision 2047. These initiatives serve as our roadmap towards achieving our objectives and ensuring that our maritime capabilities become a robust

engine for national development. Today, as we reflect on the 76<sup>th</sup> year since the adoption of the Indian Constitution, it is the perfect moment to cast aside the remnants of colonial and pre-constitutional legacies that hinder our progress.

Sir, Swarnim Bharat needs a statute that is contemporary, crafted by our own people, and capable of addressing the challenges of the modern era. As of now, the Bills of Lading is being regulated based on pre-independence law, that is, the Indian Bills of Lading Act, 1856 which consists of only three sections. While the outgoing Act continues to be relevant in substance and it is pre-independence legislation, the language therein requires some simplification without changing the substance of provisions in order to facilitate ease of understanding of the legislation in line with drafting practices followed in recent Indian statutes. This simplification will help in ease of doing business for the stakeholders.

Hon. Deputy Chairman, Sir, the Bills of Lading Bill, 2025 is a small Bill consisting of only six Clauses. A Bill of Lading serves three critical functions. Firstly, it is a receipt of goods by a carrier; secondly, it serves as evidence of a contract of carriage; and, thirdly, it acts as a document of title, enabling the transfer of ownership of goods. The primary objectives of this Bill under consideration of the House are as follows: (i) Rename the Indian Bills of Lading Act, 1856, as the Bills of Lading Act, 2025. This change symbolizes a break from our colonial past. (ii) The Bill aims to simplify the language of the provisions. We will rearrange Sub-Sections and divide long sections into manageable parts to enhance understanding, all while maintaining the essence and spirit of the original Act. This aligns with the Central Government's ongoing efforts to simplify laws for the benefit of the public. (iii) This Bill introduces a new enabling Clause which empowers the Central Government to issue directions for carrying out the provisions of the Bill. It will ensure that the provisions are easily and effectively implemented. This will lead to ease of understanding and better implementation of laws. (iv) The Bill incorporates a standard repeal and saving Clause, which will repeal the 1856 Act while also legitimizing any actions taken under the provisions of the old statute. (v) By doing away with the pre-independence legacy of the 1856 Act, we pave the way for a modern legal framework that reflects our current realities and aspirations.

While these are standard provisions found in all modern laws drafted in India, they will ensure smooth enforcement of the new laws. It can be stated that the Bill is in line with the constitutional ethos of our country and will certainly facilitate the growth and smooth functioning of India's maritime trade, which, because of its significant contribution to the Indian economy, is a harbinger of our economic growth and prosperity as a nation.

Hon. Deputy Chairman, Sir, the enactment of this new law will mark a significant step in shedding the remnants of colonial legislation and will enable us to embrace a contemporary outlook. As the maritime sector continues to grow at an unprecedented pace, we must adopt reformative and straightforward legislation. An easily-comprehensible law will not only promote ease of doing business, but will also mitigate the potential for litigation between carrier shippers and lawful holders of the bill of lading. In conclusion, I would like to reiterate the importance of this Bill as the saying goes 'whoever rules the waves, rules the world'. It is time for us to take decisive steps that will bolster India's position in the global maritime arena. I also feel immense gratitude in stating that the hon. Members of Lok Sabha concurred with and passed this Bill in the Lower House on 10<sup>th</sup> of March, 2025. I thus urge all hon. Members of this House to extend their support to this Bill. The House may please pass the Bills of Lading Bill, 2025. Thank you.

*The question was proposed.*

MR. DEPUTY CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Neeraj Dangi; not present. Shri Shambhu Sharan Patel.

**श्री शंभू शरण पटेल (बिहार):** उपसभापति महोदय, आपने मुझे एक महत्वपूर्ण बिल पर बोलने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करता हूँ। मैं माननीय मंत्री श्री सर्बानंद सोनोवाल जी के द्वारा राज्य सभा में प्रस्तुत वहन-पत्र विधेयक, 2025 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

महोदय, आज देश आज़ादी का अमृत महोत्सव मना रहा है। देश को आज़ाद हुए 78 वर्ष पूर्ण हो गए, फिर भी हमारे देश में सैकड़ों वर्ष पुराने अंग्रेज़ों के द्वारा बनाए हुए कानून चले आ रहे हैं, जो अंग्रेज़ों के द्वारा हमारे प्रति गुलामी की मानसिकता को दर्शाते थे। वर्ष 2014 में जब माननीय प्रधान मंत्री जी ने शपथ ली, तब उन्होंने देश के सर्वांगीण विकास के लिए संकल्प लिया और अंग्रेज़ों द्वारा बनाए गए कानूनों को निरस्त किया गया या ऐसे पुराने कानूनों संशोधित किया गया। ऐसे लगभग 1,500 कानूनों को eliminate किया गया या उन्हें संशोधित किया गया। उसी तरह माननीय मंत्री जी ने जो वहन-पत्र विधेयक, 2025 प्रस्तुत किया है, यह वर्ष 1856 में बना हुआ बिल है, आज वर्ष 2025 चल रहा है। लगभग 169 वर्ष पुराना बिल, जो 140 करोड़ भारतवासियों के ऊपर एक काला धब्बा था। अंग्रेज़ चले गए, लेकिन उनके द्वारा बनाए गए कानून को हम लोग अभी तक अपनाए हुए थे। आज राज्य सभा में इस वहन-पत्र विधेयक, 2025 के पारित हो जाने के बाद यह आज़ाद हिंदुस्तान की शिपिंग इंडस्ट्री में एक नई ऊर्जा लाएगा और एक क्रांति लाने का कार्य करेगा। जहां दुनिया भर में digitalization हो गया है और हम लोग अभी भी उस कोलोनियल कानून को मानते आ रहे हैं। एक ओर जहां हम पेपरलेस करने का काम कर रहे हैं, पार्लियामेंट भी लगभग पेपरलेस हो गई है, वहीं दूसरी ओर हम लोग आयात-निर्यात करते हैं, तो वहां आज भी

LC के लिए पेपर पर ही काम चलता है। हम लोग कूरियर करते हैं, फिर वह कूरियर से रिसीव होता है, जिसमें बहुत खामियां और गलतियां होती हैं। आज यह बिल सदन में पारित हो जाने के बाद The Indian Bills of Lading Act, 1856 का स्थान लेगा।

महोदय, भारत दुनिया की सबसे तेजी से विकास करने वाली अर्थव्यवस्था है। आज माननीय प्रधानमंत्री, नरेन्द्र मोदी जी के नेतृत्व में भारत दुनिया की चौथी बड़ी अर्थव्यवस्था बन गया है। हमारी जीडीपी दुनिया में चौथे स्थान पर आ गई है। यह हमारे लिए गर्व की बात है और माननीय प्रधानमंत्री जी का विज़न है कि वर्ष 2047 तक भारत विकसित राष्ट्र बनेगा। हमें यह बोलने में कोई अतिशयोक्ति नहीं है कि वर्ष 2047 के पहले ही हम दुनिया की सबसे बड़ी अर्थव्यवस्था बन जाएंगे। पिछले 11 वर्षों के कार्यकाल में जितना विकास का कार्य माननीय प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में हुआ है, उतना पिछले 50 वर्षों में कांग्रेस के कार्यकाल में नहीं हुआ। यह अच्छा हुआ कि कांग्रेस वाले यहां पर नहीं हैं। जब अच्छा बिल आता है या कोई अच्छी डिबेट होती है, तो वे सदन को छोड़कर चले जाते हैं। उनका यही काम है कि सरकार के द्वारा जो भी अच्छा बिल लाया जाए, उसका वे विरोध करें और वे अंग्रेजों की मानसिकता को अभी भी रखे हुए हैं। पूज्य बापू जी ने कहा था कि देश को आज़ादी मिल गई है, तो कांग्रेस को यहीं पर समाप्त कर देना चाहिए, लेकिन कांग्रेस समाप्त नहीं हुई। मगर देश की जनता उसको समाप्त करने का काम कर रही है। बिहार में विधान सभा चुनाव हैं। बिहार में विधान सभा चुनाव से पहले electoral roll का वैरिफिकेशन हो रहा है।...(व्यवधान)...

**श्री उपसभापति:** आप विषय पर बोलें।

**श्री शंभू शरण पटेल:** सर, मैं उसी पर आ रहा हूं। कांग्रेस वाले यहां होते, तो अच्छा होता, क्योंकि उन्हें पता चलता कि इस बिल में कितनी खूबियां हैं। उपसभापति महोदय, दुनिया का मैक्सिमम व्यापार समुद्री मार्ग से होता है, चूंकि समुद्री मार्ग कनेक्टिविटी में easy है, सस्ता और cheaper है। हिंदुस्तान, दुनिया का सबसे बड़ा बाजार है। इस बिल के आ जाने के बाद बिल में पारदर्शिता आएगी और एक्सपोर्ट, इम्पोर्ट के बारे में सारी जानकारी डिजिटल पोर्टल पर उपलब्ध रहेगी।

सर, एक बहुत ही गंभीर विषय है। आपने देखा होगा कि कालेधन का आदान-प्रदान होता है। मैक्सिमम लोग अदर कंट्रीज़ में जाकर शैल कंपनीज़ बनाकर इधर से एक्सपोर्ट करते हैं। उधर से वही एक्सपोर्टर रहते हैं, वही इम्पोर्टर रहते हैं। उसमें पेपर रहते हैं, तो कालेधन को सफेद करने में आसानी होती है, लेकिन जब बिलिंग डिजिटल हो जाएगी, तो उनको कालेधन को सफेद करने में बहुत कमी आएगी। जो पुराने कानून थे, उसमें बहुत सारी खामियां थीं। जो Bill of Lading था, उसमें व्यापार में देरी, कमियां और अक्षमता थी। Bill of Lading को बैंक receiver तक पहुंचाने में औसतन 5 से 7 दिन तक लग जाते थे, जिसके चलते बंदरगाह और पोर्ट पर जो कंटेनर रुके रहते थे, जिससे जाम, स्टोरेज, लागत और logistics शुल्क बढ़ता था। इसमें परिचालन में भी लागत अधिक हो जाती थी, जिससे exporter और importer को आर्थिक नुकसान का भी सामना करना पड़ता था। एक अंतरराष्ट्रीय शिपमेंट पर कागज़ी दस्तावेज के लिए लगभग चार हजार से दस हजार रुपये तक खर्च आता है। भारत की हिस्सेदारी इसमें सिर्फ 5 परसेंट ही मानी जाए, तो हर साल हिंदुस्तान साढ़े बाईस लाख Bills of lading जारी करता है। जिससे लगभग देश के 1

हजार से लेकर 2,200 करोड़ रुपये तक कागज़ी खर्च को उठाना पड़ता है। इस बिल के पारित हो जाने के बाद देश के लोगों का रूपया बचेगा। उसके बाद इसमें पेपर से बिल का जो आदान-प्रदान होता था, उससे धोखाधड़ी की संभावनाएं अधिक रहती थीं। कागज़ी bills of lading आसानी से चुराए जा सकते थे, नकली बनाए जा सकते हैं, जिसमें हायर लेवल व्यापार में बहुत जोखिम हो जाया करता था। यदि छोटा व्यापार है, तो चलेगा, लेकिन बड़े व्यापार में पेपर से आदान-प्रदान करने पर उसको जाली पेपर बनाने में आसानी होती थी। हस्ताक्षर की जांच मैन्युली होने पर गलती होने की संभावना अधिक रहती थी।

उपसभापति महोदय, बांग्लादेश और जो अफ्रीकन कंट्रीज़ हैं, वहां पर जब हम LC के थ्रू व्यापार करना चाहते हैं, तो मैक्सिमम लोगों को पता होगा कि बांग्लादेश और अफ्रीकन कंट्रीज़ में LC (letters of credit) खुलता है। मान लीजिए हम एक्सपोर्टर हैं और इम्पोर्टर हमें LC भेजता है, तो बांग्लादेश का 99 परसेंट LC जो है, वह फर्जी पेपर देता है। मैं बिहार के जिस प्रांत से आता हूँ, वहां से अभी भी बांग्लादेश को 80 परसेंट प्याज एक्सपोर्ट होती है। बिल के कारण, आज व्यापारी ने एक्सपोर्ट शुरू करता है और अगले वर्ष वह बरबाद हो जाता है। Digitalisation होने की वजह से जो फर्जी LC मिलता है, उस पर भी रोक लगने का काम होगा। माननीय मंत्री महोदय अच्छी तरह जानते हैं कि बांग्लादेश और अफ्रीका में जो भी हम लोग पेड करते हैं, वहां पर LC का इश्योरेंस होता है। मान लीजिए हमने एक सौ करोड़ रुपये का माल भेजा, तो कंपनीज़ उसको इन्श्योर करती हैं कि यदि आपके माल में गड़बड़ हो जाती है, तो वे आपको गारंटी देती है। बांग्लादेश और अफ्रीकन कंट्रीज़ में कंपनीज़ का LC का इश्योरेंस नहीं हो पाता है। इस बिल के आने के बाद हमारा digitalisation होगा, तो LC मिलने में आसानी होगी। एलसी खोलने में भी आसानी होगी और जो व्यापार का घाटा है, वह भी व्यापारियों के लिए कम होगा।

महोदय, बीमा कंपनियाँ भी मुहर लगे मूल दस्तावेज माँगती हैं, जिससे दावों का निपटारा धीमा होता है। कागज़ी लेने-देने से पर्यावरण पर भी दुष्प्रभाव पड़ता है। कागज़ पर आधारित दस्तावेजों के कारण पेड़ कटते हैं, ट्रांसपोर्ट से कार्बन उत्सर्जन बढ़ता है, जिससे पर्यावरण पर भी नकारात्मक असर पड़ता है।

महोदय, भारत के व्यापारिक आकार के अनुसार पेपर बिलिंग अस्थिर है। भारत का मर्चेंडाइज़ ट्रेड 2023-24 में \$1.6 ट्रिलियन को पार कर गया है। हर कंटेनर शिपमेंट में 3 मूल BoL और 6-10 प्रतियाँ होती हैं। इतने बड़े स्तर पर पेपर दस्तावेज जारी करना बहुत मुश्किल हो जाता है, इसलिए यह आर्थिक रूप से अव्यवहारिक है। महोदय, पुराना बिल कानूनी रूप से जोखिम भरा था। जब हम लोग डिजिटली इतना आगे बढ़ चुके हैं, अतः पेपर से आदान-प्रदान करना कहीं से भी न्यायसंगत नहीं है।

महोदय, यह डिजिटल रूप से पिछड़ा हुआ है, खासकर उन देशों की तुलना में - जैसे दक्षिण कोरिया, सिंगापुर और नीदरलैंड हैं, जो पूरी तरह eBoL अपना चुके हैं और हम भी अपनाने जा रहे हैं, यह शिपिंग इंडस्ट्री में यह एक बहुत बड़ी क्रांति है और आने वाले समय में हम लोगों को इसका बहुत फायदा होगा। eBoL (इलेक्ट्रॉनिक बिल ऑफ लैडिंग) एक प्रमाणिक डिजिटल दस्तावेज है जो ब्लॉकचेन या अन्य डिजिटल तरीकों से सुरक्षित होता है और सभी कानूनी मान्यताओं को बनाए रखते हुए पेपर दस्तावेज की आवश्यकता समाप्त करता है।

महोदय, नए बिल की जो खासियत है, वह यह है कि इसमें स्वामित्व का तात्कालिक ट्रांसफर और माल के शीघ्र रिलीज की व्यवस्था होगी। कस्टम क्लियरेंस टाइम पर होगा, डिजिटल वेरिफिकेशन के ज़रिए धोखाधड़ी से सुरक्षा मिलेगी, लागत, देरी और मैनुअल हैंडलिंग में कमी आएगी। भारत की 'Ease of Doing Business' रैंकिंग में सुधार की गुंजाइश रहेगी।

महोदय, यह डिजिटल बदलाव जरूरी क्यों है? वैश्विक स्तर पर, हर साल लगभग 4.5 करोड़ BoL जारी होते हैं, लेकिन 2021 में इनमें से सिर्फ 1.2% ही डिजिटल थे, बड़े कैरियर्स - जो बड़ा इम्पोर्ट होता है, उसमें 2030 तक सभी लोग डिजिटली अपनाने का लक्ष्य रख रहे हैं। यह अच्छी बात है कि हम लोग भी इसको अपना रहे हैं।

महोदय, भारत जैसे व्यापारिक राष्ट्र के लिए अब पुरानी पेपर प्रणाली पर चलना संभव नहीं है। हर साल अरबों रुपये की बर्बादी, सुरक्षा में खतरा, और वैश्विक प्रतिस्पर्धा में पिछड़ना जैसी सभी समस्याओं से छुटकारा पाने के लिए eBoL को अपनाना अनिवार्य है।

महोदय, मैं बिहार प्रांत से आता हूँ। बिहार जैसे पिछड़े राज्य को भी इस बिल के आ जाने के बाद बहुत फायदा मिलेगा।

महोदय, हाल ही में पारित Bills of Lading Bill, 2025, एक आधुनिक समुद्री व्यापार कानून है, जिससे डिजिटल BoL को कानूनी मान्यता मिलती है। यह कानून सिर्फ समुद्री राज्यों के लिए ही नहीं, बल्कि बिहार जैसे भू-आवृत्त राज्यों के लिए भी फायदेमंद है।

महोदय, मैं बिहार को इससे होने वाले प्रमुख लाभों का ब्यौरा दे रहा हूँ। बिहार के लिए वाराणसी जैसे बंदरगाह (National Waterway 1 पर) से कोलकाता, हल्दिया या धामरा बंदरगाहों तक माल भेजना आसान होगा। पटना, मुजफ्फरपुर, भागलपुर जैसे जिलों में नवोदित लॉजिस्टिक्स हब में मदद मिलेगी। बिहार की कृषि और कुटीर उद्योग आधारित वस्तुएँ जैसे मखाना, लीची, हस्तशिल्प आदि डिजिटल डॉक्यूमेंटेशन से वैश्विक बाज़ार में जल्दी पहुँचा पाएँगे। पहले मैनुअली सामान जाने में प्रॉब्लम होती थी, लेकिन अब डिजिटली हो जाएगा, तो हमें बहुत मदद मिलेगी। इससे टाइम की बचत होगी, जिससे हमें व्यापार में फायदा होगा, नदी जलमार्गों से कंटेनरीकृत शिपिंग को बढ़ावा मिलेगा और रोजगार और निवेश के अवसर बढ़ेंगे।

महोदय, हमें नए ICDs (Inland Container Depots) और लॉजिस्टिक हब की ज़रूरत बढ़ेगी, जिससे निवेश और स्थानीय रोजगार में वृद्धि होगी। नेपाल और पूर्वोत्तर भारत के लिए बिहार एक गेटवे का काम करेगा।

महोदय, इससे ग्रामीण व्यापारी और छोटे व्यवसायी डिजिटल माध्यम से BoL तैयार कर पाएँगे और उन्हें अब बंदरगाहों तक दस्तावेज़ भेजने की ज़रूरत नहीं होगी।

महोदय, तेज़ भुगतान और शीघ्र माल निकासी संभव होगी। जब जल्दी क्लियरेंस मिलेगी, तो खाने वाली वस्तुएँ, जो बिहार से एक्सपोर्ट होती हैं, जैसे लीची है, मखाना है, सब्जियाँ हैं, वे भी सुरक्षित होंगी। महोदय, यदि कंटेनर बहुत देर तक पोर्ट पर पड़ा रहता है, तो उसके खराब होने की अधिक संभावना रहती है, लेकिन ई-बिल हो जाने की वजह से उसमें सुविधा होगी। इससे बिहार का नाम digitally सक्षम व्यापार भागीदार के रूप में उभरेगा, खास तौर पर बांग्लादेश, खाड़ी देशों और दक्षिण-पूर्व एशिया के साथ में।

महोदय, मैं माननीय प्रधान मंत्री जी के साथ-साथ, माननीय मंत्री, श्री सर्बानंद सोनोवाल जी को पुनः धन्यवाद देता हूँ कि आप विकसित भारत के लिए यह बिल ला रहे हैं। मैं उनका पुनः समर्थन करते हुए, अपनी वाणी को विराम देता हूँ। जय हिंद, जय भारत, वन्दे मातरम्।

MR. DEPUTY CHAIRMAN: Hon. Shri P. Wilson, not present. Hon. Shri Meda Raghunadha Reddy, you have three minutes.

SHRI MEDA RAGHUNADHA REDDY (Andhra Pradesh): Sir, I thank you for the opportunity to speak on the Bills of Lading Bill, 2025. This Bill is a welcome step to modernize India's maritime trade laws and align them with global standards. India's ports handle 95 per cent of trade by volume. A robust legal framework is essential for efficiency and competitiveness. However, I wish to flag key areas regarding global alignment, harmonizing with international conventions like Hague-Visby and Hamburg Rules to avoid cross-border legal conflicts. About regional ports, smaller ports need support. A phased implementation and financial assistance would ensure inclusivity. About inland waterways, include waterways like Andhra Pradesh's Buckingham Canal which is vital for coastal transport and disaster mitigation. About digital adoption, recognizing electronic Bills of Ladings (e-BOLs) is critical to reduce costs and delays. About dispute resolution, establish a clear arbitration mechanism for faster resolution of maritime disputes like Singapore. Andhra Pradesh, handling 11 per cent of India's cargo traffic, plays a pivotal role in maritime trade. Strengthening port infrastructure and capacity building would be vital for this Bill's success.

The YSR Congress Party supports the Bill urging the Government to address these concerns for India's maritime growth. Thank you, Sir, for this opportunity.

MR. DEPUTY CHAIRMAN: Hon. Shri Niranjana Bishi, not present. Hon. Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you very much, hon. Deputy Chairman, Sir, for giving me the opportunity to speak on this Bill. I am supporting the Bill introduced by the hon. Minister. I was also the Shipping Minister during the previous Vajpayee Government, you know very well. At that time also, we changed many rules. Now, also, I appreciate that Narendra Modi ji has brought so many reforms in the Bills. There is one thing I want to say about the consignment which they send. They are sending narcotic drugs. Especially in Tamil Nadu, from the Madras port or

Chennai port or Tuticorin port and small ports, in most of the places, drugs come inside Tamil Nadu. Chennai in Tamil Nadu has become the centre for narcotic drugs. <sup>£</sup>

MR. DEPUTY CHAIRMAN: Please.....(*Interruptions*)...

DR. M. THAMBIDURAI: It is because when the consignment comes from other countries, they come in the name of some other goods but actually the narcotic drugs are coming in Tamil Nadu. That is prevailing there. It is because the present Government failed to control it.

MR. DEPUTY CHAIRMAN: Please do not make allegations against the present Government. ...(*Interruptions*)...

DR. M. THAMBIDURAI: I am telling you what they have found.

MR. DEPUTY CHAIRMAN: You only mention about the narcotics. That is all.....(*Interruptions*)...

DR. M. THAMBIDURAI: Most of the consignments come from other countries. It is affecting the State's law and order. Many people, especially, the youth are accustomed to take these drugs. It is affecting the new generation. The law and order problem is there. Custodial deaths are also taking place because of that. Even police people are giving these narcotics to the people in the Tamil Nadu and making arrests and killing them while in custody. Recently, this kind of incident happened, you would have heard, in Tamil Nadu about a custodial death in Tuticorin area and also in Chennai. This is what I want to bring to the notice of the hon. Minister, through you, about the kind of drug menace on which the DMK Government is not taking action. I am requesting them to see how to control drugs that are coming into Tamil Nadu to create a peaceful atmosphere.

MR. DEPUTY CHAIRMAN: Please speak on the subject. ...(*Interruptions*)... Speak on the subject. ...(*Interruptions*)... You are a very experienced man. You know the rules.

DR. M. THAMBIDURAI: As the elections are also coming now, people are upset with them, as the present Government failed to maintain the law and order, especially in

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<sup>£</sup> Exupnged as ordered by the Chair.

controlling this drug menace. That is why, I am requesting the Central Government to take necessary actions and see to it that these kinds of activities must be, somehow, curtailed and this is what I am requesting you.

**श्री उपसभापति:** माननीय श्री अरुण सिंह।

**श्री अरुण सिंह (उत्तर प्रदेश):** सर, आपने मुझे बोलने का मौका दिया इसके लिए आपका धन्यवाद। मैं The Bills of Lading Bill, 2025 के संदर्भ में बोलने के लिए खड़ा हुआ हूँ। यह बिल बहुत सोच समझ कर लाया गया है, क्योंकि माननीय प्रधान मंत्री मोदी जी की नीति है कि सबसे पहले तो देश में इन्फ्रास्ट्रक्चर को अधिक से अधिक मजबूती के साथ सुदृढ़ रूप से बनाया जाए। दूसरा है कि जरूरत के हिसाब से रिफॉर्म्स लाए जाएं और जो पुराने कानून हैं, उनको समाप्त करें और नवाचार के साथ, efficiency के साथ productivity भी बढ़े। अगर हम देखें, तो इन तीनों को लेकर comprehensive रूप से मोदी सरकार आगे बढ़ी है और उसी का नतीजा है कि आज हम विश्व में पहले ग्यारहवीं अर्थव्यवस्था से पांचवीं अर्थव्यवस्था बने, फिर पांचवीं से चौथी बने और अब 2027 तक हम अवश्य रूप से तीसरी अर्थव्यवस्था बनने जा रहे हैं। इसी का नतीजा है कि रिफॉर्म्स लाए गए और इन्फ्रास्ट्रक्चर क्रिएट हुए। पहले भारत की जीडीपी कम होती थी, चीन की अधिक होती थी और हम लगातार पीछे रहते थे। जीडीपी के संबंध में एक-दो साल तो कोई कह सकता था कि किसी कारण से आप बढ़ गए, लेकिन तीन साल से भारत की जीडीपी विश्व में highest है। विश्व में तीन साल से सबसे अधिक जीडीपी भारत की है और चौथे साल में भी भारत की जीडीपी फास्टेस्ट होने वाली है। इसी हिसाब से चले, तो पांचवें और छठे साल में भी हम विश्व की सबसे तेज गति से चलने वाली अर्थव्यवस्था वाले देश होंगे। सर, इसका मूल कारण यह है कि अंग्रेजों के समय के बनाए हुए जो कानून थे, वे एक तरह से redundant थे और उनकी कोई प्रामाणिकता नहीं थी। लालफीताशाही के अंतर्गत लोग उसमें उलझ जाते थे, लोग भारत में इन्वेस्टमेंट नहीं करते थे, कोर्ट कचहरी का चक्कर होता था, लेकिन इस बात को प्रधान मंत्री मोदी जी ने समझा और उन्होंने कहा जो इतने पुराने कानून हैं, उन पुराने कानूनों को समाप्त किया जाए और नए कानून लाए जाएं। देखते-देखते एक-दो नहीं, बल्कि 1,550 कानूनों को समाप्त कर दिया गया और 35,000 से अधिक compliances को समाप्त कर दिया गया। इसी का नतीजा है कि आज हम आर्थिक दृष्टि से आगे बढ़ रहे हैं। यह आपको इसमें देखने को मिलेगा।

आज के दिन में जो समुद्री व्यापार है, वह एक महत्वपूर्ण व्यापार है और उसमें हमारा क्वॉन्टम भी बढ़ रहा है। जब समुद्री व्यापार बढ़ रहा है, तो उस दिशा में जो कानून है कि कन्साइनर की भूमिका क्या होगी, कन्साइनी की भूमिका क्या होगी, इन्वेस्टर्स, उसके स्टैकहोल्डर पर कैसे ध्यान दिया जाएगा, इसको संदर्भ में लाकर आज यह बिल लाया गया है। इस बिल में एक तरीके से कन्साइनी अगर देश या विदेश में कोई गुड्स को एक्सेप्ट कर लेता है, तो उसके सारे राइट्स, ओनरशिप और लायबिलिटीज़ सब कन्साइनी की हो जाती है, न कि कन्साइनर की। इससे आपस में कन्साइनर और कन्साइनी, एक तरह से कहिए कि सेलर और बायर के अंतर्गत एक क्लैरिटी रहेगी। इसलिए मैं माननीय प्रधान मंत्री जी और हमारे मंत्री जी, जो यहां बैठे हैं, उनका अभिनंदन करना चाहता हूँ। आप इस बिल के बाद देखिएगा कि जो भी

स्टेकहोल्डर्स हैं, वे सभी इसकी तारीफ करेंगे। धीरे-धीरे इसी सुधार का परिणाम है कि आप देखेंगे कि Ease of Doing Business के माध्यम से लगातार इसमें हमारी रैंकिंग में सुधार आया। हम Ease of Doing Business की रैंकिंग में 142वें से 63वें स्थान पर आए। अब तो यह तीन-चार साल से नहीं हो रहा है, नहीं तो उसमें हम और आगे बढ़ जाते।

सर, जब प्रधान मंत्री जी सत्ता में आए, तो उन्होंने कहा कि हमको नए स्तर से मजबूत infrastructure create करना है। उन्होंने 'पीएम गति शक्ति' की शुरुआत की। इस 'पीएम गति शक्ति' के माध्यम से हमारे जो 7 infrastructure के इंजन हैं, जैसे रेल है, सड़क है, port है, waterways है, airport है, public transport है और logistic infrastructure है, इन सातों पर उन्होंने विशेष रूप से ध्यान देना शुरू किया। कुल मिला कर सभी राज्यों को सम्मिलित करते हुए, union territories को सम्मिलित करते हुए उन projects की last mile delivery तक, उसके बारे में comprehensive तरीके से review करना शुरू किया गया। और केवल review ही नहीं, बल्कि जो समस्या थी, उसका समाधान करना; जिनको financial जरूरत थी, उनको देना; जो dispute है, उसको resolve करना, ये काम किए गए। उसी के कारण अगर आप देखेंगे, तो जो सड़क है, National Highway में जो यूपीए के समय तक केवल 65,000 किलोमीटर सड़क बनी थी, आज देखते-देखते 91,000 किलोमीटर की National Highway की सड़क बन गई। UPA के समय कमीशन था, cut था और केवल 12 किलोमीटर की सड़क per day बनती थी, जबकि आज प्रधान मंत्री, मोदी जी के नेतृत्व में 34 किलोमीटर की National Highway की सड़क per day बन रही है। हम एक-एक, दो-दो आँकड़े ही देंगे, अधिक नहीं, कि किस प्रकार से हम आगे बढ़ रहे हैं।

सर, आप रेलवे में भी देखिए। रेलवे में किस प्रकार से पहले उनका बजट बहुत कम होता था, वे ही पैसेंजर ट्रेनें चलती थीं। यह प्रधान मंत्री, मोदी जी की सरकार है, जिसने 136 वंदे भारत ट्रेनें चलाई हैं। जो विपक्ष के लोग हैं, वे भी उनमें बैठ कर जाते हैं। जब वे वंदे भारत में जाते हैं, तो वे भी प्रधान मंत्री, मोदी जी को धन्यवाद देते हैं, भले ही यहाँ पर आकर बेशक विरोध करने का काम करें। 136 वंदे भारत ट्रेनें, नमो ट्रेनें चलाई गईं। और तो और, कोई कल्पना नहीं कर सकता था कि पहले जब हम रेलवे स्टेशन पर जाते थे, तो देखते थे कि कितना खराब रेलवे स्टेशन है। 1,337 रेलवे स्टेशनों को पैसा देकर उनको अमृत स्टेशन बनाने का काम प्रधान मंत्री मोदी जी कर रहे हैं।

सर, आप waterways को देख लीजिए। अब waterways में किस प्रकार से अधिक से अधिक संसाधन लगा कर, चारों ओर नदियों को connect करके इसमें काम किया जा रहा है, ताकि उसमें अधिक से अधिक transportation भी हो और लोग उसके माध्यम से travelling भी करें। मैं inland waterways की बात करता हूँ। 2014 में यूपीए की सरकार थी, तो उस समय वे एक साल में inland waterways में investment के लिए 183 करोड़ रुपए देते थे। यह मोदी सरकार है, इसमें 183 करोड़ की जगह 2025 में 1,700 करोड़, यानी आठ गुना अधिक पैसा देने का काम किया गया! सर, जो हमारे operational national waterways थे, यूपीए के समय तीन थे, अब जाकर वे 29 हो गए हैं। इसी प्रकार से transport में भी जो cargo के transport में हम लोग देखते हैं कि किस प्रकार से cargo का transport नदियों के माध्यम से, waterways के माध्यम से हो रहा है, तो उस समय 2014 में यह केवल 18 मिलियन मीट्रिक टन होता था। 2014 के बाद आज के दिन 11 सालों में आप देखिए। 18 का 36 हुआ होता, तो समझ में आता; 18 का 50 हुआ होता, तो समझ में

आता; लेकिन 18 मिलियन मीट्रिक टन की जगह 146 मिलियन मीट्रिक टन, मतलब यह 7 गुना अधिक हो गया! सर, इस प्रकार infrastructure create हुआ है।

सर, इसी तरह से आप एयरपोर्ट्स की संख्या देखिए। पहले 74 एयरपोर्ट्स थे, अब जाकर 157 एयरपोर्ट्स बन गए हैं। एक दिन तो रिकॉर्ड हो गया। 17 नवंबर, 2024 को भारत में 5 करोड़ लोग एक दिन में हवाई जहाज से चले! चप्पल वाले भी चप्पल पहन कर बाकायदा हवाई जहाज से चले। उस दिन 5 करोड़ लोग चले। इस प्रकार से नया infrastructure create हुआ, मैं उसके बारे में बताना चाहूँगा।

सर, फिर public transport और logistic infrastructure है। यह सातवाँ इंजन है। Logistic infrastructure में सभी राज्यों को जोड़ा गया। ऐसा नहीं है कि किसी राज्य को नहीं जोड़ा गया। यह कहने की बात है, बेशक वे यहाँ विरोध करें, लेकिन सभी ने अपने-अपनी भागीदारी सुनिश्चित की है। सभी लोगों ने जो केंद्र सरकार की नीतियाँ हैं, उन नीतियों में participate किया। उसके कारण ऐसा हुआ कि जब वर्ल्ड बैंक की Logistic Performance Index Report आई, तो उसमें हम पहले 54वें स्थान पर थे, अब जाकर 38वें स्थान पर आ गए हैं। यानी हमारी उसमें 16 positions की jump हुई है और उसकी सराहना धीरे-धीरे सभी लोग कर रहे हैं।

मान्यवर, मैं शिपिंग और पोर्ट के बारे में जरूर बताना चाहूँगा। आज यह एक तरीके से विश्व का power hub बनता चला जा रहा है। अगर 'विकसित भारत' के संकल्प को साकार करना है, तो जब पोर्ट और शिपिंग के अंदर, वॉटरवेज के अंदर क्रांतिकारी बदलाव आएगा, तभी जाकर हम 'विकसित भारत' के संकल्प को साकार कर सकते हैं और उसमें हमें यह दिखाई भी दे रहा है। CPPPI की 2023 की रिपोर्ट है, जिसमें उसने यह कहा है कि विश्व में जो 100 पोर्ट्स हैं, उनमें से एक नहीं, बल्कि 10 पोर्ट्स का जो नाम आता है, वह भारत का आता है। उसमें इस प्रकार की बात है। सर, यह हमारे लिए गौरवशाली उपलब्धि है। कई बड़े-बड़े पोर्ट्स हैं। वधावन पोर्ट में तो अभी जो काम हो रहा है, इसमें 76,000 करोड़ रुपए का investment —कोई कल्पना कर सकता था कि 76,000 करोड़ रुपए के investment का commitment उसमें हो रहा है और उसका शिलान्यास हमारे प्रधान मंत्री जी ने 30 अगस्त, 2024 को किया है। यह सबसे बड़ा पोर्ट है। वैसे केरल में भी और निकोबार में भी बड़े-बड़े पोर्ट्स बन रहे हैं। उसी के आधार पर हम कह सकते हैं कि आने वाले समय में जब भारत पोर्ट्स के मामले में विश्व का अग्रणी देश बनेगा, तो सबसे अधिक कार्गो की दुलाई अगर कहीं होगी, तो भारत में होगी। सर, भारत का जो अंतरराष्ट्रीय शिपमेंट है, इसका जो index है, इसमें यह पहले 44वें नंबर पर था। मैं आंकड़ों के साथ कहना चाहूँगा कि इसका जो index है, जो category है, इसका जो मानक है, इसका जो evaluation है, वह बाहर की एजेंसी करती है। इसमें पहले हम 44वें नंबर पर से, अब 22वें नंबर पर आ गए हैं।

सर, पोर्ट के मामले में एक और बात है। इसमें यह देखा जाता है कि कितनी जल्दी आप अपने माल को निकालते हैं, turnaround time कितना होता है, कितना efficiently आप काम करते हैं, कोई dispute नहीं हो, पेपर की clearance fast हो और skilled manpower की उपलब्धता हो। वर्ल्ड बैंक की एक रिपोर्ट है - Logistic Performance Index. यह हमारी रिपोर्ट नहीं है, वर्ल्ड बैंक की रिपोर्ट है। वर्ल्ड बैंक की LPI Report 2023 की है। वह turnaround time के बारे में बताती है। अमेरिका का turnaround time 1.5 days है, ऑस्ट्रेलिया का 1.7 days है और जर्मनी का 1.3 days है। यानी इन सभी देशों का एक दिन से अधिक है, जैसे - 1.3, 1.7, 1.5,

लेकिन भारत का turnaround time है - 0.9 days. यानी यह एक से भी कम है, 0.9 days है। हमारी यह efficiency है। विश्व देखता है कि आप कितनी जल्दी कार्गो से अपने सामान का turnaround कर लेते हैं। वास्तव में इससे सभी भारतवासियों को गर्व होता है, गर्व की अनुभूति होती है कि हम विश्व में सबसे अच्छे performer के रूप में उभरे हैं और इसलिए विश्व भर में हमारी प्रशंसा होती है। यह भी कहने की जरूरत नहीं है, बताने की जरूरत नहीं है, लेकिन फिर भी मैं बता देता हूँ कि यूपीए के समय, 2013-14 तक यह turnaround time 94 घंटे होता था, मतलब ninety four hours होता था। मैं यह बात भी सदन के सामने रखना चाहूँगा।

सर, हमारा जो सबसे पहला पोर्ट बना, वह 144 साल पहले कोलकाता में बना और इस कानून को भी पहली बार समाप्त करके दूसरा कानून ला रहे हैं। उसके बाद आज हमारे जो 12 major ports हैं, इन 12 major ports की 2013-14 में जो कैपेसिटी थी, जो इन्होंने freight का पूरा काम किया, वह 600 million metric ton का काम किया था। आज के दिन 600 million metric ton की जगह पर 1,081 million metric ton के इम्पोर्ट का काम कर रहे हैं। अगर टोटल छोटे और बड़े दोनों ports को मिला लें, तो उनके समय में 1,400 million metric ton का काम पहले होता था, आज 1,400 से एक-डेढ़ गुना नहीं, बल्कि 2,762 million metric ton का काम भारत में हो रहा है। इस प्रकार से हमारी capacity बढ़ी है, काम का volume बढ़ा है और इसी के कारण आज भारत बहुत तेजी से आर्थिक प्रगति की ओर आगे बढ़ रहा है।

सर, माननीय मंत्री जी जो प्रोविजन्स लाए हैं, उनके लिए मैं उनको बधाई दूँगा क्योंकि यह समय की माँग है। गवर्नमेंट समय की माँग के अनुसार नए-नए रूल्स एवं रेग्युलेशन्स बना कर भविष्य में उनके लिए गाइडलाइंस भी इश्यू करेगी, जिनके अनुसार consigner और consignee के राइट के बारे स्पष्ट रूप से परिभाषित करने का काम किया जाएगा। इस प्रकार से यह बहुत अच्छा काम हुआ है।

सर, मैं शिपिंग और पोर्ट के बारे में एक और चीज बताना चाहूँगा। मंत्रालय के माध्यम से रिन्यूएबल एनर्जी में, जो तीन पोर्ट्स - कांडला, पारादीप और तूतीकोरिन पोर्ट्स हैं, इन तीनों पोर्ट्स में हम सरप्लस रिन्यूएबल एनर्जी जनरेट कर रहे हैं। मैं इसलिए भी बधाई देना चाहूँगा क्योंकि हम लोग अभी हाइड्रोजन एनर्जी मिशन की ओर बढ़ रहे हैं। यह मंत्रालय ने विभिन्न पोर्ट्स के माध्यम से हाइड्रोजन हब और एक्सपोर्ट टर्मिनल बनाने का निर्णय लिया है और इस दिशा में आगे काम हो रहा है। हम ऑफशोर विंड एनर्जी जैसी ग्रीन एनर्जी की ओर बढ़ रहे हैं। इस पर भी कांडला में बहुत बड़ा काम हो रहा है। ग्रीन ट्रांसमिशन प्रोग्राम, इनलैंड वॉटरवेज वेसेल पर भी बहुत अच्छे तरह से काम हो रहा है। गुरुग्राम में 'सेंटर आफ एक्सीलेंस' भी एस्टैबलिश किया गया है ताकि किसी भी प्रकार से जो बेस्ट प्रैक्टिसेज हैं, उन प्रैक्टिसेज को पूरी पोर्ट इंडस्ट्रीज में एडॉप्ट किया जा सके। इसके लिए लगातार इस पर काम हो रहा है। इसके लिए मैं माननीय मंत्री जी को बधाई देना चाहूँगा।

सर, प्रधान मंत्री मोदी जी की यह जो सरकार है, उस सरकार के माध्यम से लगातार नए-नए इन्फ्रास्ट्रक्चर क्रिएट किए जा रहे हैं, समय-समय पर पुराने कानूनों को समाप्त किया जा रहा है तथा नए कानून लाए जा रहे हैं। आज देशवासी बहुत खुश हैं। जब जीएसटी आया था, तब स्टेट्स के 34 कानूनों को जोड़ कर इसमें मर्ज किया गया था। उस समय विपक्ष के लोग उसको 'गब्बर सिंह टैक्स' कहते थे और यह कहते थे कि स्टेट का क्या होगा। ...**(समय की घंटी)**...

लेकिन ये मोदी जी हैं, जिन्होंने एक कानून बनाया। आज 2 लाख करोड़ रुपए का टैक्स कलेक्शन हो रहा है। आज विपक्ष भी उसकी तारीफ करता है। उसी प्रकार से ये सारे रिफॉर्म्स लाए गए हैं। मुझे पूरा विश्वास है और सदन को भी पूरा विश्वास है कि जब भारत 2047 में विकसित भारत का संकल्प प्राप्त करेगा, उसमें शिपिंग और पोर्ट का बहुत बड़ा योगदान होने वाला है। महोदय, मैं इस बिल का समर्थन करता हूँ और अपने मुझे बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Next, Shri Ramji — hon. Member not present. माननीय डा. अजित माधवराव गोपछड़े।

**डा. अजित माधवराव गोपछड़े (महाराष्ट्र):** माननीय उपसभापति महोदय, हमारी भारत माता, हमारा हिंदुस्तान एक जमाने में स्वर्ण भूमि थी। स्वर्ण भूमि का कारण हमारा समुद्री व्यापार था, क्योंकि राम देव राय, कृष्णदेवराय, शालिवाहन राजा, जिनके नाम से शक संवत् चलता है, हमारे विक्रमादित्य, चोल राजा - इनके माध्यम से पूरे विश्व में सोना, चांदी, वस्त्र, ज्वेलरी, आयुर्वेद तथा अनेकों खाद्य पदार्थों का व्यापार अंतर्राष्ट्रीय क्षेत्र में, संपूर्ण देश में होता था। हमारा हिंदुस्तान समुद्री व्यापार के माध्यम से विश्व का नेतृत्व करता था। इसके बीच में हमारे महाराष्ट्र के छत्रपति शिवाजी महाराज, जिनके लिए हमें अभिमान है, जिन्होंने मराठा साम्राज्य और स्वराज की स्थापना की। उन्होंने एक मजबूत नौसेना भी खड़ी की और समुद्र की सीमाओं की रक्षा की। जो मराठा जहाज थे, वे सभी छोटे-छोटे तकनीकी रूपों तक सीमित थे। सूरत जैसे बंदरगाहों से औरंगजेब की आपूर्ति की श्रृंखला को काटकर 27 वर्षों के लंबे युद्ध में छत्रपति शिवाजी महाराज जी ने एक अहम भूमिका निभाई थी। जल और स्थल, दोनों पर छापामार युद्ध की रणनीति के माध्यम से हमारा समुद्री आर्मर और व्यापार छत्रपति शिवाजी महाराज के जमाने में विश्व में बहुत ही ताकतवर था। सम्राट अशोक ने अपने काल में व्यापार के साथ-साथ धर्म प्रचार के लिए भी जलमार्ग का उपयोग किया और भारत के सांस्कृतिक और आर्थिक प्रभाव को समुद्र के पार फैलाया। इसी तरह, जैसा मैंने कहा, राम देव राय और कृष्णदेवराय जी ने मंगलौर, होनावर, गोवा विकसित किया। उस समय, समुद्र के जरिये व्यापार केवल आर्थिक लाभ का जरिया नहीं था, बल्कि राजनीतिक गठबंधन और सैन्य मजबूती का माध्यम भी बना। हमारे हिंदुस्तान का दुर्भाग्य देखिए कि बाद में मुगल शासक आए। इन्होंने और अन्य बाहरी आक्रमणकारियों ने हमारे ऊपर आक्रमण किया और हमारे हिंदुस्तान के जितने भी मजबूत शक्ति स्थल थे, वहाँ पर काफी चीजों को हानि पहुंचाई। उसके बाद, 68-70 सालों तक कांग्रेस ने राज किया और कांग्रेस के जमाने में सब चीजें तहस-नहस हुईं। फिर, 2014 के बाद, 2047 का विजन लेकर एक नेता आए, जिनका नाम प्रधान मंत्री, श्री नरेन्द्र मोदी है। हमारे हिंदुस्तान की जो पुरानी स्वर्ण भूमि थी, उसको फिर से विकसित भारत बनाने के लिए मोदी जी की गवर्नमेंट और हमारे माननीय मंत्री जी ने "सागरमाला" की शुरुआत की। उन्होंने brand new airports तैयार किए हैं। हमारे कंटेनर्स के पोर्ट्स ग्लोबल रैंकिंग में अभी सबसे आगे हैं। हमारे पोर्ट्स की क्षमता, हमारा डिजिटल परिवर्तन, इसमें भी हम आगे चल रहे हैं।

अब एक नई बात आई है, जिसमें ग्रीन शिपिंग और जलमार्ग विकास शामिल है। कांग्रेस के लोगों ने तो सपने में भी यह नहीं सोचा होगा। ग्रीन शिपिंग और जलमार्ग विकास के माध्यम से मोदी सरकार ने शिपिंग और मैरिटाइम सेक्टर को एक पूरा नया मॉडल बनाकर आधुनिक तेजी और कार्यान्वित तरीके से ग्रीन और वैश्विक स्तर पर हमारे देश को पूरे जगत में एक प्रतिस्पर्धी ही नहीं, बल्कि उसे पूरा नेतृत्व प्रदान किया है। माननीय प्रधान मंत्री जी और माननीय मंत्री जी ने निजी निवेश, डिजिटल परिवर्तन, पर्यावरणिक पहल और दीर्घकालिक विज्ञान पर आधारित आज यह नया विधेयक लाया है। यह कानून बहुत पुराना हो चुका था और इस पुराने कानून को नया करने के लिए माननीय मंत्री जी ने आज जो यह विधेयक लाया है, इसके लिए मैं इनका अभिनंदन करता हूँ। मैं मोदी सरकार का भी मन से अभिनंदन करता हूँ कि इसका आधुनिकीकरण करने के लिए उसने एक अच्छा कदम आगे रखा है। यह कानून आधुनिक तो है, लेकिन यह स्वदेशी भी है, जिससे भारत की औपनिवेशिक विरासत का अंत होगा। एक स्वतंत्र देश, हमारे महत्वपूर्ण देश के माध्यम से नए- नए कानून आ रहे हैं और हमारा देश पूरे विश्व में सबसे बड़ी आर्थिक शक्ति बनने जा रहा है। इस कानून की पुरानी कानूनी भाषा और संरचना को सरल बनाया गया है, जिसको समझने में इस कानून के सभी हितधारकों को अधिक सुलभ और आसानी हो सकती है।

मैं प्रधान मंत्री जी और माननीय मंत्री जी का मन से आभारी हूँ कि इन कानूनी प्रावधानों को उन्होंने सरल बनाया है। पहले इनकी व्याख्या जटिल थी, जिसको अब आसान बनाया गया है। व्यापार और आर्थिक विकास के लिए एक महत्वपूर्ण समुद्री क्षेत्र को वहन-पत्रों के लिए एक स्पष्ट और अद्यतन कानूनी ढाँचे से लाभ होने वाला है। मैं आप सब लोगों का, सारे पटल का ध्यान आकर्षित करना चाहता हूँ कि मैंने जो अभी बात कही है कि सागरमाला की शुरुआत मार्च, 2015 में हुई थी। इससे आधुनिक पोर्ट का विकास हुआ। नौका मार्ग का विकास हुआ। अभी-अभी हमारे मित्र अरुण सिंह जी ने, जो हमारे नेता हैं, उन्होंने बोला था कि लॉजिस्टिक कनेक्टिविटी पर फोकस किया गया।

इसमें कंटेनर टर्नअराउंड टाइम घटकर 44.7 घंटे से कम होकर 26.98 घंटे हुआ है। इसमें हमारी अभी कुल मिलाकर 802 परियोजनाएं - 5.48 लाख करोड़ में - जिनमें 194 पूर्ण हुई हैं, 218 निर्माणाधीन हैं और 29 पीपीपी मॉडल में हम आगे बढ़ रहे हैं। हमारे 13 प्रमुख बंदरगाह स्मार्ट पोर्ट हैं। इसमें RFID, ERP, DPD, DP जैसे स्कैनर आदि से लैस हमारे पूरे बंदरगाह स्मार्ट होने जा रहे हैं।

मैं हमारे प्रधानमंत्री जी का मन से अभिनंदन और आभार व्यक्त करना चाहता हूँ कि हमारे महाराष्ट्र में उन्होंने जो वधावन बंदरगाह बनाने का काम किया है, वह एशिया में ही नहीं, बल्कि दुनिया का सबसे बड़ा बंदरगाह होने जा रहा है। प्रधानमंत्री जी का मैं मन से आभार व्यक्त करता हूँ कि उन्होंने 76,000 करोड़ रुपये के इस वधावन बंदरगाह को बनाने का कार्य शुरू किया है। साथ ही, हमारे प्रधानमंत्री जी के नेतृत्व में, हमारे विज्ञानरी नेता, महाराष्ट्र के मुख्यमंत्री देवेंद्र फडणवीस जी ने भी इसमें बहुत बड़ा काम किया है। माननीय उपसभापति जी, हमारे मुख्यमंत्री देवेंद्र फडणवीस जी ने इस वधावन बंदरगाह के माध्यम से, प्रधानमंत्री जी के नेतृत्व में काम को बहुत तेजी से आगे बढ़ाया है। कल उनका जन्मदिन है। उनके जन्मदिन पर मैं उन्हें आज हार्दिक शुभकामनाएं भी देता हूँ।

इसी के माध्यम से हमारा जो केरल का पोर्ट है, साथ ही अफ्रीका की कनेक्टिविटी भी हमने बढ़ाई है। इसमें कंटेनर पोर्ट्स का, जैसा कि मैंने अभी जिक्र किया - पूरे देश में ही नहीं, बल्कि विश्व में हमारी रैंकिंग में उछाल आया है। वर्ल्ड बैंक की रिपोर्ट है कि भारत के बंदरगाह ग्लोबल टॉप 100 में आए हैं। विशाखापत्तनम 19वें और मुंद्रा 27वें स्थान पर है। हमारे सागरमाला के सफल ऑपरेशन का यह फल है। इसका अगर कोई क्रेडिट जाता है, तो वह हमारे विश्व के नेता, इस देश के यशस्वी प्रधानमंत्री माननीय मोदी जी को जाता है। वर्ष 2024 तक मॉडर्नाइजेशन के अंतर्गत 32,000 करोड़ रुपये में 98 परियोजनाएं पूरी हुईं। 230 MTPA वार्षिक क्षमता की वृद्धि हुई। कुल मिलाकर, हमारी डिजिटल पहल भी हुई। NBFC सागरमाला फाइनेंस कॉरपोरेशन की स्थापना की गई। अभी जून, 2025 में मेरिटाइम NBFC का भी निर्माण हुआ। इस तरह से मोदी जी के नेतृत्व में हमारा देश समुद्री व्यापार के माध्यम से - राम देव राय, कृष्णदेवराय, शालिवाहन, हमारे चोल राजा, छत्रपति शिवाजी महाराज, सम्राट अशोक, सम्राट मौर्य, चोल घराने, चालुक्य घराने - जो स्वर्णभूमि थी, उस सुवर्णभूमि के समान, अब मोदी जी के माध्यम से हमारा हिंदुस्तान भी स्वर्णभूमि और वैश्विक नेतृत्व होने जा रहा है। इसमें चिंतन शिविर भी है। इसमें 150 परियोजनाएं अगले 6 महीने में पूरी करने का लक्ष्य है। साथ ही ग्रीन शिप बिल्डिंग के लक्ष्यों का निर्धारण भी है। 4 मिलियन GRT - टॉप फाइव वैश्विक स्तर तक हम आगे जा रहे हैं। ग्रीन शिपिंग का मैंने अभी जिक्र किया है और मैं बताना चाहता हूं कि नए नियम बनाए गए हैं। उपसभापति जी, हरित सागर, हरित नौका के बारे में तो कांग्रेस वालों ने कभी सोचा भी नहीं था कि हरित सागर क्या होता है? हरित नौका क्या होती है? इसमें पोर्ट्स और जहाजों को शून्य कार्बन की ओर ले जाना शामिल है, इसी को कहते हैं हरित सागर और हरित नौका। इसमें ग्रीन टग है। पीएम ट्रांजिशन - जो कोचीन की - उसकी खूब तैयारियां हैं। जैव ईंधन वाले ग्रीन टैंग्स बनाए जा रहे हैं। यह भी कांग्रेस के लोग सोच नहीं सकते, क्योंकि उन्होंने 70 साल राज किया, लेकिन ऐसा विजन ही नहीं था उनके पास कि जीरो कार्बन वाले बनाएंगे, पर्यावरण पूरक बनाएंगे और देश को इस तरह से समुद्र के मार्ग से व्यापार को आगे बढ़ाएंगे।

3.00 P.M.

हाईड्रोजन और ऊर्जा की परियोजना है। कांडला, पाराद्वीप और तूतुकुड़ी में ग्रीन हाईड्रोजन हब स्थापित करने की तैयारी हो रही है, वह भी एक प्रकार से हमारी तरफ से अंतरराष्ट्रीय समुदाय में वैश्विक दबाव निर्माण करने का काम करने जा रहे हैं। समुद्री और इन्लैंड शिपिंग में 2024 तक सभी को रेन्युएबल एनर्जी तक ले जाने का लक्ष्य है। यहां हमारे मंत्री जी बैठे हैं। रेन्युएबल एनर्जी के माध्यम से भी हम इस समुद्री व्यापार के माध्यम से उसमें एडिशन करने जा रहे हैं। मेरिटाइम अमृतकाल विजन, 2047, जो 2023 में समिट हुआ, उसको हमने लान्च किया है। इसका लक्ष्य भारत को वैश्विक नौवाहन शक्ति बनाना है। इसमें क्या-क्या है? इसमें जीएमआईएस का 2023 में दस लाख करोड़ के निवेश के लिए 360 प्लस MoU साइन किए। इसके बारे में सारी दुनिया को पता चलना चाहिए। नियमित समीक्षा, मास अधिवार्षिक समीक्षा, पंचकर्मा संकल्प के अंतर्गत 4 ग्रीन टैग के लिए एमओयू फाइनेललाइजेशन किए गए। ग्रीन हाईड्रोजन हब की योजना के लिए मैं माननीय मंत्री जी का आभार व्यक्त करता हूं। इस देश के समुद्री तटों का रक्षण करने के

लिए, समुद्र के अंदर जो जीव-जंतु हैं, उनका भी विचार माननीय मोदी जी ने और मंत्री जी ने किया है। इसके लिए मैं उनका मन से आभार और अभिनंदन व्यक्त करना चाहता हूँ। मोदी सरकार ने इस तरह से शिपिंग, मैरीटाइम सेक्टर में - ऐसे पीछे छोड़ देने वाले पुराने कानून अंग्रेजों के जमाने में थे - कांग्रेस ने उनके बारे में सोचा भी नहीं था। हमने नए-नए मॉडल लाकर, आधुनिक तेजी से कार्यान्वित करके ग्रीन वैश्विक स्तर पर इसको प्रतिस्पर्धी किया है। आज कांग्रेस के मित्र यहां नहीं हैं। अगर वे होते, तो उनको इसका अभ्यास होता, लेकिन उनकी अभ्यास करने की इच्छा नहीं है, सभागृह की चर्चा में सम्मिलित होने की इच्छा नहीं है। यह मोदी सरकार किस तरह से अच्छे काम कर रही है, उनको इसके बारे में सुनना चाहिए। यह समुद्री व्यापार हमारे देश को आर्थिक शक्ति बनाने जा रहा है, लेकिन ये हमेशा इस सदन से बाहर चले जाते हैं और चर्चा में सहभागी नहीं होते हैं, जिसकी वजह से मुझे बहुत दुख होता है।

माननीय महोदय, ये सारी उपलब्धियां हमारे सार्वजनिक क्षेत्र में, सागरमाला में निजी निवेश बढ़ाने वाली हैं। डिजिटल परिवर्तन होने जा रहा है, पर्यावरण की पहल हो रही है। प्रधानमंत्री जी ने एक दीर्घकालिक विज़न रखा है। हमेशा यह बात बोलते हैं कि विकसित भारत क्या है, 2047 क्या है? मैं बताना चाहता हूँ कि यही 2047 का विज़न है। इसको विज़न बोलते हैं। इसी विज़न के माध्यम से हम आगे जा रहे हैं, जिसके माध्यम से हम आधिकारिक पीआईबी स्रोतों को आगे लेकर जाना चाहते हैं।

माननीय उपसभापति महोदय, मुझे यह चीज़ बताते हुए बहुत खुशी होती है कि हमारा हिंदुस्तान पूरे समुद्र तटों से घिरा है। एक तरफ अरब सागर है, दूसरी तरफ हिन्द महासागर है और तीसरी तरफ बंगाल की खाड़ी है। जिसको बाहर देश के लोग ब्लू मनी बोलते हैं, लेकिन हम इसको ब्लू मनी नहीं बोलते हैं, बल्कि हम जलदेवता बोलते हैं। हम इसका पूजन करते हैं, जल का पूजन करते हैं, क्योंकि यह हमारे भारत की संस्कृति है, यह हिंदुस्तान की संस्कृति है, जिसको हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने परखा है। जल मार्ग, सागरमाला और उसके माध्यम से होने वाली जो-जो चीज़ें हैं, ये चीज़ें हमारे भारत देश को, हमारे हिंदुस्तान को उन्नति के रास्ते पर ले जाने वाली हैं। आज बहुत बड़ा विधेयक लाया गया है। आज विरोधी दल को यहां हाज़िर रहना बहुत जरूरी था, क्योंकि इतना बड़ा विधेयक आज यहां पास होने जा रहा है। यह विधेयक, 2047 के विज़न के लिए है। मैं इसके समर्थन के लिए खड़ा हुआ हूँ। मैं माननीय मंत्री जी का मन से आभार व्यक्त करूंगा कि उनके द्वारा इतना शक्तिशाली, इतना प्रभावशाली वहन-पत्र विधेयक, 2025 लाया गया है, इससे आने वाली पीढ़ियां आपको दुआ देंगी, आने वाली पीढ़ियां हमारे मोदी जी को दुआ देंगी। हमारी आने वाली जनरेशन इस देश को, इस गवर्नमेंट को आशीर्वाद देगी और इसी प्रकार से हिंदुस्तान महाशक्ति बनेगा, जिसका सपना छत्रपति शिवाजी महाराज ने देखा था, जिसका सपना रामदेवराय और कृष्णदेवराय ने देखा था, जिसका सपना चोल वंशजों ने देखा था, जिसका सपना महात्मा गांधी जी ने भी देखा था, लेकिन महात्मा गांधी जी ने जो सपना देखा था, वह सपना देखने के लिए कांग्रेस वाले इस सभागृह में नहीं हैं। इसलिए मेरे अंतःकरण में बहुत दुख होता है। महात्मा गांधी जी का भी सपना इस देश को आगे लेकर जाने का था।

उपसभापति महोदय, मैं प्रधान मंत्री जी का और हमारे मंत्री जी का मन से आभार व्यक्त करते हुए अपनी वाणी को विराम देता हूँ, धन्यवाद।

**श्री उपसभापति:** डा. अजित माधवराव गोपछड़े, आपका धन्यवाद। माननीय डा. अशोक कुमार मित्तल।

**डा. अशोक कुमार मित्तल (पंजाब):** महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इतने महत्वपूर्ण बिल ऑफ लेडिंग पर हो रही चर्चा में भाग लेने का अवसर दिया है।

सर, हम सभी जानते हैं कि यह बिल 170 वर्ष पुराने colonial era के Indian Bills of Lading Act, 1856 को रिपील करता है, जिसका उद्देश्य consignee and endorsee को Bills of Lading में मिले माल की प्रॉपर्टी के साथ-साथ right of suit and liabilities को transfer करने के लिए हक देना है।

सर, मैं सबसे पहले तो इस बिल का, इसकी इच्छा का, यानी इसके intent का समर्थन करता हूँ, क्योंकि यह पुराने colonial law को दूर करने की दिशा में एक कदम है, लेकिन इसके साथ ही मुझे ऐसा लगता है कि यह old wine in new bottle है। मुझे लगता है कि अकेले कानून लाने से बात नहीं बनेगी, बल्कि हमें colonial mindset भी छोड़ना पड़ेगा। हम IPC, Cr.P.C. and Evidence Act को बदलकर नए कानून तो लाए हैं, लेकिन उनमें जो offences and definitions हैं, वे तकरीबन वही हैं, जो Lord Macaulay ने लिखी थीं। सर, हमें शरीर ही नहीं बदलना, बल्कि हमें आत्मा भी बदलनी चाहिए।

महोदय, इसके साथ-साथ हमें अंग्रेजों ने कुछ भी नाम दिए, उन्होंने रेलवेज, सड़कों को भी नाम दिए हैं। यहाँ दिल्ली में, नज़दीक ही लेडी हार्डिंग मेडिकल कॉलेज है। यह उस वक्त के गवर्नर जनरल की वाइफ के नाम से है, जिनका मेडिकल से कोई ताल्लुक ही नहीं था, लेकिन आज भी वही नाम चला आ रहा है।

सर, हम यूके से बड़ी इकोनॉमी तो बन गए हैं, लेकिन आज भी उनके एडमिनिस्ट्रेशन और कानून, जैसे कि 1872 का Indian Contract Act या 1908 का Civil Procedure Code फॉलो कर रहे हैं। वे हम पर आज भी लागू हैं। मेरी ऐसी समझ है कि हमें पुराने कानूनों को repeal ही नहीं, बल्कि revise भी करना पड़ेगा।

महोदय, इस विधेयक में मुझे जो कमियाँ नज़र आई हैं, मैं उनकी तरफ सरकार का ध्यान लाना चाहूँगा। महोदय, सैक्शन 5, जो कि इसमें नया डाला गया है, जो पहले नहीं था, उसमें सरकार को असीमित शक्तियाँ दे दी गई हैं कि वह इस पर अपनी कोई भी डायरेक्शन दे सकती है। इसका मतलब है कि अब maritime shipping पर केंद्र सरकार का पूरा नियंत्रण होगा; यानी, State Governments, traders, industry stakeholders को coastal region में, policy making में कोई स्थान नहीं मिलेगा।

महोदय, सैक्शन 4 (1), यानी 4 (एक) commercial fraud को indirectly व्याख्याता देता है। इसमें कहा गया है कि यदि माल शिप भी हुआ या नहीं भी हुआ है, आप उसको भूल जाइए, लेकिन यदि बिल में लिख दिया, तो वह माना जाएगा कि शिप हो गया है। मतलब हम smuggling, black-marketing and money laundering के लिए खुले दरवाजे खोल रहे हैं। महोदय, इससे खासतौर पर छोटे exporter या importer प्रभावित होंगे, क्योंकि उनके पास फ्रॉड के खिलाफ कोई legal remedy नहीं होगी, क्योंकि सैक्शन 4 (1) यह कहता है कि जो बिल पर

लिखा गया है, वह फाइनल है, फिर चाहे वह एक्यूअली डिलिवर न भी किया गया हो, by the supplier.

सर, मैं सैक्शन 2 की बात करूँ, तो उसमें यह प्रावधान है कि कोई भी डिस्प्यूट या contract breach की सारी legal and financial liability consignee की होगी, consignor की नहीं होगी, भले की गलती consignor की हो, भले की गलती शिपिंग कंपनी की हो या सेलर की हो। यह छोटे व्यावसायियों, एसएमई एक्पोर्टर, इम्पोर्टर के लिए बहुत ही दर्दभरा होगा। गलती कोई और करेगा, लेकिन भुगतेंगे वे। सर, ऐसा क्यों है, इस तरफ सरकार को दुबारा देखना चाहिए।

सर, हम रोज सुनते हैं, अखबारों में पढ़ते हैं कि shipping companies कुछ भी freight बढ़ा देती हैं। जब नया बिल लाना ही था, तो उसको रेगुलेट करने का कोई प्रावधान भी साथ ही डाल देते। उन्हें किसी तरीके से रेगुलेट करने का, उनको सज़ा देने का, उन्हें जुर्माना देने जैसा कोई भी प्रावधान इस बिल में नहीं है। मैं चाहूँगा कि सरकार उस पर भी नज़र रखे।

महोदय, हम digital India की तरफ बढ़ रहे हैं। हमारा जीएसटी, हमारा इन्कम टैक्स डिजिटल इंडिया के बहुत अच्छे एग्जैम्पल्स हैं। सर, यूके में Electronic Bill of Lading है, जिससे speed भी बढ़ती है, security भी बढ़ती है, efficiency भी बढ़ती है, लेकिन हमने इसमें यह प्रावधान भी specifically नहीं डाला है। जब इतना कर ही रहे थे, तो भारत तो इस चीज़ में अग्रणी है ही, अतः डाल सकते थे। मैं जानना चाहता हूँ कि हमने इसमें वह प्रावधान क्यों नहीं डाला है? मैं सरकार से इसके लिए भी निवेदन करूँगा कि इसमें वह प्रावधान डाल दे। सर, सिर्फ कानून के नाम और भाषा ही नहीं, उसकी आत्मा और सोच को भी बदलना पड़ेगा, तब समझ आएगा कि हम एक नई दिशा में बढ़ रहे हैं, भारत दिल से एक नई दिशा में बढ़ रहा है। अंत में, मैं कुछ पंक्तियों के साथ अपनी बात खत्म करूँगा:

*“नजर को बदलो तो नजारे बदल जाते हैं  
सोच को बदलो तो सितारे बदल जाते हैं  
कश्तियाँ बदलने की जरूरत नहीं  
दिशा को बदलो तो किनारे खुद-ब-खुद बदल जाते हैं।”*

धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Sandosh Kumar P, not present; Shri Haris Beeran, not present, Shri A.A. Rahim, not present; Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, on behalf of our Telugu Desam Party and our leader, Nara Chandrababu Naidu, I thank you for giving me this opportunity to speak on the forward-looking Bill - the Bills of Lading Bill, 2025. Under the transformational leadership of our hon. Prime Minister, Shri Narendra Modi, India is steadily becoming a global maritime hub. This Bill is another brick in the foundation of Viksit Bharat, replacing the colonial-era Indian Bills of Lading Act of 1856. Through this reform, the digital documentation of cargo rights will enhance

traceability and reduce fraud. Legal predictability will boost investor confidence in Indian ports and exporters and the Ease of Doing Business.

The Andhra Pradesh Maritime Policy, 2024, under the guidance of our Chief Minister, hon. Nara Chandrababu Naidu, sets out a comprehensive vision to establish Andhra Pradesh as India's premier maritime gateway by 2030. The Andhra Pradesh Maritime Policy, 2024, and the Bills of Lading Bill, 2025, are mutually reinforcing. The State's holistic framework for port-led development, digitalization, and cluster-based shipbuilding creates the ideal setting for the regulatory certainty and modernization introduced by the central law achieving *Swarna Andhra* and an *Aatmanirbhar Vikasit Bharat*.

Why is this Bill a game changer? This will boost trade efficiency. Nearly 95 per cent of India's international trade by volume is carried on ships. Modernizing legal frameworks for Bills of Lading ensures seamless movement of goods, addressing longstanding bottlenecks and disputes. This will enable '*Atmanirbhar Bharat*' in Maritime Sector. The Bill will empower our Indian exporters, ship-owners and logistics providers, and facilitate the Government's ambition to make India a global shipping and logistics hub.

Before I conclude, I would like to bring a certain issue to the attention of the hon. Minister and this august House. As an industrialist specialising in the export of seafood, I have dealt extensively with various issues faced by exporters in maritime trade and particularly, Bills of Lading. Recently, there arose a situation wherein two original Bills of Lading, crucial for the release of consignments worth over Rs.2.5 crore, were misplaced by a courier service. Despite offering an indemnity bond and a bank guarantee, which are accepted global norms, the shipping liner imposed unreasonable and excessive conditions, eventually forcing the exporter, that is, my company, to deposit 130 per cent of the consignment's value in cash, an amount locked for over 15 months. Such arbitrary practices undermine the spirit of this reform and pose serious liquidity and operational risks to the genuine exporters. I urge the Ministry to ensure that under this new law and subsequent legislations, exporters are protected from arbitrary practices, and that shipping liners adopt transparent and reasonable processes for the issuance of duplicate Bills of Lading when genuine loss occurs.

On behalf of our Telugu Desam Party, I wholeheartedly support the Bills of Lading Bill, 2025. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Ravi Chandra Vaddiraju. He will speak in Telugu.

SHRI RAVI CHANDRA VADDIRAJU (Telangana): & “Hon. Deputy Chairman Sir, I am thankful to you for giving me the opportunity to participate in the discussion on the Bills of Lading Bill, 2025, introduced by the hon. Minister of Ports, Shipping and Waterways, Shri Sarbananda Sonowal. On behalf of the BRS Party, I support this Bill.

Sir, the State of Telangana is advanced in trade, with significant exports in Information Technology, Pharmaceuticals, Textiles, and Granite to countries across the globe. I believe the Amendments in this Bill will benefit both Telangana and the country as a whole. Sir, I would like to highlight some important aspects of this Bill. Clause 2 ensures that consignees or endorsees, to whom goods' property passes, inherit all rights of suit and liabilities as if the contract were made directly with them, simplifying trade transactions. Clause 4 strengthens trust by treating bills of lading in the hands of bona fide holders as conclusive evidence of shipment, unless fraud is proven, protecting traders and financiers. Clause 5 empowers the Central Government to issue directions for effective implementation, while Clause 6 repeals the 1856 Act, preserving existing rights and obligations. In the year 2023-24, approximately 10 million tonnes of cargo from the State of Telangana were exported through ports. This is a milestone in our country's economy. For the year 2023-24, Telangana contributed ten billion dollars in exports from India. Lakhs of MSMEs situated in and around cities like Hyderabad, Warrangal and Karimnagar have utilised seaways to export their goods. The Bill supports our pharmaceutical, textile, and IT sectors by ensuring smoother documentation and ownership transfers, reducing costs and delays for goods shipped through ports like Visakhapatnam and Chennai.

Sir, I have a few concerns. The electronic bills of lading (e-BLs), which are used in over 20% of global trade, according to the International Chamber of Commerce. Telangana's IT hub in Hyderabad could leverage e-BLs for faster, secure trade, but their absence risks lagging behind global trends. So this Bill should have a provision for e-BLs. Clause 4's reliance on ship masters to prove fraud in misrepresentation cases could burden small exporters with legal complexities. Sir, many Telangana MSMEs lack awareness of bills of lading, limiting their ability to benefit without targeted education. Telangana's exporters to the US and EU mostly use non-negotiable sea waybills. The Seaway Bills are not acknowledged in this Bill.

Sir, I would like to make some suggestions from Telangana's perspective. E-BLs should be given legal recognition. Telangana's IT hub in Hyderabad could leverage e-BLs for faster and secure trade. Institutes like the Federation of Telangana

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& English translation of the original speech delivered in Telugu.

Chambers of Commerce and Industry should educate MSMEs on the provisions of this Bill. Dedicated tribunals should be established for Bill of Lading disputes, to protect smaller exporters from costly litigation. Should consider acknowledging sea waybills to offer flexibility for trusted transactions. Finally, integrate the Bill's implementation with Telangana's logistics projects, like the Hyderabad Dry Port, to ensure seamless connectivity to ports, maximising benefits for our exporters.

This Bill will be helpful to the Information Technology, Pharmaceutical, Textile and Granite sectors in Hyderabad by easing the process of documentation. A dry port should be established in Hyderabad. Projects like Hyderabad Ring Road will make better use of the provisions of the Bill and make the Bill more relevant.

The Bills of Lading Bill, 2025, is a vital step toward modernising India's trade framework, with far-reaching benefits for Telangana's export-driven economy. This Bill will further support MSMEs, create more job opportunities, and trust in trade documents will be further increased. With these enhancements, I, on behalf of the BRS Party, wholeheartedly support the Bill. Thank You, Sir.”

SHRI NIRANJAN BISHI (Odisha): Thank you, hon. Deputy Chairman, Sir, for giving me the opportunity to participate in the discussion on the Bills of Lading Bill, 2025. While this legislation seeks to repeal the Indian Bills of Lading Act, 1856 of the colonial era and modernize our maritime legal framework, it is imperative that we examine it in letter and spirit. Modernization must not come at the cost of accountability, equity and legal clarity. Clause 4(1) of the Bill allows a Bill of Lading to be treated as valid even when goods have not been shipped. This opens the door to fake bills, fraudulent trading and *hawala*-type transactions. Further, the sub-clause (2) puts the entire liability on the consignee even when the fault lies with the shipper or the carrier. This is highly unjust, especially, to MSMEs and exporters.

Sir, Clause 5 gives the Central Government sweeping powers to issue directions for carrying out the purpose of this Act. This provision is vague and may result in over-regulation or politically-motivated interference in shipping contracts, which is contrary to the principle of federalism. The Bill is silent on freight pricing mechanism, allowing large shipping companies to arbitrarily inflate freight charges. Sir, I would like to demand for inclusion of regional digital infrastructure support provision for regional maritime documentation hub in relation to the State of Odisha with a focus on the Paradeep Port and Dhamra Port. I also demand for inclusion of a clause for mandatory training programme for small exporters, freight providers and port workers in a State like Odisha and to add a provision to integrate the electronic bill of lading system with Inland Waterways Authority of India, especially in National

Waterway 5 in Odisha. Sir, I also request to mandate that the electronic bill of lading platform supports regional language, especially Odia, to ensure inclusivity and create a statutory port logistic digital monitoring cell at Paradeep Port and Dhamra Port to track implementation, redressal and compliance of e-bill provision. Before full implementation, the Bill should mandate consultation with coastal State Governments, like Odisha, where Paradeep and Dhamra, two important ports are there, to align with their port development plans and also add a sustainability clause encouraging eco-friendly documentation system and emission tracking linked with e-bill system at State ports. Sir, this Bill has potential but it needs refinement. We must balance modernisation with integrity and reform with accountability. Sir, this Bill protects both national interest and our exporters, especially the small and medium business, who form the backbone of maritime trade of our country. With this, I support this Bill. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Niranjan Bishi ji. माननीय श्री रामजी - अनुपस्थित; माननीय श्री संदोष कुमार पी - अनुपस्थित; माननीय श्री हारिस बीरान - अनुपस्थित; माननीय श्री ए.ए. रहीम - अनुपस्थित।

Hon. Minister, Shri Sarbananda Sonowal, to reply to the discussion.

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Respected Deputy Chairman, Sir, today, during the discussion on the Bills of Lading Bill, 2025, I discovered that most of the hon. Members of Parliament extended their support. I am really thankful to all of them, namely, hon. Members, Shambhu Sharan Patel ji, Meda Raghunadha Reddy ji, Dr. M. Thambidurrai ji, Arun Singh ji, Dr. Ajeet Madhavrao Gopchade, Dr. Ashok Kumar Mittal ji, Masthan Rao Yadav Beedha ji, Ravi Chandra Vaddiraju ji and Nirajan Bishi ji. After going through your detailed observations and speeches, it has been revealed as to what has been happening in this particular Ministry. Under the dynamic leadership of hon. Prime Minister, Narendra Modi ji, in the last 11 years' time, whatever success stories have been created are exemplary. If you make a comparison of the data, this data has not been developed by our agency. It has been developed by an international impartial agency. This particular data reveals how this Ministry has been developing its vision plan since 2014. Under the able guidance of hon. Prime Minister, Sagarmala Programme was undertaken in consultation with all the stakeholders -- Coastal States and Union territories -- and more than 805 projects have been identified. The target is to implement it within a span of 20 years by spending more than Rs.5.5 lakh crore. In the last ten years, various verticals were created to bring freshness and

energy to this Ministry and its activities and approach. Under Sagarmala Programme, first of all, the target was to modernise all the ports. Modernisation, mechanisation and digitalisation are important to develop ports' capacity and also for sustainable and quality operation of ports. These are necessary to make a world-class port, particularly in terms of handling cargo, because that is the key to this Ministry. As you all know, we handle more than 90 per cent of EXIM cargo by volume and 70 per cent by value. We have a huge responsibility. We being the largest transporter of the country, we have to perform effectively and within a timeframe. That is why modernisation was the most demanding part to get the entire operational procedure qualitative and also satisfactory to global operators.

Next is port-led connectivity enhancement. Earlier there was no connectivity. Without railway network and road network, it was impossible. With the presence of all the concerned Ministries, particularly the Ministry of Finance, Customs, Immigration, etc., it is being properly synchronized. It is being operated in a very, very integrated manner. It has been done effectively. Ultimately, all the major ports of the countries are being connected with railways and roadways and with other relevant agencies and offices available within the premises of ports.

Next is port-led industrialisation. This means that the items meant for global markets would be manufactured close to the ports. This will develop connectivity and can save time as destination can be reached within a stipulated timeframe.

Next is coastal community development. Issues pertaining to coastal communities' employment, their entrepreneurship, their skill development and also fishermen's interest are being effectively addressed.

Coastal shipping and inland waterways are very, very important areas where you need to pay a lot of attention. It is important to be well connected with coastal as well as inland areas. Then cargo from both the sectors can be transported to global markets. In the last ten years, all these programmes have been effectively implemented and we could develop our cargo handling capacity.

I want to cite some examples. In 2013-14, our cargo handling capacity was 5 MMT during the UPA regime. But, in the last ten years, if you look at the figure, it went up to 855 million metric tonnes. That is the massive growth. Then, let us come to other sectors like coastal shipping. In 2013-14, coastal shipping was limited to 87 million metric tonnes. Now, because of modernization and by developing the efficiency of ports, it went up to 165 million metric tonnes. Even in the Inland Waterways, it was limited to 18 million metric tonnes. Now, it went up to 145 million metric tonnes. This is the massive growth story of our Ministry. It is only possible because of the hon. Prime Minister's vision and his untiring effort. From time to time,

there is a call from PMO that you have to take up this project or that project within a time frame. So, this is the level of commitment, dedication and devotion for the people of the country. That is why, there is this exemplary success story. I believe we should all be very happy that the hon. Prime Minister has already set a target for us that by 2047, we should become one of the top five ship-building nations in the world. So, this is the power of his vision and that power empowers us to start up and also to put our effort in the right direction within the right time. So, I believe, this is the way the hon. Prime Minister is inspiring the whole nation. As a result, India is now positioned as the fourth largest economy in the world and by 2029, of course, we are going to become the third largest economy in the world. There is no doubt about it. It is because every Ministry is working hard day-and-night with best of their sincerity and best of their performance.

Today, in respect of this particular Bill, I am really thankful to you for whatever suggestions and observations have come. But, I want to clarify some of the points raised by some Members, particularly about digitized Bill of Lading. That is an e-Bill. The recognition of digitized Bill of Lading is already provided for under Section 4 of the Information Technology Act, 2000. Beyond this, the Bill of Lading will not result into legal recognition of e-Bills of Lading. The legal recognition of e-Bill of Lading will require a detailed framework, as is evident from the current legal framework in other common law countries such as Singapore and the United Kingdom, which have come up with a separate legislation. It requires a separate legislation framework. You all know that. It has nothing to do with this. So, that provides for the legal recognition of an e-Bill of Lading. It must be understood that e-Bill of Lading is not simply an electronic form of paper Bill of Lading. Since transactions involving e-Bill of Lading use electronic platform, they have greater implications, distinct from any transaction involving a paper Bill of Lading, especially in the case of transfer of an e-Bill of Lading. However, devising a detailed legal framework and the overall architecture for recognition of e-Bill of Lading needs a wide range of stakeholder consultation because whatever idea we have brought in the form of this Bill, it was done after going through detailed stakeholder consultation, not only with bank or market players, but also with technical experts who understand the implication of electronic transactions involving e-Bill of Lading. So, I believe, this is the way, we have to proceed for our future course of action. मैं आज इस सदन के माध्यम से विशेष रूप से माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ। हमने पिछले 10 सालों के अंदर जो उपलब्धि हासिल की है, वह इसलिए हासिल की गई है, क्योंकि परम आदरणीय प्रधान मंत्री जी ने हमें एक विजन दिया है कि हमें कहाँ जाना है, क्या करना है और कैसे करना है। उन्होंने हमारे अंदर इन सारी चीजों का जो अनुभव जगाया है और उस अनुभव को जगाने हेतु आधुनिक व्यवस्था खड़ी

करने के लिए हमें जो निर्देश दिया है, उसी निर्देश का निष्ठापूर्वक पालन करते हुए Ports, Shipping & Waterways मंत्रालय ने दिन-रात काम किया है। हम आगामी दिनों में अलग-अलग verticals में दुनिया के अंदर कैसे बेहतर से बेहतर नतीजे दे सकते हैं, इस पर भी हमारा मंत्रालय दिन-रात लगा हुआ है। यह legal reform होना बहुत जरूरी था, क्योंकि this was enacted during the British regime. Why should we be guided by the British law? We are independent India. We should have our own set of laws. We have our legal wisdom, legal knowledge and legal skills. Everything is available within our personality. Why should we bank on the particularly outdated laws which were enacted by the British for their own interests? So, I believe, this particular repeal, definitely, is going to give us a fresh boost and also fresh vision so that with our *swabhimaan* tomorrow, स्वर्णिम भारत के लिए, हम अपना योगदान बड़ी निष्ठापूर्वक दे सकें। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

माननीय उपसभापति महोदय, मैं आपको बहुत-बहुत धन्यवाद देता हूँ और सभी सांसदों को मैं विशेष रूप से धन्यवाद देता हूँ। मैं आग्रह करता हूँ कि इस बिल को सभी की तरफ से पास किया जाए, धन्यवाद।

**श्री उपसभापति:** माननीय मंत्री जी का जवाब हो चुका है। Now, the question is:

“That the Bill to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto, as passed by Lok Sabha, be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 4, there is one Amendment (No. 8) by Dr. John Brittas. Dr. John Brittas, not present. Amendment not moved.

*Clause 4 was added to the Bill.*

MR. DEPUTY CHAIRMAN: Insertion of new Clause 4A - there is one Amendment for insertion of new Clause 4A, Amendment (No. 1) by Dr. V. Sivadasan. Dr. V. Sivadasan, not present. Amendment not moved.

In Clause 5, there are two Amendments, Amendment (No. 2) by Dr. V. Sivadasan, not present. Then, Amendment (No. 9) by Dr. John Brittas, not present. Amendments not moved.

*Clause 5 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 6, there is one Amendment (No. 10) by Dr. John Brittas. Dr. John Brittas, not present. Amendment not moved.

*Clause 6 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In the Preamble, there are five Amendments (Nos. 3 to 7) by Dr. John Brittas. Dr. John Brittas, not present. Amendments not moved.

*The Preamble was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shri Sarbananda Sonowal to move that the Bill be passed.

SHRI SARBANANDA SONOWAL: Sir, I move:

“That the Bill be passed.”

*The question was put and the motion was adopted.*

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### SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Dr. Bhim Singh; not present. Shri R. Dharmar; not present. Dr. Ajeet Madhavrao Gopchade- Demand for framing of necessary rules to regulate matrimonial websites.

### Demand for framing of necessary Rules to regulate Matrimonial websites

**डा. अजित माधवराव गोपछडे (महाराष्ट्र):** महोदय, भारत में विवाह से संबंधित वेबसाइटों ने सफलता प्राप्त की है। ये प्लेटफॉर्म लोगों को उनके स्थान, पेशे, रुचियों के आधार पर साथी खोजने में सहायता प्रदान करते हैं। परन्तु बिलासपुर (छत्तीसगढ़) से एक व्यक्ति को भोपाल साइबर क्राइम ब्रांच ने एक वैवाहिक धोखाधड़ी के मास्टरमाइंड के रूप में गिरफ्तार किया है, जिसने पूरे देश में लगभग 500 लोगों को ठगा है। आरोपी ने छह नकली वैवाहिक वेबसाइटें बनाईं और संचालित कीं, जो शादी की व्यवस्था के नाम पर अनजान अविवाहित लोगों से बड़ी रकम वसूलने के लिए उन्हें धोखा देता था।

[उपसभाध्यक्ष (डा. सस्मित पात्रा) पीठासीन हुए।]

एक अलग मामले में, पुणे पुलिस ने जम्मू और कश्मीर के एक व्यक्ति को गिरफ्तार किया है, जिसने एक वैवाहिक वेबसाइट का उपयोग करके पुणे की एक महिला से संपर्क कर उसका यौन शोषण किया। माननीय मद्रास उच्च न्यायालय ने वैवाहिक वेबसाइटों की निगरानी के संबंध में नियमों की कमी पर अपनी चिंता व्यक्त की है। न्यायालय ने सरकार को निर्देशित किया है कि इन वेबसाइटों को विनियमित करने के लिए आवश्यक नियमों का निर्माण करे।

धोखाधड़ी करने वालों पर नियंत्रण पाने के लिए, पूर्व विवाह या तलाक जैसे महत्वपूर्ण तथ्यों को छिपाने पर कठोर दंडात्मक कार्रवाई के उपाय भी लागू करने की आवश्यकता है। सभी संबंधित पक्षों को मिलकर ऐसे उपाय विकसित करने की आवश्यकता है, जो उपयोगकर्ताओं की सुरक्षा को सुनिश्चित करें। इस सहयोग से न केवल प्लेटफार्मों की विश्वसनीयता में वृद्धि होगी, बल्कि समाज में एक सकारात्मक वातावरण भी बनेगा, जहां लोग बिना किसी भय के अपने जीवनसाथी की खोज कर सकें। मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Ajeet Madhavrao Gopchade: Dr. Sikander Kumar (Himachal Pradesh) and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Shri Sandosh Kumar P; not present. Now, Shrimati Sangeeta Yadav.

### Need for strengthening cooperative sugar mills in Eastern Uttar Pradesh and North Bihar

**श्रीमती संगीता यादव (उत्तर प्रदेश):** महोदय, मैं केंद्र सरकार द्वारा सहकारी क्षेत्र में विशेष रूप से चीनी मिलों के सुदृढीकरण हेतु उठाए गए कदमों के लिए सहकारिता मंत्रालय की सराहना करती हूँ। पिछले पाँच वर्षों में लगभग 1100 से अधिक सहकारी चीनी मिलों को एथेनॉल उत्पादन से जोड़ने, वित्तीय सहायता प्रदान करने तथा ERP प्रणाली के तहत डिजिटलीकरण के प्रयास किए

गए हैं। इससे किसानों की आय में वृद्धि और गन्ना मूल्य भुगतान की प्रक्रिया में पारदर्शिता आई है। हालांकि, मैं सरकार से यह अपील करती हूँ कि पूर्वी उत्तर प्रदेश और उत्तर बिहार, जहां बड़ी संख्या में गन्ना उत्पादक किसान सहकारी मिलों पर निर्भर हैं, वहां इस दिशा में अभी और ठोस व लक्षित प्रयासों की आवश्यकता है। इन क्षेत्रों की मिलें संसाधनों की कमी, तकनीकी पिछड़ेपन और पूंजी निवेश की कमी से जूझ रही हैं। इसलिए अनुरोध है कि इन क्षेत्रों के लिए विशेष योजनाएं और वित्तीय पैकेज सुनिश्चित किए जाएं।

THE VICE- CHAIRMAN (DR. SASMIT PATRA): Shri Neeraj Dangi; not present.  
Dr. Kalpana Saini.

### III effects of increasing digital education on the health of eyes of school going children

**डा. कल्पना सैनी** (उत्तराखंड): महोदय, मैं इस सदन का ध्यान एक अत्यंत गंभीर और समसामयिक विषय की ओर आकर्षित करना चाहती हूँ। विद्यालयों में पढ़ने वाले बच्चों की आँखों की सेहत पर डिजिटल शिक्षा के बढ़ते प्रभाव की ओर पिछले कुछ वर्षों में ऑनलाइन शिक्षा ने जहाँ एक ओर तकनीकी पहुँच को सरल बनाया है, वहीं दूसरी ओर छोटे-छोटे बच्चों की आँखों की रोशनी पर इसका प्रतिकूल प्रभाव स्पष्ट रूप से देखा जा रहा है। हाल ही में प्रकाशित कई रिपोर्ट्स दर्शाती हैं कि विद्यालयों के विद्यार्थियों में निकट दृष्टिदोष और आँखों में थकान की शिकायतें तेजी से बढ़ी हैं। बच्चे मोबाइल, टैबलेट या लैपटॉप स्क्रीन पर घंटों पढ़ाई करने को मजबूर हैं। यह केवल उनकी आँखों की सेहत को ही नहीं, बल्कि उनकी मानसिक स्थिति, नींद की गुणवत्ता, एकाग्रता और शारीरिक विकास को भी प्रभावित कर रहा है। इस परिस्थिति में मेरी सरकार से अपील है कि स्कूलों में नियमित नेत्र परीक्षण की व्यवस्था सुनिश्चित की जाए, डिजिटल होमवर्क के लिए समय सीमा निर्धारित की जाए, ऑफलाइन वैकल्पिक अध्ययन सामग्री हर बच्चे को उपलब्ध करवाई जाए। विशेषकर ग्रामीण क्षेत्रों में अभिभावकों और शिक्षकों के लिए जागरूकता कार्यक्रम चलाए जाएं, ताकि वे बच्चों की आँखों की देखभाल के लिए जरूरी कदम उठा सकें।

अंत में, सरकार से आग्रह करती हूँ कि वह एक राष्ट्रीय नीति के माध्यम से इस दिशा में ठोस कदम उठाए, जिससे हम अपने देश के भविष्य - हमारे बच्चों की आँखों की रोशनी और संपूर्ण स्वास्थ्य की रक्षा कर सकें।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Kalpana Saini: Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Devendra Pratap Singh (Chhattisgarh)

Dr. Bhim Singh.

**Demand for conferring Bharat Ratna to the national heroes - Veer Savarkar,  
Swami Sahajanand Saraswati and Field Marshal Sam Manekshaw**

**डा. भीम सिंह** (बिहार): महोदय, मैं देश की उन तीन महान विभूतियों की ओर ध्यान आकर्षित करना चाहता हूँ, जिन्होंने अपने-अपने क्षेत्र में राष्ट्र को एक नई दिशा दी, आत्मबल दिया और गौरव दिलाया। स्वातंत्र्यवीर विनायक दामोदर सावरकर वह नाम है, जो हमें क्रांति, विचार और संघर्ष की पराकाष्ठा का स्मरण कराता है। उन्होंने दो-दो आजीवन कारावास की यातनाएं झेलीं, लेकिन कभी अपने राष्ट्रप्रेम से विचलित नहीं हुए। वे केवल क्रांतिकारी ही नहीं, बल्कि एक विचारक, लेखक और भविष्यदृष्टा भी थे, जिनकी प्रेरणा से भगत सिंह जैसे क्रांतिकारी भी प्रभावित हुए। स्वामी सहजानंद सरस्वती, एक सन्यासी, जिन्होंने हिमालय की गुफाओं में ईश्वर को नहीं बल्कि गाँव के खेतों में, किसानों के आंसुओं में और शोषितों की पीड़ा में देखा। उन्होंने किसानों को संगठित किया, ज़मींदारी उन्मूलन के आंदोलन को दिशा दी और “जय किसान” को नारे से आगे एक मिशन बनाया। फील्ड मार्शल सैम मानेकशाँ, जिनके नेतृत्व में 1971 का युद्ध हुआ, जिसमें भारत ने न केवल एक निर्णायक सैन्य विजय पाई, बल्कि एक नए राष्ट्र, बांग्लादेश के निर्माण में भी अहम भूमिका निभाई। उनके नेतृत्व, दूरदर्शिता और रणनीतिक कौशल ने भारत को सैन्य इतिहास के स्वर्ण अक्षरों में दर्ज कर दिया।

आज आवश्यक है कि भारत इन तीनों सपूतों के प्रति अपनी कृतज्ञता प्रदर्शित करे। मैं भारत सरकार से आग्रह करता हूँ कि इन राष्ट्र नायकों – वीर सावरकर, स्वामी सहजानंद सरस्वती और फील्ड मार्शल सैम मानेकशाँ को भारत रत्न से अलंकृत किया जाए। यह केवल उन्हें सम्मान नहीं होगा, बल्कि भारत के किसान, जवान और बलिदानी विचारधारा का भी सम्मान होगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the Special Mention made by the hon. Member, Dr. Bhim Singh.

Dr. Fauzia Khan; not present. Dr. K. Laxman.

### **Demand for strengthening the mechanism of Cyber Security in the country**

DR. K. LAXMAN (Uttar Pradesh): Sir, I rise today to draw the attention of this House to the alarming rise in cyber frauds and digital financial crimes across our country. As we move towards a robust Digital India, our citizens are increasingly adopting online banking, UPI, and other digital payment modes. While this transformation has empowered millions, it has also opened new avenues for sophisticated fraudsters to target innocent people, especially senior citizens and those in rural and semi urban areas. I would like to commend the Government of India and the Reserve Bank of India for issuing timely advisories to banks and payment operators, and also the CERT-In for continuously strengthening our cyber security framework. The recent steps taken to create awareness through campaigns like Cyber Jaagrukta Abhiyan are

indeed commendable. However, considering the evolving nature of cyber threats, there is a pressing need to further tighten enforcement mechanisms, enhance rapid response systems, and promote widespread digital literacy at the grassroots level. We must also encourage State Governments to set up specialized cyber crime cells and ensure adequate training for law enforcement personnel. I urge the Ministry of Home Affairs, Ministry of Electronics and IT, and other concerned agencies to intensify their efforts so that our citizens can continue to trust and benefit from our digital revolution without fear or vulnerability. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. K. Laxman: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sujeet Kumar (Odisha) and Shri Devendra Pratap Singh (Chhattisgarh).  
Thank you. Shri A. A. Rahim, not present. Now, Dr. Medha Vishram Kulkarni.

#### **Need for Cancer prevention and treatment measures in rural areas of Maharashtra**

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I rise to draw the attention of Government to an alarming public health concern emerging from Hingoli district in Maharashtra. During recent Sanjivani Health Screening Campaign, over 14,500 women were found with symptoms suggestive of Cancer out of approximately 2.93 lakh women screened. This situation underscores the critical need for early detection, timely diagnosis, and accessible treatment, especially in rural and underserved regions. While such mass screening campaigns are laudable, they must be strengthened with robust follow-up mechanisms and medical infrastructure. I urge the Government to consider the following immediate measures: (i) Establish and upgrade diagnostic facilities at local health centers for mammography, cervical screening and biopsy services; (ii) Deploy mobile oncology units in remote areas to ensure on ground diagnosis and early stage intervention; (iii) Launch targeted awareness drives to educate women about early warning signs and remove the stigma associated with Cancer; and (iv) Leverage schemes such as Ayushman Bharat and Mahatma Jyotiba Phule Jan Arogya Yojana to cover diagnostic tests and treatment comprehensively.

Maharashtra reported the second highest number of Cancer cases in India in 2023, with around 1.21 lakh new cases, a rise from 1.18 lakh in 2021. These numbers reflect a growing cancer burden in the State, particularly among the women in rural areas. This is a silent crisis that requires a multi-sectoral, urgent and sustained response.

I request the Government to ensure that early detection leads to timely care and positive outcomes for every woman affected. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Dhananjay Bhimrao Mahadik (Maharashtra), associated himself with the Special Mention made by the hon. Member, Dr. Medha Vishram Kulkarni. Thank you.

Now, Shri A.D. Singh.

**Concern over poor health infrastructure for elderly population particularly in rural areas in the country**

SHRI A.D. SINGH (Bihar): Sir, a recent study published in the 'Lancet Regional Health — Southeast Asia' highlights significant healthcare access challenges for India's elderly population, revealing that older adults travel an average of 14.5 km for routine outpatient care and nearly 44 km for inpatient hospitalization. Using data from Longitudinal Ageing Study of India (2017–18) covering over 32,000 individuals aged 60 and above, the findings emphasize a stark urban–rural divide and pinpoint distance as a critical barrier to both routine and emergency care for India's rapidly ageing demography.

Across India, older adults journey 14.5 Km for outpatient visits and 43.6 Km for hospital admissions on an average. When facilities lie within 10 Km, 73 per cent of seniors attend outpatient appointments and 40 per cent proceed with inpatient care; beyond 30 Kms, outpatient attendance falls to 10 per cent. Approximately, 95 per cent of older patients rely on private vehicles, whereas only 5 per cent use ambulances regardless of their places of residence. Urban seniors typically find healthcare within 10 Km, whereas rural elders travel about 28 Km for the same outpatient services. For inpatient care, rural journeys average nearly twice the distance of urban trips, exacerbating delays and risks associated with chronic conditions. In hilly and remote States such as Nagaland, Mizoram and Himachal Pradesh, more than one-third of older adults travel over 60 Km for hospitalisation. These insights call for targeted interventions to bridge geographic gaps by strengthening local health infrastructure, community transport and empowering community health workers particularly in under-served rural regions. I urge upon the Government to re-evaluate the healthcare infrastructure and policies to better accommodate the needs of the aging population. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Sujeet Kumar

(Odisha), associated himself with the Special Mention made by the hon. Member, Shri A. D. Singh. Thank you.

Now, Shri Mayankkumar Nayak.

**Demand to frame policy for giving annual rent or compensation to farmers affected by the Oil or Gas pipeline**

**श्री मयंककुमार नायक (गुजरात):** महोदय, मैं सरकार का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूँ। गुजरात सहित देश भर में किसानों की भूमि से तेल और गैस की पाइपलाइनें गुजरती हैं। इन किसानों को केवल एक बार का मुआवजा दिया जाता है, जबकि पाइपलाइन वर्षों तक उनकी भूमि पर बनी रहती है। इससे किसानों के भूमि उपयोग पर स्थायी प्रभाव पड़ता है और उनकी आय सीमित हो जाती है। जब तेल या गैस के कुएं किसानों की भूमि पर होते हैं, तो उन्हें वार्षिक किराया या रॉयल्टी दी जाती है, किंतु पाइपलाइन के लिए ऐसी कोई व्यवस्था नहीं है।

मैं सरकार से निवेदन करता हूँ कि पाइपलाइन से प्रभावित किसानों को भी वार्षिक किराया या मुआवजा देने हेतु नीति बनाई जाए, ताकि किसानों के साथ न्याय हो सके।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Dr. John Brittas; not present. Shri Babubhai Jesangbhai Desai.

**Concern over increasing number of cancer patients in the country**

**श्री बाबूभाई जेसंगभाई देसाई (गुजरात):** महोदय, मैं सरकार का ध्यान देश में कैंसर रोगियों की बढ़ती संख्या की ओर आकर्षित करना चाहता हूँ, जो आज एक गंभीर जनस्वास्थ्य संकट का रूप ले चुकी है। हालिया आंकड़ों के अनुसार भारत में हर वर्ष लगभग 14 लाख नए कैंसर के मामले सामने आते हैं और यह संख्या लगातार बढ़ती जा रही है।

इसका प्रमुख कारण अस्वस्थ जीवनशैली, धूम्रपान, शराब सेवन, वायु प्रदूषण, अनियमित खान-पान, मानसिक तनाव और समय पर जांच न होना है। ग्रामीण और पिछड़े क्षेत्रों में स्थिति और भी चिंताजनक है, जहां स्वास्थ्य ढांचे की कमी के चलते रोग की पहचान देर से होती है, जिससे इलाज महंगा और जटिल हो जाता है।

सरकार द्वारा 'एन.पी.सी.डी.सी.एस.' और 'आयुष्मान भारत' जैसी योजनाएं चलाई जा रही हैं, किंतु कैंसर उपचार की सुविधाएं अब भी असमान रूप से वितरित हैं और अनेक सरकारी अस्पतालों में संसाधनों की भारी कमी है। इसलिए मैं सरकार से आग्रह करता हूँ कि - (i) देश भर के सरकारी अस्पतालों में कैंसर उपचार के विशेष केंद्र स्थापित किए जाएं। (ii) जन जागरूकता और स्क्रीनिंग अभियान बड़े स्तर पर चलाए जाएं। (iii) राष्ट्रीय कैंसर ग्रिड में अधिक क्षेत्रों को जोड़ा जाए। (iv) कीमोथेरेपी, रेडियोथेरेपी व परामर्श सेवाएं सस्ती व सुलभ बनाई जाएं; एवं (v) कैंसर अनुसंधान व इलाज के लिए बजट में विशेष प्रावधान किया जाए।

इस चुनौती का सामना ठोस एवं समन्वित प्रयासों के साथ करने के लिए मैं सरकार से अनुरोध करता हूँ।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the Special Mention made by the hon. Member, Shri Babubhai Jesangbhai Desai.

4.00 P.M.

MR. DEPUTY CHAIRMAN: Shri K.R.N. Rajesh kumar — hon. Member not present. Next, Shri Dhananjay Bhimrao Mahadik.

**Need for revision in the salary eligibility limit of Employees' State Insurance Scheme (ESIC)**

**श्री धनंजय भीमराव महादिक (महाराष्ट्र):** महोदय, मैं सरकार का ध्यान कर्मचारी राज्य बीमा योजना (ESIC) की वेतन पात्रता सीमा में संशोधन की आवश्यकता की ओर आकर्षित करना चाहता हूँ। यह योजना संगठित क्षेत्र के कर्मचारियों को चिकित्सा, मातृत्व, बीमारी, अपंगता और आश्रितों को लाभ जैसी सामाजिक सुरक्षा प्रदान करती है। वर्तमान में इस योजना के अंतर्गत अधिकतम वेतन पात्रता सीमा सिर्फ 21,000 रुपये प्रतिमाह और कुछ विशेष परिस्थितियों में 25,000 रुपये है, जो आज की आर्थिक स्थिति और मुद्रास्फीति की दर के हिसाब से अत्यंत अपर्याप्त है। इस सीमा के कारण बड़ी संख्या में श्रमिक योजना से वंचित हो रहे हैं और उन्हें आवश्यक चिकित्सा तथा आर्थिक सुरक्षा नहीं मिल पा रही है।

मैं सरकार से आग्रह करता हूँ कि इस वेतन सीमा को बढ़ाकर कम से कम 35,000 रुपये प्रतिमाह किया जाए, ताकि अधिकाधिक श्रमिक ESIC के अंतर्गत लाभ प्राप्त कर सकें। यह एक नीतिगत निर्णय है, जिसके लिए केंद्र सरकार और ESIC बोर्ड को शीघ्रता से विचार करना चाहिए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Dhananjay Bhimrao Mahadik: Shri Sujeet Kumar (Odisha), Shri Devendra Pratap Singh (Chhattisgarh), Shri Govindbhai Laljibhai Dholakia (Gujarat), and Shri Dorjee Tshering Lepcha (Sikkim).

Dr. V. Sivadasan — hon. Member not present. Next, Shri Dorjee Tshering Lepcha.

### **Demand for development of basic infrastructure in Sikkim**

**श्री दोरजी त्शेरिंग लेप्चा** (सिक्किम): महोदय, मुझे यह बताते हुए खुशी हो रही है कि सिक्किम अपने राज्यत्व के 50 वर्ष पूरे होने का जश्न मना रहा है।

मैं सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि जैसा कि आप सभी जानते हैं कि सिक्किम एक स्थल-रुद्ध राज्य है जिसकी सीमा तिब्बत, भूटान और नेपाल से लगती है। भौगोलिक उपस्थिति और पर्वतीय भूभाग के कारण यहाँ बुनियादी ढाँचे का विकास अपेक्षित स्तर पर नहीं है। 2047 तक विकसित भारत के लक्ष्य को प्राप्त करने के लिए केंद्र सरकार को शेष भारत के साथ संतुलन बनाने हेतु दोगुनी गति से काम करने की आवश्यकता है। सिक्किम 1975 में ही महान भारत में शामिल हुआ था, इसलिए स्वाभाविक है कि देर से आने वालों को सीमित समय में सभी सुविधाओं का लाभ नहीं मिल पाता। उदाहरण के लिए, सिक्किम राज्य का कोई भी नागरिक या नौकरशाह राज्यत्व के 50 वर्षों तक राज्यपाल, मुख्य न्यायाधीश, केंद्रीय मंत्री, उप मंत्री, केंद्रीय सचिव आदि जैसे महत्वपूर्ण पदों पर नहीं पहुँच पाया।

मैं केंद्र सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि हमारे माननीय प्रधान मंत्री के आदर्श वाक्य "सबका साथ, सबका विकास" को बढ़ावा दिया जाए, ताकि हमारे जैसे कम जनसंख्या वाले छोटे राज्य भी 2047 के विकसित राष्ट्र में समान रूप से योगदान और भागीदारी कर सकें।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Dorjee Tshering Lepcha: Shri Devendra Pratap Singh (Chhattisgarh), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Govindbhai Laljibhai Dholakia (Gujarat).

Shrimati Jebi Mather Hisham — hon. Member not present. Next, Shrimati Kiran Choudhry.

### **Need to address traffic bottleneck at Mahipalpur on NH-48 through alternate route development**

SHRIMATI KIRAN CHOUDHRY (Haryana): Thank you, Sir. First of all, I would like to congratulate the Government for the massive and rapid development of the National Highways. I rise to draw the attention of the Government to the fact that there is recurring and severe traffic congestion on NH-48, especially on the stretch between Dhaula Kuan and Gurugram, with the Mahipalpur junction being the primary bottleneck. This stretch is a lifeline for daily commuters, airport traffic and inter-State logistics. However, due to inadequate road capacity, poor merging infrastructure and

lack of viable alternatives, the Mahipalpur *Chowk* point causes long traffic jams and commuter distress every day.

In this context, Sir, I urge the Government to prioritise the development and promotion of alternative routes, such as, strengthening and widening the Vasant Kunj-Andheria-*mor*-Gurugram road as an effective parallel corridor, improving the Palam-Bijwasan-Kapashera route to divert traffic from NH-48; implementing grade-separated interchanges and underpasses at key junctions near Mahipalpur; and, enhancing last-mile connectivity to the airport *via* elevated roads or express corridors. These measures, along with better traffic signalling and enforcement, can offer long-term relief to the people of Delhi-NCR who are daily commuters on this road. I request the Government to look into this matter, Sir.

### **Demand of legal right for Annual Health Checkup for every Indian**

SHRI RAGHAV CHADHA (Punjab): Thank you, Sir, for accepting my notice and permitting me to raise an important issue under Special Mentions. My subject is, 'Demand of Legal Right for Annual Health Check-up for every Indian.' हर भारतीय को Annual Health Check-up का legal right दिया जाए।

**(सभापति महोदय पीठासीन हुए।)**

आज मैं 140 करोड़ देशवासियों की सेहत से जुड़ी एक अहम बात रखना चाहता हूँ। भारत में Annual Health Check-up एक लगज़री बन चुका है, जो केवल पैसे वाले लोग ही करवा सकते हैं। ज़रा सोचिए, एक माँ, जिसे कभी पता ही नहीं चला कि उसे कैंसर था; एक बेटा, जिसे ब्लड प्रेशर का तब पता चला, जब उसे स्ट्रोक हो गया; एक बहन, जिसकी आँखों की रोशनी जाने पर उसे डायबिटीज़ का पता चला। कोविड-19 के बाद हमने बहुत कुछ देखा। आज हम देखते हैं कि डराने वाले वीडियो आते हैं कि कैसे एक शख्स क्रिकेट खेलते हुए हार्ट अटैक का शिकार हो जाता है, कोई दूल्हा अपनी शादी के दौरान दिल का दौरा पड़ने से मर जाता है, मासूम बच्चे दौड़ते-दौड़ते गिर कर दम तोड़ देते हैं। National Family Health Survey (NFHS)-5 के अनुसार देश की केवल 2 प्रतिशत महिलाएँ ही कैंसर की जाँच करवा पाती हैं। सरकार से मेरा आग्रह है कि Annual Health Check-up हर नागरिक का अधिकार बने, ताकि सस्ती, सरल और नियमित जाँच की व्यवस्था देश के हर कोने में दी जाए। अन्य देशों में हर नागरिक को समय-समय पर हेल्थ चेक-अप का अधिकार प्राप्त है। वहाँ सरकारें खुद बुला कर जाँच करवाती हैं। यदि भारत में हम हेल्थ चेक-अप को बढ़ावा दें, तो बहुत सारी जानें बचाई जा सकती हैं।

सर, मैं सरकार से निवेदन करता हूँ कि हर भारतीय को Annual Health Check-up का legal right दिया जाए, यानी कानूनी अधिकार दिया जाए, ताकि साल में एक बार हर व्यक्ति को पूरी हेल्थ जाँच, यानी health investigation करने को मिले और बीमारी जल्द से जल्द पकड़ी जाए, क्योंकि जाँच है, तो जान है। शुक्रिया।

### ANNOUNCEMENTS BY THE CHAIRMAN

MR. CHAIRMAN: Hon. Members, I need to inform you that I have received notice of motion under Article 217(1)(b) read with Article 218 and Article 124, sub-Article 4 of the Constitution of India, along with Section 3(1B) of the Judges (Inquiry) Act, 1968, to constitute a statutory committee for removal of Justice Yashwant Verma, Judge of the High Court of Judicature at Allahabad. This has been received by me today. It is signed by more than 50 Members of the Council of States and thus it meets the numerical requirement of signing by Members of Parliament for setting in motion a process for removal of a High Court Judge. I direct the Secretary-General to find out whether a similar motion has been moved in the House of People, the Lok Sabha, and this is being done for the purpose that, under the Judges (Inquiry) Act, 1968, the procedure is different if a motion is presented in one House or if the motion is presented, on the same day, in both the Houses. If the motion is presented in the two Houses on different dates, then the motion which is presented in the House first, that alone is taken into consideration and the second motion gets non-jurisdictional. But, if the motion is presented in both the Houses on the same day, then the provisions are different. If the motion is presented only in one House, then the Presiding Officer of that House has the competence to consider the motion and either admit or reject it. But, if a motion is presented on the same day in both the Houses, then, the provisions are different. Then the right of the Speaker or the Chairman to admit or reject the motion is not there. Then, the motions become property of the House. I would invite your attention in that behalf to Section 3, sub-section (2) of the Judges Inquiry Act, 1968 — “(2) If the motion referred to in sub-section (1) is admitted, the Speaker or, as the case may be, the Chairman shall keep the motion pending and constitute, as soon as may be, for the purpose of making an investigation into the grounds on which the removal of a Judge is prayed for, a Committee consisting of three members of whom--

(a) one shall be chosen from among the Chief Justice and other Judges of the Supreme Court; (b) one shall be chosen from among the Chief Justices of the High Courts, and (c) one shall be a person who is, in the opinion of the Speaker or, as the case may be, the Chairman, a distinguished jurist.”

Before that, it has been given, “(1) If notice is given of a motion for presenting an address to the President praying for the removal of a Judge signed—(a) in the case of a notice given in the House of the People, by not less than one hundred

members of that House; (b) in the case of a notice given in the Council of States, by not less than fifty members of that Council; then, the Speaker or, as the case may be, the Chairman may, after consulting such persons, if any, as he thinks fit and after considering such materials, if any, as may be available to him, either admit the motion or refuse to admit the same.”

Coming to a motion that has been presented in both the Houses on the same day, it says, “Provided that where notices of a motion referred to in sub-section (1) are given on the same day in both Houses of Parliament, no Committee shall be constituted unless the motion has been admitted in both Houses and where such motion has been admitted in both Houses, the Committee shall be constituted jointly by the Speaker and the Chairman.”

So, since the provisions are different, I have directed the Secretary-General to update whether such motion has also been moved in the House of the People. Hon. Law Minister, are you aware? Has a motion been moved there?

**विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):** हाँ, स्पीकर साहब के पास सांसदों ने मिल कर मोशन दिया है।

MR. CHAIRMAN: In that case, since the hon. Law Minister is present here and has so indicated that a similar motion has come to be presented by requisite number of Members of Parliament of Lok Sabha, more than 100,....

SHRI ARJUN RAM MEGHWAL: Yes, Sir. I think it is 152.

MR. CHAIRMAN: ...to the hon. Speaker, Lok Sabha, the provisions of Section 3, sub-Section (2) will come into effect and the Secretary-General will take necessary steps in this direction. Hon. Members, I need to inform you that in December, a motion under Article 124 was submitted for my consideration for removal of a Judge of the High Court of Allahabad. That motion was purportedly from 55 Members. I examined that and found that one particular Member had signed it at two places. The result was that the representation of the motion indicated there are 55 Members seeking removal, but actually it was not 55, it was only 54. So, obviously, an enquiry was conducted to find out from the Member who had signed twice, allegedly. The hon. Member declined his second signature and that made the matter a little more serious because it was required of me, then, to get to the bottom of the issue and find out whether the representation was meriting consideration and the process was initiated for verification of signatures and authentication. That process is under

progress. I will get an update and come back to the House. I have already indicated to this august House on an earlier occasion that if the requisite number of Members who verify their signatures and the number goes above 50 or more, I would proceed and deal with the issue of a signature that has been twice there and not owned by the Member in a different manner because if a motion carries two signatures of the same Member and the hon. Member declines that he has not signed it at two places but he has signed it only at one place, the matter becomes serious and culpable. This august House has to set very high standards. If we do not live up to the highest expectations of the people, then, we will be putting things under the carpet and not subjecting them to deep investigation. I will discuss with the floor leaders as to what steps this House needs to take with respect to such kinds of transgressions.

I must also indicate to this august House that there was an occasion in this House where on seat No. 222, a pad of Rs.500 notes was found. What is more surprising and deeply concerning is not that a pad of notes was found, but no one has owned it; no one has claimed it. This is quite serious. I had asked the authorities to get into the matter seriously, but it appears, now, that the matter will have to be dealt with and, that too, I will put before the floor leaders for further consideration and guidance.

Now, we will continue with the Special Mentions. Dr. Sikander Kumar -- Concern over increasing drug addiction in youth and its impact.

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**SPECIAL MENTIONS- *Contd.***

**Concern over increasing drug addiction in youth and its impact**

DR. SIKANDER KUMAR (Himachal Pradesh): Thank you, Sir, for giving me the opportunity to speak on an important subject, that is, concern over increasing drug addiction in youth and its impact.

सभापति महोदय, मैं सरकार का ध्यान एक बहुत ही महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। वर्तमान समय में हिमाचल प्रदेश सहित कई राज्यों में नशे की समस्या से जुड़ी चुनौतियों का दायरा लगातार बढ़ता जा रहा है।

[उपसभाध्यक्ष (डा. सस्मित पात्रा) पीठासीन हुए।]

हमारे देश के युवा, जो देश के भविष्य हैं, उन्हीं युवाओं में बढ़ते नशीले मादक पदार्थों के सेवन और नशीली दवाओं की तस्करी एक प्रमुख गंभीर समस्या बन गयी है, जिसका हमारे समाज

और बहुत-से परिवारों पर बहुत ही गलत प्रभाव पड़ता है। इस नशे का संदर्भ शराब आदि प्रचलित साजो-सामान से नहीं, बल्कि गांजा, हेरोइन, अफीम, चरस और रसायनों की जटिल प्रक्रियाओं से बने कई तीखे मिश्रणों से है, जिनका प्रचलन युवाओं में तेजी से बढ़ा है। आपराधिक नेटवर्क के तहत कैनबिस, कोकीन, हेरोइन और मेथामफेटामाइन सहित कई प्रकार की नशीली दवाओं का व्यापार किया जाता है। इससे अर्जित किया गया धन विघटनकारी गतिविधियों एवं उद्देश्यों के लिए उपयोग किया जाता है, जिससे राष्ट्रीय सुरक्षा को भी बहुत बड़ा खतरा है।

अतः मैं भारत सरकार से आग्रह करता हूँ कि इस विषय पर गम्भीरता से विचार किया जाए। इस समस्या के निदान के लिए सख्त नीति और कड़े कानून के प्रावधान की समीक्षा की जानी चाहिए और शिक्षा के क्षेत्र में भी महत्वपूर्ण पाठ्यक्रम के रूप में मादक पदार्थों की लत, इसके प्रभाव और नशामुक्ति के अध्याय को शामिल किया जाए, जिससे युवाओं को नशे के गंभीर परिणामों के प्रति जागरूक किया जा सके।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sikander Kumar: Shri Ram Chander Jangra (Haryana), Dr. Ajeet Madhavrao Gopchade (Maharashtra) and Shri Sujeet Kumar (Odisha)

Now, Shri P. Wilson, not present; Shri Brij Lal.

### **Demand for shifting from water-intensive crops in Uttar Pradesh and making strategies for sustainable agriculture**

SHRI BRIJ LAL (Uttar Pradesh): Sir, Uttar Pradesh is one of India's largest agricultural States, heavily dependent on two highly water-intensive crops - sugarcane and paddy. To reduce the stress on water resources, farmers should promote suitable alternatives and cultivate less water-intensive crops, like - pulses, which require much less water and enrich soil fertility through nitrogen fixation; millets, which are drought-resistant and nutritionally superior to rice; oilseeds, which require less irrigation and have high market demand; crops like beans, peas, and leafy greens which need less water and provide higher profits per acre; drip and sprinkler irrigation, which reduces water wastage and ensures efficient use; rainwater harvesting for irrigation purposes; and, soil moisture conservation by using mulching, cover crops, and organic matter which retains soil moisture.

Shifting away from water-guzzling crops in UP requires major policy changes by the Government, which may include:- (1) Fair prices for millets, pulses and oilseeds to bring profitability at par. (2) Subsidies and incentives to provide financial support to farmers transitioning to less water-intensive crops. (3) Expanding Crop Diversification Programmes like the National Food Security Mission (NFSM) to

promote alternative crops. (4) Positioning UP as a hub for drought-resistant crops in national and international markets. (5) Phased reduction of sugarcane and rice cultivation. (6) Supporting alternatives viz. agro-based industries, dairy farming and horticulture to supplement farmers' incomes.

A well-planned transition can help ensure food security, improve farmer incomes and protect the State's water resources for future generations. I urge the Government to look into this matter. Thank you, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Ms. Swati Maliwal.

### **Demand to ensure open and safe playgrounds for children**

**सुश्री स्वाति मालिवाल** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, दिल्ली हो या देश का कोई और शहर, सब जगह पर बचपन सिमट रहा है। कभी जिन गलियों में 'एक और ओवर' की गुहार लगती थी, वहाँ आज सन्नाटा पसरा है। मैदानों की जगह मॉल्स ने ले ली है और पार्क अब पार्किंग बन चुके हैं। जहाँ पहले बच्चे दोस्तों के साथ मिलकर चंद रुपये जोड़कर एक गेंद खरीदते थे, अब वे अंगूठे से स्क्रीन पर वर्चुअल क्रिकेट खेलते हैं। न धूप लगती है, न मिट्टी की खुशबू आती है। बचपन अब खिड़की से बाहर नहीं, मोबाइल स्क्रीन में कैद हो गया है।

AIIMS की एक रिपोर्ट बताती है कि भारत में 5 से 19 वर्ष के बच्चों में मोटापे की दर पिछले 10 वर्षों में दोगुनी हो चुकी है। WHO के अनुसार, हर 5 में से 1 बच्चा मानसिक तनाव या डिप्रेशन से जूझ रहा है। इसका सीधा संबंध बढ़ते स्क्रीन टाइम और घटती फिजिकल एक्टिविटी से है। कभी शाम की भाग-दौड़, माँ की डांट, बालों में पसीना और पैरों में धूल, यही बच्चों का असली शारीरिक और मानसिक स्वास्थ्य था।

मैं सरकार से अपील करती हूँ कि हर वार्ड और कॉलोनी में बच्चों के लिए एक खुला, सुरक्षित और मुफ्त खेल मैदान सुनिश्चित किया जाए। यह सिर्फ इन्फ्रास्ट्रक्चर नहीं, देश के भविष्य में निवेश है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the Special Mention made by the hon. Member, Ms. Swati Maliwal. Thank you.

Now, Shri Satnam Singh Sandhu.

### **Demand for conferring Bharat Ratna posthumously to Shaheed Bhagat Singh, Shaheed Udham Singh and Shaheed Madanlal Dhingra**

**श्री सतनाम सिंह संधू** (नामनिर्देशित): उपसभाध्यक्ष महोदय, मैं अपना स्पेशल मेंशन पंजाबी में पढ़ना चाहता हूँ। & “मैं सरकार से एक ऐसी मांग रख रहा हूँ, जो न केवल पंजाब की जनभावनाओं से जुड़ी है, बल्कि पूरे देश की ऐतिहासिक चेतना और राष्ट्रीय कृतज्ञता का प्रतीक है। मैं केंद्र सरकार से आग्रह करता हूँ कि शहीद भगत सिंह, शहीद ऊधम सिंह और शहीद मदनलाल ढींगरा को मरणोपरांत भारत रत्न से सम्मानित किया जाए। ये तीनों बलिदानी केवल पंजाब के नहीं, बल्कि भारत की क्रांति और स्वाधीनता के नायक हैं। भगत सिंह ने 23 वर्ष की अल्पायु में जो विचार और बलिदान दिया, वह आज भी देश की युवा चेतना को प्रज्वलित करता है। ऊधम सिंह ने जनरल डायर को मारकर जलियाँवाला बाग के हजारों शहीदों की आत्मा को न्याय दिलाया। मदनलाल ढींगरा ने विदेशी भूमि पर कर्जन वायली को गोली मारी और ब्रिटिश सत्ता के गुमान को झुकाया। इन महान बलिदानियों के विचार, उनका बलिदान और उनकी प्रेरणा आज भी अमर है। प्रधानमंत्री के नेतृत्व में भारत आज अपने सच्चे नायकों को सम्मान देने की दिशा में कार्य कर रहा है।

मैं सरकार से मांग करता हूँ कि इन तीनों अमर बलिदानियों को भारत रत्न देकर राष्ट्रीय चेतना को एक नई ऊँचाई प्रदान की जाए।”

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The hon. Member, Shri Sujeet Kumar (Odisha), associated himself with the Special Mention made by the hon. Member, Shri Satnam Singh Sandhu. Thank you.

Now, Sant Balbir Singh; not present.

### Recommendations of the Business Advisory Committee

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, I have to inform you that the Business Advisory Committee, in its meeting held today, the 21<sup>st</sup> July, 2025 has allotted time for Government Legislative Business as follows:

	Business	Time Allotted
1.	Consideration and Passing of the Income Tax Bill, 2025, after Report of the Select Committee is laid and the Bill is considered and passed by Lok Sabha.	Nine Hours
2.	Consideration and Passing of following Bills, after they are introduced, considered and passed by Lok Sabha:- ational Sports Governance Bill, 2025, ational Anti-Doping (Amendment) Bill, 2025	Four Hours  (to be discussed)

& English translation of the original speech delivered in Punjabi.

		together)
3.	Consideration and Return of the Appropriation Bill relating to Demands for Grants (Manipur) for the year 2025-26, after it is introduced, considered and passed by Lok Sabha.	Four Hours
4.	Consideration and Passing of the Manipur Goods and Services Tax (Amendment) Bill, 2025 after it is introduced, considered and passed by Lok Sabha.	(to be discussed together)

The Committee also recommended that membership of the Ethics Committee may be increased from 10 to 15 to make it more representative.

Further, the Committee recommended that the issue of disqualification of a Member as provided under Tenth Schedule to the Constitution and rules made thereunder on a disqualification petition filed by a non-Member may be referred to the Ministry of Parliamentary Affairs for obtaining the advice of the Ministry of Law and Justice.

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### MESSAGE FROM LOK SABHA

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Message from Lok Sabha, Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that Lok Sabha at its sitting held on Monday, the 21<sup>st</sup> July, 2025, adopted the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten Members from amongst the Members of Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of Members so elected to the Committee."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 22<sup>nd</sup> July, 2025.

*The House then adjourned at thirty-one minutes past four of the clock till eleven of the clock on Tuesday, the 22<sup>nd</sup> July, 2025.*

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